LOK SABHA DEBATES

(Twelfth Session)



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1451 (Ai) LS-1.

^{*}The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

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LOK SABHA

Tuesday, September 23, 1965/Asvina 1, 1887 (Saka).

The Lok Sabha met at Ten of the Clock.

[Mr. Speaker in the Chair]
ORAL ANSWERS TO QUESTIONS

Fourth Plan

+

Shri Vidya Charan Shukla: Shri R. S. Pandey: Shri Tridib Kumar Chaudhuri:

Shri P. C. Borocah: Shri P. R. Chakraverti: Shri Raghunath Singh:

Shri Bagri:

Shri Daji:

Shrimati Vimla Devi: Shri R. Barua:

Shri A. S. Saigal: Shri J. P. Jyotishi:

Shri D. C. Sharma: Shri Rameshwar Tantia:

Shri S. C. Samanta:

Shri Subodh Hansda: Shri Yashpal Singh:

Shri Bibhuti Mishra:

Shri K. N. Tiwary: Shri M. L. Dwivedi:

Shrimati Tarkeshwari Sinha:

Shri Basappa: Dr. Mahadeva Prasad:

Shri H. C. Linga Beddy: Shri M. L. Jadhav:

Shri Jedhe:

•792.

Shri Surendra Pal Singh: Shri Indrajit Gupta: Shrimati Jyotsna Chanda:

Shri Warior: Shri Ram Harkh Yadav:

Shri Murli Manohar:

Shri Chandak: Dr. L. M. Singhvi:

Shri Prakash Vir Shastri:

Shrimati Maimoona Sultan:

Shri Mohan Swarup: Shri Kindar Lal:

Shri Vishwa Nath Pandey:

Shri Tan Singh:

Shri Wadiwa; Shri Ram Sewak;

Shri P. G. Sen:

Shri Karni Singhji:

Shri Sarjoo Pandey: Shri Hem Raj:

Shri Dhuleshwar Meena:

Will the Minister of Plannlag be pleased to refer to the reply given to Starred Question No. 386 on the 11th March, 1965 and state:

- (a) whether the Planning Commission have re-examined the Fourth Five Year Plan's allocations in the light of the recent discussion of the National Development Council on the Plan proposals; and
- (b) if so, the decisions taken in this regard?

The Minister of Planning (Shri B. B. Bhagat): (a) and (b). In pursuance of the Resolution adopted by the National Development Council at its meeting held on September 5 & 6, 1965 the Planning Commission is examining, in consultation with the Central Ministries and State Governments, the lines on which the Fourth Five Year Plan and the Annual Plan of 1966-67 have to be re-oriented to meet the emergent situation and to safeguard the country's security and its long term interests.

Shri Vidya Charan Shukla: As the final lay-out of the fourth Plan was recommended by the National Development Council in general terms, may I know if Government also put for the its view-point before the Planning Commission about the size of the fourth Plan and does it also concur

with the view of the National Development Council about the defence orientation of the fourth Plan?

Shri B. R. Bhagat: The size of the fourth Plan was adopted by the National Development Council; in the resolution, as the hon. Members will see, it has authorised the Chairman, that is, the Prime Minister, to suggest whatever adjustments he thinks necessary in view of the emergency.

Shri Vidya Charan Shukla: Has the Chairman, that is, the Prime Minister, indicated any lines on which this fourth Plan might be reoriented?

Shri B. R. Bhagat: That is why the Planning Commission is examining all those questions, and it has sent a communication to the State Governments prescribing certain guide-lines on which the readjustment has to be made.

Shri P. Venkatasubbaiah: When the fourth Plan is going to be defenceoriented, may I know whether necessary thought has been given to give top priority, if not the same priority, to agriculture, so tha' defence and agriculture will go together for the economic development of the country?

Shri B. R. Bhagat: Agriculture, particularly food production, continues to occupy the topmost priority.

श्री तुल शोशस जाशवः यह जो प्लान किया है अभी इस वस्त इमरजेंसी चालू है और युद्ध भी अभी कल तक चालू या आज ही तड़के सबेरे सीज कायर हुआ है तो आज देश की मौजूदा परिस्थिति को सामने रखते हुए क्या कुछ प्रोग्राम रक्खा गया है, यदि हां, तो क्या प्रोग्राम रक्खा है और अगर नहीं रक्खा है तो लोगों के सामने क्यों नहीं रक्खा है ?

योजना मंत्री (श्री य० रा० भगत):
प्लानिंग कमीक्षन ने इस पर गौर किया है
भौर एक गाइड ल इन नैयार की है कि किस तरीक्रे से ऐंडजस्टमेंट करना चाहिए, एग्री-करूचर हो या दूसरे प्रोग्राम्स हों उनके ऐडजस्टमेंट के बारे में राज्य सरकारों को भी लिखा गया है।

Shri P. C. Borooah: May I know how far the ever-increasing demand of the people to strengthen bur defence requirements by going in for nuclear weapons as well as for the conventional weapons is going to be fulfilled in the fourth Plan and, for this purpose, to what extent the defence plan outlay is going to be increased?

Shri B. R. Bhagat: As for the defence plan, the needs of the weapons and other things will be looked into by the Defence Ministry, but to the extent it calls for the dispersal of the resources or other matters, certainly the Planning Commission will look into it.

Shri P. R. Chakraverti: With the backlog of unemployment of 12 million and also with the additional labour force of 23 million in the next plan, may I know what is the employment potential in the fourth plan?

Shri B. R. Bhagat: That is being worked out.

श्री म० ला० द्विवेदी : मैं यह जानना पाहता हूं कि चतुर्य पंचवर्षीय योजना का ग्रेतिम रूप तैयार करने के पूर्व क्या भारत सरकार प्रतिरक्षा सम्बन्धी ग्रावश्यकताओं के लिए उसके विशेषकों से परामशं लेती है और ग्रेगर ग्रेमी तक नहीं लेती है तो कब लेगी और चौषी पंचवर्षीय योजना में प्रतिरक्षा के कार्यों के लिए विदेशी मुद्रा का पर्याप्त प्रबन्ध है या नहीं ?

श्री ब्र॰ रा॰ अगत : प्रतिरक्षा सम्बन्धी प्रोग्रामों के लिए जैसा मैंने कहा डिफेंस मिनि-स्टरी उसका प्रोग्राम बनाती है श्रीर उसके लिए फोरैन एक्सचेंज की जो जकरत है जाहिर है कि ऐसे मौक्रे में सबसे पहला हक उन्हीं का होगा।

भी क॰ ना॰ तिवारी: धनी जो गाइड लाइन्स प्राविशियल गवनंगेंट्स को वी गई हैं। वह कौन सी गाइड लाइंस है भीर उसमें एग्रीकल्चर पर जोर देने के लिए कहा गया है या नहीं ?

श्री ब० रा० समत: ग्रमी उनका जिक करना उचित नहीं होगा क्योंकि गाइड लाइन्स उन को भेजी गयी हैं श्रीर उस पर उन की राय ली जायेगी श्रीर उसके बाद जो श्रारूप सामने ग्रायेगा वह रक्खा जायगा।

Shri Basappa: May I know whether the plan outlay will be adjusted in such a way that projects that would give immediate benefits will be taken up first?

Shri B. R. Bhagat: Yes; those projects will be looked after first.

Shri D. C. Sharma: May I know if in the fourth plan efforts will be made to see that the concentration of wealth is not in the hands of a few hundreds and that the benefits of the plan are distributed equitably among all sections of the people?

Shri B. R. Bhagat: That is one of the objectives, perhaps a long-term objective.

Shri Raghunath Singh: In view of the fact that shipping has exceeded the target twice in the third plan, may I know the amount allocated to shipping and the target fixed for shipping and shippards?

Shri B. R. Bhagat: I want notice: I do not have the figure.

Shri S. C. Samanta: May I know when the draft outline of the fourth plan will be ready for the members of Parliament and what procedure will be adopted to have the opinion of the House?

Shri B. R. Bhagat: I gave a certain tentative programme, but in view of the reorientation, that might be upset.

श्री हुकस चन्द कञ्जवाय: क्या इस बात का ध्यान रक्खा गया है कि चौथी योजना ऐसी बनाई जाये जिसमें पैसे कम लगें ग्रीर वह अस प्रधान योजना हों ? क्या इस बात का व्यान रक्खा जायेगा कि उनमें श्रम ज्यादा सन्दे ?

श्री व० रा० भगत: कुछ प्रोग्राम ऐसे भी हैं जिनमें श्रम प्रधान है।

Shri Hem Barua: May I know if the attention of the government is drawn to a statement made by the Deputy Chairman of the Planning Commission, Mr. Asoka Mehta, that any plan holiday would mean the kiss of death, and if so, may I know what are the reasons for his saying so and whether the Minister proposes to advise all those like me who are normally afraid of kisses to grow beards?

Mr. Speaker: Would that be a sin if they grow beards?

Shri B. R. Bhagat: What is the question? Is it the beard or the kiss of death?

Shri Hem Barua: I shall repeat the question.

Mr. Speaker: Not the latter portion at least.

Shri Hem Barua; May I know if the attention of the government is drawn to a statement made by the Deputy Chairman of the Planning Commission, Mr. Asoka Mehta, that any plan holiday would mean the kiss of death and if so, what are the reasons on account of which he said like that; and at the same time I want to know whether the Minister would advise all those like me who are normally afraid of kisses to grow beards.

Mr. Speaker: Two things he considers as two opposites; one, offering kisses and, the other, growing beards. This is what he means to say. What does the Planning Commission Deputy Chairman want now, whether he should have one or the other?

Shri B. R. Bhagat: We can alternately grow beard and also chop it off.

श्री यशपाल सिंह: मैं यह जानना चाहता हूं कि यह जो 21,500 करोड़ रुपये की योजना है, इसमें डिफ़ेन्स पर कितना ख़र्च होगा। श्री ब॰ रा॰ भगतः डिफ़ेंस की योजना इससे ग्रलग है।

भी बागड़ी: क्या मंत्री महोदय यह बताने की कृपा करेंगे कि चूंकि प्राज की परिस्थित को नजर में रखते हुए खाद्य की समस्या को हल करना सब से प्रहम है, इस लिए क्या चौथी पंच-वर्षीय योजना में सबसे ज्यादा पैसा कृषि पर और खाद्य की समस्या को हल करने पर लगाया जायेगा?

स्त्री ब॰ रा॰ भगतः जी हां, इस बात का यत्न किया गया है।

Shri Indrajit Gupta: Sir, originally, before the present crisis arose, the foreign exchange requirements of the Fourth Plan had been assessed at about Rs. 3,200 crores. May I know whether whatever reorientation has to take place now will be attempted within the framework of this foreign exchange requirement or is that likely to be increased?

Shri B. R. Bhagat: Apart from that, whether it is likely to be increased or not, we are making every effort to be as much self-reliant in this matter as possible and go in for not only import substitution and giving encouragement to indigenous manufacture to the utmost extent possible but also increase our exports to pay for it.

Shri Daji: Has at least this been decided upon that whatever reorientation we have, the total plan limit fixed will remain the same, or even that is likely to be raised?

Shri B. R. Bhagat: That is the size adopted by the National Development Council. Whatever adjustment in needed, we will make within that.

Shri Daji: Sir, my question has not been answered. There is a size decided upon already. Will the reorientation that is being made as a result of the emergency or the rethinking on the Plan be only within that limit, or is even that limit likely to be revised? Shri B. R. Bhagat: At the moment this size has been accepted by the National Development Council. At the present moment we are making adjustments within that, but any increase in size will call for larger resources and mobilisation of greater resources. Without that it is not possible to increase the size.

Shri Alvares: Defence orientation may mean anything, from food self-sufficiency to lesser reliance upon foreign aid. In view of the fact that defence expenditure is outside the Plan, may I know whether any defence orientation will mean an addition to the present size of the Plan?

Shri B. R. Bhagat: I said that any increase in the size of the Plan will mean additional mobilisation of resources.

Shrimati Jyotsna Chanda: May 1 know whether Government has allocated any amount of money for the rehabilitation of the refugees from East Pakistan who will come over to India during the Fourth Plan period?

Shri B. R. Bhagat: That is provided, but it is not a plan expenditure.

Shri Liladhar Koteki: In the context of the Fourth Plan being defenceoriented and in the context of defence
and development being the twinpolicy of Government after the
Chinese aggression of 1962, have the
Government considered the special
needs of the north-eastern region from
the point of view of both defence and
development during the Fourth Plan?

Shri B. R. Bhagat: To the extent certain social and economic overheads are required, it has been done.

Shri D. J. Naik: May I know whether the recommendations of the study group for the backward classes have been fully accepted by the Planning Commission so far as the physical and financial targets are concerned; if not, may I know the reasons?

Shri B. R. Bhagat: I do not know. I am not able to answer now to what extent the recommendations have been accepted. But, certainly, the provisions for social services for the backward classes have been enlarged.

श्री विभृति निश्वः पिछले प्रनुभव भीर पाकिस्तानी लडाई के दौरान प्राप्त मनभव को दिष्ट में रखते हुए क्या सरकार चौथी पंच-वर्षीय योजना में खाद्य उत्पादन, सूरक्षा भीर कारखानों के सम्बन्ध में पहले से ज्यादा एलाटमेंट का इन्तजाम करने के बारे में सोच रही है ?

श्री बंद राद भगत: इन बातों को भी सोचा जा रहा है। यह भी सोचा जा रहा है कि हम किस हद तक स्वयं भ्रपने पर निर्भर रह कर इन बातों को पूरा करें।

Industrialisation of Goa

Shri P. C. Borocah: •793. Shri Bagri: Shri Marandi: Shri Utiya:

Will the Minister of Planning pleased to state:

- (a) whether a plan has been chalked out for the industrialisation of Goa in diversified fields other than the mining industry; and
- (b) if so, the details of the plan, its total outlay and how it will be shared between the public and private sectors?

The Minister of Planning (Shri B. B. Bhagat): (a) Yes, Sir.

- (b) A statement is laid on the Table of the House. [Placed in Library. See No. LT-4959/65].
- Shri P. C. Borooah: May I know the present employment potential in Goa and the employment potential that will be added as a result of the industrialisation scheme?
- Shri B. R. Bhagat: It has not been worked out for Goa separately. is there for the country as a whole.
- Shri P. C. Borooah, We have heard about a steel plant for Goa quite often

but it is missing in the statement. May I know whether any steel plant is envisaged for Goa in the Fourth Plan?

Shri B. R. Bhagat: No steel plant has been sanctioned so far.

भी बागड़ी: गोभा के भी योगीकरण के विस्तार के लिए जो योजना बनाई गई है, क्या वह योजना गोधा को एक घलग इकाई समझ कर बनाई गई है या उसको महाराष्ट्र में विलीन करने के दिष्टिकोण से बनाई गई है ?

भी ब० रा० भगत: गोम्रा के दब्टिकोण से बनाई गई है।

Shri Shinkre: Does the hon. Minister know that one of the essential pre-requisites for industrialisation is the availability of cheap power, that Goa at present is terribly short power supply and that hitherto it is only subjected to oral or verbal promises of cheap power in competition by Maharashtra and Mysore Governments? If he knows that, what steps does he contemplate to see that Goa gets power at a reasonable cost wi hin the reach of the industrialists?

Shri B. R. Bhagat: That is a suggestion. I think my colleague, the Minister of Irrigation and Power will consider this suggestion.

Shri Shinkre: Where is the suggestion?

Mr. Speaker: He has given all the information. Now it is for the Government to consider them.

Shri Shinkre: Have they considered

Mr. Speaker: He has given all the information. Now he should give them some time to consider them.

Shri Buta Singh: In view of the fact that Goa is one of the most important centres for exporting minerals, may I know whether Government propose to build a factory for manufacture and repair of ships so that all ships could enter that port? Shri B. B. Bhagat: Perhaps the Fourth Plan industrial programme for Goa will include this.

Celling on Expenditure on Industrial Housing

*794. Shri Yashpal Singh: Will the Minister of Finance be pleased to state:

- (a) whether it is proposed to put a ceiling on expenditure on industrial housing particularly on the Central Government industrial and mineral undertakings;
- (b) if so, the main points under consideration; and
- (c) when a decision is likely to be taken in the matter?

The Minister of Planning (Shri B. R. Bhagat): (a) The Committee on Public Undertaking had recently recommended that Government should prescribe an upper limit for expenditure on townships.

(b) and (c). The matter is under consideration.

श्री यशपास सिंह : क्या सरकार ने इस बात पर ग़ीर फिया है फि पहले छोटे कर्म-चारियों के लिए झावास का प्रवन्ध फिया जाये श्रीर बड़े झाफ़िसर्ज के लिए बाद में प्रवन्ध फिया जाये ?

श्री बर्दा० भगतः ग्रागे इसका ख्याल किया जावेगा।

श्री यशपाल सिंह : क्या सरफार ने इस बात का प्रबन्ध किया है कि झाज के बाद कोई एयर-फन्डीशस्त्र सकानात न बनाए जायें, क्योंकि झाज देश में युद्ध की स्थिति है और एयर-कन्डीशस्त्र सकान में राजा यद्ध की स्थिति के विकद्ध है ? क्या झाज के बाद यह सिक्टम बन्द किया जायेगा ?

क्रम्यक्ष महःदयः श्री वारियर ।

Shri Warlor: What will be the proposed ceiling of the percentage of expenditure to the total cost of the whole project? Shri B. E. Bhagat: Recently, the Prime Minister has directed that the ceiling should normally be 10 per cent or below. In certain cases, with the previous approval of the Government, it can be raised to 15 per cent; not more.

Shri P. Venkatasubbaiah; While constructing townships near the industrial projects will Government ensure that more amenities are given to the ordinary industrial workers in the matter of housing rather than to the top people?

Shri B. R. Bhagat: Yes, Sir. That will be taken into account.

श्री सरजू पाण्डेय : क्या मैं जान सकता हूं कि चूंकि गाजीपुर की श्रोपियम फ़ैक्टरी में काम करने वाले मजदूरों के रहने के लिए श्रावास की कोई व्यवस्था नहीं है, इसलिए क्या इस योजना के श्रन्तगैन उन लोगों के लिए श्रावास की कोई व्यवस्था की जावेगी ?

श्रम्यक्ष महोदय: एक एक फैक्टरी के बारे में बताना तो मश्किल होगा ।

श्री सरजू पाण्डेय : वह भी बेग्हीय फ़ैक्टरी है। वहां के मजदूरों के लिए धावास की कोई व्यवस्था नहीं है। क्या उस पर भी बिवार किया जायेगा ?

श्रध्यक्ष महोदयः उस पर जरूर विचार किया जाये ।

Shri Sham Lal Saraf: Is it proposed to limit the expenditure on percentage basis with regard to industrial plants as such and officers and industrial workers separately? If so, what is the percentage fixed for each?

Shri B. R. Bhagat: We have fixed the overall percentage of the total investment on townships which includes everything.

भी गुलकान: क्या सरकार इस बात पर ध्यान देगी कि जो भारत में रहने वाले बनु-मुचित जातियों के लोग हैं धौर जिनके लिए धब तक किसी भी धायास का प्रबन्ध नहीं किया गया है, इस योजना में उनका की ध्यान रखा जाए ?

भी व॰ रा॰ भातः जो वर्कतं काम करने वाले हैं उन सब का क्याल किया जाएगाः

Shri Daji: Is the Government also considering this aspec: of the matter that where undertakings are established far away from urban areas this ceiling will not adversely affect the industrial workers in such undertakings by shortage of houses?

Shri B. R. Bhagat: Most of the new undertakings are established outside the towns and that is why this 10 per cent has been provided.

Shri Dajl: Sir, my question has not been answered. I asked if the Government has also given consideration to this fact that this ceiling on expenditure should not adversely affect such areas where entirely now bastis are set up for industrial workers.

Shri B. R. Bhagat: That is why the normal ceiling is 10 per cent. 15 per cent will take care of exceptional cases.

Shri D. N. Tiwary: May I know whether Government is aware that in different industrial undertakings the management have their own pattern for housing and there is no uniform pattern?

Shri B. R. Bhagat: In the past some cases might have occurred like that. In future there will be co-ordination to ensure uniformity.

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*735. Shrimati Savitri Nigam:
Shri Madhu Limaye:
Shri Indrajit Gupta:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 590 on the 28th March, 1965 and state:

(a) whether any protest has been made by the Government of India regarding the payment of freight for imports in foreign exchange as a result of an amendment made to the U.S. Public Law 480 in October, 1964;

- (b) if so, the outcome increof; and
- (c) the impact of this amendment on our foreign exchange liability?

The Minister of Pianning (Shri B. R. Bhagst): (a) and (b). We have made it known to the U.S. Government that the provision would cause extra hardship in our current foreign exchange situation. Since the amendment is a statutory provision applicable to all countries, no waiver from the provision is available.

(c) The exact amount of extra foreign exchange liability would depend on the quantum of imports under PL 480. So far, there is only one agreement which attracts this provision and in respect of that agreement, which is for import of one million tonnes of wheat, the extra foreign exchange liability is approximately Rs. 3 crores.

भी मधु लिमये : पब्लिक ला 480 के सम्बन्ध में मैं जानना चाहता हूं कि धमरीका के साच जो नया कारारनामा हुन्ना है क्या उसमें भी यह विदेशी मुद्रा देने की बात श्रा गई है जहाजों पर श्रना " लाद कर यहां लाने के लिए ?

भी वर्षा भगसः वहीं पर तो हुआ। है यह।

भी मणु लिससे : प्रश्न यह है कि नया करारनामा जो हुसा है उसके धन्दर कितनी विदेशी मुद्रा भारत को देनी पढेंगी ?

भी बं रा० भगतः यह तो सभी बताया गया है कि दस लाख टन के लिए तीन करोड़।

भी मधु लिमये : धापने दस लाख टन के बारे में ही कहा है. . .

सम्बक्त महोदय: उसी पर समर पड़ता है भौर उसको उन्होंने बताया है।

Shri Indrajit Gupta: Is it also correct that this latest amendment in the PL 480 law relates not only to payment of freight in dollars but also allocation of a part of the PL 480 proceeds in this country for the use of American tourists who come from abroad and, if so, to what extent is it going to adversely affect our foreign exchange earnings on tourist trade?

The Minister of Finance (Shri T. T. Krishnamachari): That is a different thing altogether. It is restricted to 2.6 million dollars from whatever funds they have. We have got to pay the freight from our own foreign exchange resources.

Shri Ramanathan Chettiar: The hon. Minister stated that this amendment will apply only to one million tons of wheat under PL 480. What about the balance of five million tons.

Shri B. R. Bhagat: No agreement yet.

Shri Ranga: What is the reply?

Mr. Speaker: That would not be affected.

Shrimati Tarkeshwari Sinha: What is the amount of freight for which payment had already taken place in Indian rupees under PL 400 according to the previous arrangement, and may I know if any residual amount which has been left over will be charged under the new agreement retrospectively also?

Shri B. R. Bhagat: I do not have that information. Whatever balance there is under the old agreement will not a tract this.

Dr. L. M. Singhvi: Is not the Government of the view that the excessive foreign exchange obligations which will arise as a consequence of the amendment would largely offset the advantage of PL 480 programme itself over a period of time?

Shri T. T. Krishnamachari; In fact, it would not, because the amount of freight charges would be comparatively small as against the value of the product that is got. If it actually off sets a considerable amount of

this, naturally we will not take advantage of PL 480.

Shri P. Venkatasubbaiah: May I know whether we have come to an agreement with the US Government regarding the carrying of wheat by our shipping companies instead of giving them a monopoly?

Shri B. R. Bhagat: Only 50 per cent is to be carried under US freight.

Food Laws

•796. Shri P. R. Chakraverti: Will the Minister of Health be pleased to state:

- (a) whether the Government of India have advised all State Governments to introduce uniform food laws in terms of the recommendations of the Food Hygiene Division of the Nutrition Committee; and
- (b) the steps taken by the States to do away with all variations and accept a uniform code for the entire country?

The Minister of Health (Dr. Sushila Nayar): (a) Model bye-laws for senitary up-keep of hotels and restaurants and other eating and drinking establishments framed by the Working Group on Food Hygiene, set up under the National Nurition Advisory Committee, have recently been forwarded to the municipalities and corporations of important cities, places of tourist interest and pilgrimages for consideration and implementation. Copies of these bye-laws have also been sent to the State Governments.

(b) As the bye-laws have only recently been sent to the concerned authorities, it is too early to indicate the steps proposed/taken by them.

Shri P. R. Chakraverti: May I know whether the States had been sent some of these suggestions for implementation and how far have they been implemented?

Dr. Sushiia Nayar: / There was a meeting of the Corporations in Hyderabad sometime back where they desired that some model by laws may be framed. Following that, we set up a committee consisting of the health officers of the corporation of Delhi, New Delhi, Calcutta, Madras, Bombay, and Bangalore, with Dr. K. Mitra as the convener. These people visited various places and framed model by laws which in the course of their visits they also discussed with the State Government and local authorities. Their recommendations have been forwarded to the State Governments.

Shri P. R. Chakraverti: In the light of the survey made of the eating houses, it has been found that at least some fifty per cent of them are kept in the most unhealthy conditions. What positive steps are now being taken to see that these eating houses are run on healthy lines or stopped:

Dr. Sushila Nayar: I would go further than the hon. Member. It is not fifty per cent; it is a much larger proportion, which has unsatisfactory sanitary conditions. It is from this point of view that we appointed this committee. The recommendations of that committee were finally adopted on the 3rd August. We have forwarded them to the municipalities as well as to S'ate Governments, both health and the local self-government authorities. It is for them to consider them and implement them.

बी क ना तिवारी: हाइजीनिक फूड की देहात में भी जरूरत है। उसके सम्बन्ध में क्या किया जाता है? क्या पम्लिक मैन को, इम्पाटेंट पब्लिक भीर सोशल वर्क को एसोसिएट करने की इसमें कोई स्कीम है?

बा जुझीला नायर : देहातों में तो म्लाक डिवंलेपमेंट कमेटीच हैं भीर पस्तिक-मैन उनमें एसोसिएटिड हैं। यह काम वहां पर तो म्लाक्स की मार्फत ही मुपरवाइच होता है।

Shri Hari Vishna Kamath: On the basis of reports received, information collected and otherwise, is the Minister in a position to state definitely, precisely or not so precisely, as to in which State of the 16 States in India food adulteration has assumed the most menacing proportions?

Dr. Sushila Nayar: This question does not concern food adulteration, but concerns food hygiene.

Shri Hari Vishnu Kamath: May I ask you, Sir, if it is so restricted as all that? Would you give a ruling? Food laws are there because of food adulteration; otherwise, what is their use? If we get pure food, we would all be happy.

Mr. Speaker: That question is not directly relevant here; therefore, she has not got that information.

Shri Hari Vishnu Kamath: She does not know; she is ignorant at the moment I am content.

Price of 14-Carat Gold

•797. Shri Bagri: Will the Minister of Finance be pleased to state;

- (a) whether Government have decided to raise the price of 14-caratGold:
 - (b) if so, by how much; and
 - (c) the reasons therefor?

बिस मंत्रालय में उपमंत्री (भी रामेश्वर साहू): (क) से (ग). 14 कैरैट सोने या किसी भी दूसरे सोने का भाव सरकार दारा निश्चित नहीं किया गया है। इसलिये, भाव बढ़ाने का प्रथन ही नहीं उठता।

श्री बागड़ी: क्या निकट प्रविष्य में सरकार सोने का पाव निश्चित करने का विचार कर रही है।

भी रामेश्वर साहः जी नहीं।

स्री बागड़ी: इस माव के निर्झारित न करने से धच्छे के सोने के भाव पर घसर पड़ता है, क्या सरकार को इसका फ्ता है। धगर है, तो इसकी रोकचाम के निए सरकार क्या कर रही है।

यीजना मंत्री (श्री बं० रा० भगत) : हम इसका भाव बढाते बटाते नहीं हैं। इसका तो ग्राम बाजार का भाव है।

Oral Answers

सन्यक्ष महीवय : माननीय सदस्य का कहना है कि बाम निश्चित न करने से दसरे सीने के भाव पर ग्रसर पहता है। इस बात को सामने रख कर सरकार क्या करना बाहती है।

भी बंद राव भगतः इसकी निर्धारित करने का सरकार का प्रभी कोई विचार नहीं है।

Shri S. M. Banerice: The hon. Minister has stated.

"भाव निश्चित नहीं किया गया है, इसलिये हमार बढाने का प्रण्न नहीं उठता ।"

I want to ask him whether it is a fact that even after the Gold Control Bill was passed into an Act, the price of gold as obtaining in the market, whether in Bombay, Kanpur or Delhi etc., is much more than the uctual price; if so, what steps Government contemplate to take to see that the price of gold remains what it should be.

Shri B. R. Bhagat: I did not say that the price has not risen. I said that we do not control it. We do not see any reason for controlling the price for that reason.

श्री हुक्स चन्द कंख्याय: में जानना वाहता ह कि क्या नरकार को यह मालम है कि इस समय बाजार में गढ़ सोने का भाव 160 ६० लोला है । यह किसने बढ़ावा है और क्या सरकार इस पर नियंत्रण रखने की गुंजाइण देख यही है 1

सम्बद्ध महोदय ई यही ती वह कह र है कि सरकार इसको कंट्रोल करने का काम नहीं करती है।

भी थ० रा० भगत : हम तो यह चाहते हैं कि इस्ट सोना न विके।

भी हकम चन्द्र कच्चाय : काफी सोना मिल रहा है।

भी व० रा० भगतः चोरी विकता है। (Interruptions).

प्रध्यक्ष महोदय : वह तो यही विकन

Shri Shinkre: How long does the hon. Finance Minister, Shri T. T. Krishnamachari, propose to take to realise the utter folly of this gold control law and to come to this House and state publicly and openly that he wants to scrap it?

The Minister of Finance (Shri T. T. Krishnamachari): I am afraid, Sir, during the life time of this Parliament I have no such intention.

Shri Sham Lal Saraf: At the time of introducing the Gold Control Bill in this House an assurance or an indication was given that attempts would be made to bring the price of gold to the international level. What attempts have so far been made to bring the price of gold to the international price level?

Shri T. T. Krishnamachari: I am afraid, such assurance was not given. I do not think I gave any such assur-

Shri Sham Lal Saraf: It is not a question of a person; it is a question of the Finance Minister. When the Finance Minister brought this Bill before this House he assured the House to that effect.

Mr. Speaker: He can write to me after consulting the records as to whether there is any assurance like that. The hon. Member says that was an assurance; the hon. Minister says that he never gave that assurance. What should I do now? The only remedy is that he might consult the records. He might look into the records and write to me along with the copy of the record that this is the fact and I will look into

Oral Answers

भी बागड़ी: यध्यक्ष महोदय, मैं एक मिनट में ग्रपनी बात कहना चाहता हूं।

श्राच्यक्त महोदय: सभी में ने श्रीमती रेणुकारे को बुलाया है, उनके बाद श्रापको श्री बुला लूंगा।

Shrimati Renuka Ray: Is the Government aware that the enforcement of the Gold Control Order, in its present form, in rural areas is one of the reasons why hoarding in foodgrains continue; as there is no stable media available to them for savings when there is so much inflation of our currency?

Shri T. T. Krishnamachari: There are several causes for the hoarding of the foodgrains. This may be a contributory cause, but I do not think it is the main cause.

भी जागड़ी: प्रध्यक्ष महोदय, मैं वित्त मंत्री से एक बात की सफाई चाहता हूं। श्री सर्राफ वे कहा कि वित्त मंत्री ने इस बात का वचन दिया था धौर वित्त मंत्री ने जवाब दिया कि उन्होंने कोई वचन नहीं विधा, इस बात का विश्वाम नहीं दिलाया। तो मैं जानना चाहता हूं कि इस का सम्बन्ध सिर्फ मौजूदा वित्त मंत्री से है या साबिका वित्त संवी की जिम्मेदारी भी वह लेते हैं।

क्रम्यक महोदय: यह सवाल नहीं वा।

भी भींकार लाल बेरबा: मैं जानना चाहता हूं कि गवनेंमेंट के इस पर कंट्रील करने से क्या टैक्सों पर भी कुछ मसर पड़ा है?

भी ब॰ रा॰ भगतः मुझे तो इस सवाल से टैक्सों का कोई सम्बन्ध मालूम नहीं होता है। Rise in Prices

"798. Shri S. M. Banerjee: Shri M. L. Jadhav: Shri Jedhe:

Will the Minister of Planning be pleased to state:

- (a) whether his attention has been drawn to the statement of the Deputy Chairman, Planning Commission, as reported in the 'Statesman' dated the 12th July, 1965 that "Prices will remain high for ten years"; and
- (b) if so, Government's reaction thereto?

The Minister of Planning (Shri B. R. Bhagat): (a) The Deputy Chairman, Planning Commission, cautioned the Seventh All India Convention of Foodgrain Dealers in New Delhi on July 12, 1965, that a tremendous development effort would be needed in the next ten years to break through the poverty barrier; that, in this period of intense effort, the present pressure on prices might persist; and that therefore, the trading community will have to fall in line with Government policies for checking inflationary price increases.

(b) Government's policy is and will continue to be one of containing undue pressures on prices through avoidance of inflationary financing and such administrative measures as may from time to time be necessary.

Shri S. M. Banerjee: Apart from discouraging or completely slopping deficit financing as assured by the hon. Prime Minister and the Finance Minister in this House, I would like to know what other measures, apart from the administrative control, they propose to take to check this.

Shri B. E. Bhagat: The most important measure is the increase in the supply of foodgrains. But during the shortage, the control of the monetary supply for foodgrains, fiscal controls and certain other measures that have been announced by the Food and Agriculture Minister including ration-

at Answers

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ing in big industrial areas, are a number of measures in this direction.

Shri S. M. Banerjee: I would like to know whether as a precationary or a preventive measures the Govrnment intends to ban speculation in foodgrains completely.

Shri B. R. Bhagat: All the wherewithal of speculation is being choked. What will merely the banks do?

Shri Jedhe: Is it a fact that the statement of the Deputy Chairman, Planning Commission, itself has helped the mercantile community to raise the prices?

Shri B. R. Bhagat: No. Sir.

Shri A. P. Sharma: In spite of the pronouncements and assurances given by the Government to the country and the people, the prices of foodgrain and essential commodities, in particular, are rising. Therefore, I want to know what concrete measures or drastic measures Government propose to take so that, if the prices cannot be brought down, at least they should be stabilised wheever they are today.

Shri B. R. Bhagat: The measures have already been made known to the House. I do not know what more the hon. Member wants.

Shri A. P. Sharma: Let the hon. Minister say one or two.

Mr. Speaker: He has already done that.

Shri D. C. Sharma: If a gentleman, by making a hasty, sweeping and unpremeditated statement like this, shakes the confidence of thepeople in the control of prices, will the Finance Minister or the Chairman of the Planning Commission come forward and say that he will not, in future, make such statements which, instead of improving the situation in the country vis-a-vis prices bring about deterioration?

Shri B. R. Bhagat: I have already explained what he had said and I do

not think that the statement was hasty or unpremeditated or sweeping.

Shri Indrajit Gupta: During the last few weeks during which Indo-Pakistan hos'ilities were going on, as the hon. Minister is aware, prices of practically all essential commodities and consumer goods here in Delhi, for example, were raised quite unconscionably by the traders and shopkeepers. What steps, if any, were taken by the Government, apart from making appeals to them, to see that this was not done and why did they fail so miserably?

Shri B. R. Bhagat: In the first few days due to stoppage of supplies, there might have been some rise, but later on this has not persisted.

Shri Hem Barua: May I draw the attention of the hon. Minister to a newspaper report this morning that prices in Delhi have proved very erratic and that prices have differed from shop to shop within the same locality, and ask the Government as to what steps they have taken to arrest this rise in prices during the days of hostilities with Pakistan?

Shri Hari Vishnu Kamath: Use Defence of India Rules.

Mr. Speaker: If they are erratic, they will also fall.

Shri Hem Barua: They have been erratic on the high side and during these days, the prices have differed from shop to shop even in the same locality.

Mr. Speaker: If there is a tendency only on one side, how can it be called 'erratic'? I do not know much English.

Shri Hem Barua: I can take out the word 'erratic', Sir.

Mr. Speaker: The hon. Minister might answer whether there had been a rise in prices.

The Minister of Finance (Shri T. T. Krishnamachari): It is undoubtedly

true that prices of certain commodities rose, but it is gratifying to note that prices in respect of one or two basic commodities have come down. The price rise is undoubtedly unconscionable and is certainly without As the hon. Member, justification. Shri Hem Barua, really put it, it is rather a question of prices being erratic from shop to shop. could the Government do in such It is here that the private enterprise is operating. The remedy for it is only to take drastic measures for which we may not be ready.

भी तुसकीवास जायव : कमोडिटी की प्राइसेय बहुत ऊपर जाती हैं और जससे जहां लोगों को भ्रनाज नहीं मिलना है, वहां भ्रोर जो रोजाना जरूरत को चीजें हैं वे भी नहीं मिलती हैं । क्या गदर्नमेंट ने कोई खास इस्तिजाम किया है कि लोगों को जहां भ्रनाज मिले उसी जगह भीर बांखें भी मिल सकं ?

श्री ब॰ रा॰ भगतः : सभी वं बं के लिए ऐसा करना सम्मव नहीं होगा जब तक कि सब जगह कंज्यूमर को प्रापरेटिव स्टोर न श्रास जाएं।

Shri Prabhat Kar: May I know whether in spite of the credit squeeze policy of the Reserve Bank, the percentage of the advances to the deposits in most of the banks has been abnormally high, in fact, as high as 75 to 80 per cent, and if so, what steps Government are taking to stop this high ratio of advances, which is one of the main causes for these high prices?

Shri T. T. Krishnamachari: Government put a check on further advances during the lean season. It was our intention to bring down the advance from Rs. 2,144 crores, which is the peak figure in the busy season, by Rs. 200 crores. Hon. Members here are aware of the number of complaints that we have received against this question of check on advances, and the cry that business is suffering. In spite of the fact that we wanted

to bring it down by Rs. 200 crores, we could not bring it down by Rs. 200 crores, and we could lower it only to Rs. 2.028 crores. It was at that stage that Government had withdrawn the restrictions imposed on the banks, on the 26th June, because of the complaint that people who needed money for industry and trade were not getting it.

Shrl Prabhat Kar: There is just one point on which I want to have some clarification from the hon. Minister. The complaint was because arbitrarily a particular date was fixed, namely 26th Junc. There was not any inquiry as a result of which the advances were sought to be brought down. The complaint was because on a particular date in June, the advances were sought to be brought down. That was the reason why there were so many complaints. Was that not the fact?

Shri T. T. Krishnamachari: In fact, I am slightly at a disadvantage in regard to this question of the hon. Member, because he knows more about it than I do. But the real fact is that a particular type of restriction was removed. Other types of restrictions still remain. The banks are not in a position to get rediscounting facilities from the Reserve Bank, unless their ratio is limited to about 28 per cent.

Shri Shashi Ranjan: Just a little while ago, the hon. Minister said that effective check on prices could not be there unless and until consumer cooperative stores were given encouragement and they were found in places where they were not found so far. May I know whether Government are aware that the co-operative banks were assured by the State Government a certain percentage of the advances, but the Reserve Bank had turned down that proposal with the result that the co-operative banks were not in a position to give adequate help to the consumer co-operative stores, and the stores, wherever they were, remained completely idle

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and were not functioning? May I know how the hon. Minister is going to link this observation of his with the restriction imposed by the Reserve Bank?

Shri T. T. Krishnamachari: Wherever the apex banks work well, they are afforded facilities by the Reserve Bank for various purposes including provision of credit for consumer cooperative societies. I am afraid that the experience of the hon. Member is rather unfortunate. This is one of these cases where we are thinking of setting up another institution which will take over the responsibility of the present organisation, and we are thinking of bringing forward a Bill before the House to enable Government to ask the Reserve Bank to have institutions of this nature in five States so that the co-operative credit movement can thrive.

Shri Shashi Ranjan: My point was this. My point was not about cooperative banks but about co-operative consumer stores. If he thinks that the co-operative banks are not in a position to advance credit to consumer co-operative stores, may I know what arrangement he is going to make to advance credit to consumer co-operative stores so that they may function well and keep an effective check on the price-line?

Krishnamachari: Shri T. T. generalisation does not lead us anywhere. If the hon. Member will give me definite particulars, I shall make enquiries.

Shri Buta Singh: May I know what special steps Government propose to take to force the prices to come down at least to the level of 5th August, the date on which they had risen after the war started between India and Pakistan?

Shri T. T. Krishnamachari; The weapons in Government's armoury are limited. Largely, it is the question of credit control only with which my Ministry is concerned, and that is being used. Anything else that is needed or any other weapon that will have to be forged will have to be in the direction of taking over a larger control of the wholesaling or retailing as the case may be.

Shri Ranga: Why not stop inflation?

Shri Priya Gupta: It was categorically confirmed in this House that Government had failed to check the rise in prices and that could not be done for so many years. May I know whether the Ministry of Finance has considered the question of linking the increase in the dearness allowance with the pay so as to neutralise the rise in prices, and of supplying subsidised rations through the co-operative stores as per the assurance of the Labour Minister? May I know what the thinking of the hon. Minister is in regard to this matter?

Shri T. T. Krishnamachari: I do not quite catch the import of the question. There seem to be so many issues raised.

Shri Priya Gupta: The assertion has been that dearness allowance is to cope with the rise in prices. Since Government have said that it will not be possible to check the rise in prices, what arrangements do Government feel should be made to devise a formula for linking dearness allowance with the real wages?

Speaker: That is a different thing altogether. Next question.

भ्वी बागड़ी: मैं कई बार सवाल पूछने की गरज से खड़ा हमा लेकिन इधर ध्यान ही नहीं किया गया। यह बड़े महत्व का प्रश्न है इस पर सवाल पुछने दिया जाय।

श्री हरुम चन्द कछ त्रायः यह बड़े महत्व का सवाल है। इस पर मैंने बाह्र बंटेकी चर्चाओं मांगें बी लेकिन चुंकि कांग्रेमी सदस्य नहीं चाहते ये कि इस पर चर्चा चलाई जाय इसलिए उन्होंने उस दिन जानबृक्ष कर शुरू हुई बहस को समाप्त करवा दिया ।

भ्रष्यक्ष महोदयः ध्रव मैं भ्रगले सर्वाल पर चला गया हुं।

Bacterial Infections

*800. Shri Raghunath Singh: Will the Minister of Health be pleased to state:

- (a) whether a description of five types of wild ducks which transmit persistent bacterial infections in Siberia and India has been forwarded by the Soviet Union to the Scientists in Bombay;
- (b) whether a research on the ducks' role as transmitters of infection was conducted jointly by Omsk and Bombay scientists under a World Health Organisation programme; and
 - (c) if so, the findings thereof?

The Minister of Health (Dr. Sushila Nayar): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

It has been reported by the Bombay Natural History Society that five species of migratory birds between West Siberia and India have been found to be positive to antigens of some viruses. The birds concerned are three species of Wagtails (Metacilla flava, M. citereola, and M. alba), the migratory sparrow (Passer comesticus parkini) and the Common Teal (Anas crecca). Helped by a grant from the World Health Organisation, the Society has been engaged in an investigation of bird migration in India and on the possible role of migrating birds in the transport and dissemination of certain arthropodborne viruses between their foci in Siberia and India. It conducts field camps in various localities in autumn and spring where winter-visiting birds, chiefly from U.S.S.R., are netted and marked with identification rings for study of their migratory movements. Ticks are collected from these birds for identification and for deter-1451 (AI) LSD-2

mining if they are locally acquired species or picked up in other lands during the bird's halts en route. The Society has also been collected blood samples from these migratory birds for serological studies by the Omsk Institute of Diseases with Natural Foci. A comparative investigation is carried out by the Omsk Institute also on blood collected from a number of selected species common to both countries, on their breeding ground in Siberia in summer as well as In their Indian winter quarters. first report on blood samples collected in India has recently been received by the Society and is being studied by them.

भी रखुनाथ सिंह: संस्कृत साहित्य ने धीर कालीदास ने खंजन पक्षी का बड़ा सुन्दर वर्णन किया है। मंत्री महोदय ने जो विवरण रखा है उस से यह आहिर होता है कि रूस से जो खंजन पक्षी इधर भारत में धाते हैं उन में जहर पैदा हो गया है मैं यह जानना चाहता हूं कि उनमें यह खहर क्यों पैदा हो गया है?

बा॰ सुबीला नायर : ऐसी बात ही नहीं है स्टेटमेंट में तो यह बतलाया गया है कि बम्बई में एक नैक्रन हिस्ट्री सोसाइटी है उसने और रूस की सम्बन्धित संस्था ने फिलकर यह बर्ड माइयेगन को स्टर्ड किया है, माइयेटरी बर्ड स के रस्त धादि की उन्होंने परीक्षा की है और इस बारे में स्टर्ड कर के यह देखने की कोशिश हो रही हैं कि कि कुछ वायरस (Virus) डिसीजंड उन माइयेटरी बर्ड स सफ्त तो नहीं फैल रही है)

बी रखुनाच तिह: क्या इसंकी कोई जांच की गई है कि इन में से जो इनर्फक्ष्मस बैक्टीरिया उत्पन्न हो गया है उससे किस किस प्रकार के रोग उत्पन्न होते हैं ?

डा० सुझीला नायरः श्रीमनुतीनः प्रकारके बस्सैस हैं। The Viruses

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concerned are chiefly of the Russian Spring Summer Encephalitis complex, Clask Haemorrhagic fever and Kayasanur Forest diseases.

Shri Narendra Singh Mahida: May I know whether flamingos are also included among the birds suffering from these diseases?

Dr. Sashia Nayar: In the question, mention was made of wild ducks. There are certain other types of birds which are also of a migratory nature.

. Shri Hari Vishnu Kamath: Lame ducks.

ं भी बत्तपाल खिह: क्या मैं जान सकता हूं कि हिन्दुस्तान के हिस्से में कितनी डक्स बाई हैं भीर उसका कोई ऐंटीडोट तैयार किया गया है या नहीं?

बार बुझीला नायर: हिन्दुस्तान में रिकतने बक्स भाए हैं यह तो बतलाना बड़ा सूर्यिकत हैं क्योंकि यह कोई नहीं कह सकता कि कितने पक्षी उड़ कर इंडर माते हैं लेकिन को इंडर माते हैं उन में से चन्द को हम स्टडी करते हैं।

भी यशपाल सिंह: कोई ऐंडीडोट तैपार किया गया है ?

सम्पन्न महोवय: भव यहां का सप्ती-मैंटरी ही वह ऐंटेडोट हो सकता है भीर दूसरा क्या हो संकता है ?

Shri D. C. Sharma: May I know whether the samples of blood collected have been examined? If so, what are the indications from the examination? How are the people going to be warned agains' these wild ducks, because most people, including Shri Raghunath Singh, think that they are very tasty and go in for them?

Shri Righunath Singh: I am a girict vegetarian.

Dr. Sushila Nayar: I may assure the hon. Member that by eating wild ducks people are not going to get the infection. Shri Sham Lal Saraf: Is the hon. Minister aware that there are well-known places particularly in Kashmir where wild ducks particularly from Siberia come, stay and go back. Have any precautions been taken or advice offered against the spread of these diseases?

Dr. Sushila Nayar: This is only a preliminary study. The study is simultaneously being made in India and in a selected institute in Russia. Data are being exchanged and are being studied by scientists. There are no conclusive proofs as yet available.

Shri Hari Vishnu Kamath: Part
(a) of the question refers to ducks
from Siberia. Has any assessment or
examination been made as to whether
ducks and drakes arrive in India
from other countries like China and
the western countries also?

Mr. Speaker: Still we are in the preliminary stages.

भी क्षित्र नारायण : उनकी मांख में जहर है या उनके खून में जहर है ?

भ्राप्यक्ष महोदय: भ्रव उससे भ्रापको क्या फायदा होगा कि वह किस जगह है भौर किस जगह नहीं है ?

Per Capita Rural Income

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Shri Surendra Pal Singh:
Shri Mohan Swarup:
Shri J. P. Jyotishi;
Shri D. S. Patil:

Will the Minister of Planning be pleased to state:

- (a) whether any survey of per capita rural income has been conducted; and
- (b) if so, the agency employed to conduct that survey and the methods used by it to arrive at its conclusions; and
 - (c) the conclusions arrived at?

The Minister of Pianning (Shri B. R. Bhagat): (a) No official agency has conducted any survey of per capita rural income.

(b) and (c). Do not arise.

Shri Surendra Pal Singh: Sometime back it was reported in the Press that the National Council of Applied Economic Research had carried out a survey on the basis of available information for the year 1965 and it revealed that the per capita income in the rural sector came to 68 nP. per day. Do we take that report as correct?

Shri B. R. Bhagat: It is true that this organisation carried out a survey but that is not a government organisation.

Shri Surendra Pal Singh: After all if the Government had not carried out any such survey, what facts and figures did the government have in its possession on the basis of which it formulated the development plans, five year plans, for the development of the rural sector?

Shri B. R. Bhagat: We have information about the per capita income for the whole country, both urban and rural. I only said that such an investigation of the rural areas alone had not been made officially.

Shri Ranga: In the light of what has been said by the hon. Member does government propose to conduct an enquiry about the per capita income of the rural people in view of its importance?

Shri B. R. Bhagat: That is a suggestion for action and we will look into it.

Shri H. N. Mukerjee: The National Council of Applied Economic Research had brought out certain figures after a survey, which are very disquieting. May I know if the government repudiates these figures on the basis of whatever information it possesses or the Government is also

inclined to think that the condition is as bad as this investigation suggests?

The Minister of Finance (Shri T. L. Krishnamachari); I share the hon. Member's feeling in this matter. The National Council of Applied Economie Research has conducted this survey and I may even plead guilty of haping made that suggestion to them as one of the subjects that should take up. Naturally, an organisation of this nature. makes a survey has some imperfetions, but the broad fac's thrown out cause such an amount of misgivings. Government will have to go into the matter further and take up bably certain areas of surveys conducted by the National Council and check it up, and the Fourth Plan must be directed towards removing some of this disequilibrium that has been shown by this report.

Shri Vidya Charan Shukia: Has the Government examined the report given by this National Council which is a private body composed of emanent economists? Have they any cause to believe that that report is not refly able or dependable or is it taken to be a dependable and reliable report although it is from a private body?

Shri T. T. Krishnamachari: As answered this question, I have had something to do in causing a survey of this nature to be made. I think that all statistical evaluations made on the basis of sample survey have certain defects, but they throw up certain facts that need further examination. I think the Government should examine this matter and the Planning Commission and the Government are engaged in this.

बी बगवेब सिंह सिंह न्हीं : किसानों में जो स्वयं प्रपने हाय से बेतीबाड़ी का काम करने वामे हैं जो हल चलाने वासे हाली हैं : उनकी प्रति व्यक्ति प्राय का प्राय के पास. जांचने का क्या साधन है ? श्री ब रा० भगतः जैसा कि वित्त बंदी जी ने कहा है, इन बारे में विचार कर कै कोई उपाय निकासा जायेगा।

भी जगदेव सिंह सिद्धान्ती : उस की ग्राय जीवने का कौन सा पैमाना है, तरीका है ?

प्रध्यक्ष महोतय: जो हल चलाने वाला है, उसकी प्राय, श्रामदनी, इनकम को एसेस करने के लिए क्या तरीका प्रकृत्यार किया जाता है?

श्री ब॰ रा॰भगत: सभी कहां किया है? जब यह सरवे करेंगे, तो उस में इस का उपाय श्री निकालेंगे।

11.00 hrs.

SHORT NOTICE QUESTION

Maintenance of Families of Army Personnel

- S. N. Q. 10. Shri Hari Vishnu Kamath: Will the Minister of Defence be pleased to state;
- (a) whether provision for proper maintenance of the families of officers and men of the armed forces filled in action has been made;
 - (b) if so, the details thereof; and
- (c) the position with regard to the families of those permanently disabled or incapacitated as a result of fojuries sustained in battle?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Yes, Sir.

(b) and (c). A Statement is laid on the Table of the House.

STATEMENT

Government have decided that, with effect from 5th August 1965, the pensionary entitlements admissible under the existing orders will be servised, as indicated in paras 3 and below, in respect of Defence Services Officers and personel who are

killed in action and those who are invalided out of service on account of injuries sustained in action.

- 2. The decisions taken cover Officers and personnel who are killed or injured in action on the front in the current operations against Pakistan. A person will be deemed to be killed or injured in action on the front if the death or injury is the direct result of enemy action (including action by Pakis'an's paratroopers and infiltrators) while the individual is on duty.
- 3. Defence Services Officers men killed in action. The Military Pension Regulations provide for the payment of (a) special family pension to the widows of officers and to eligible members of the family of personnel below officer rank; (b) the children's allowance to children of the deceased (which are paid at higher rates in the case of motherless children of officers); (c) education allowance to the children of officers; and (d) a lump gratuity. According to the decisions now taken, payments will be made in respect of these officers and men as follows:-
 - (i) For the first 7 years—twothirds of the basic pay last drawn by the deceased, in lieu of the special family pension, children's allowance and education allowance;
 - (ii) Thereafter, in the case of officers, special family pension and children's allowance at one and a half times the existing rates and increase of the existing ceiling for education allowance by 50%; and in the case of personnel below officer rank, special family pension and children's allowance at twice the existing rates. The total payment will not, however, exceed two-thirds of the basic pay last drawn by the deceased.

- (iii) In the case of motherless children of officers, the rate of children's allowance and ceiling for education allowance will be increased by 50%, subject to the total payment not exceeding twothirds of the basic pay last drawn by the deceased.
- (iv) The awards under the existing orders will be paid if they are higher than twothirds of the basic pay last drawn by the deceased.
- (v) Gratuity will continue to be paid in addition as at present.
- 4. Defence Services Officers and men injured in action.

Under the Military Pension Regulations, these officers and men are entitled to disability pension at rates depending on rank, length of service rendered and the assessment of the degree of disablement. According to the decisions now taken, disability peasion will be paid to these officers and men as follows:-

- (1) In the case of persons whose disability is assessed at 80% or above.
 - (a) For the first 7 years-twothirds of the basic pay last drawn;
 - (b) Thereafter, at one and a half times the rate under the existing orders, subject to a maximum of twothirds of the basic pay last drawn.
- (2) In the case of persons whose disability is 20% and above but below 80%, at one and a half times the rate under the existing orders, subject to a maximum of two-thirds of the basic pay last drawn.
- (3) In all cases, payment will be made at the rate admissible under the existing orders, if

it is higher than two-thirds of the basic pay last drawn.

Shri Hari Vishnu Kamath: Done Government propose to give educational scholarships, freeships or other concessions, and allot land-holdings, as they did to political sufferers in the past, to the children and the families of those killed in action or disabled or incapacitated and, if so, does the Government propose to devise a procedure not bedevilled by red-tape, whereby them benefits will be made available to the families of those killed or permanently disabled without delay?

Dr. D. S. Raju: I can assure the hon. Member that there would not be any delay in issuing these pensions.

Shri Hari Vishnu Kamath: That is about the second part. about the first part of the question?

D. S. Raju: These new family pension regulations are much better off than the old family pension regulations. There is an improvement upon the old regulations.

Shri Hari Vishnu Kamath: What is the improvement? Give us some details.

Dr. D. S. Raju: It is a long report. I can read some portions if you permit, Sir.

Mr. Speaker: He may lay it on the Table of the House.

The Minister of Defence (Shri Y. B. Chavan): If the hon, Member wants some comparative statistics. J am prepared to give it. I shall give one or two illustrations. For example, a second lieutenant, under the existing rates, gets Rs. 150 plus Rs. 10. According to the revised rates of pension, under the new scheme, the minimum will be Rs. 267. case of a Major, the existing rate be Rs. 180 plus Rs. 10. The enhanced rate of pension, under the new

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scheme, will be a minimum of Rs. (i), for him.

Shri Hari Vishnu Kamath: What about landholdings?

Shri Priya Gupta: That is about officers. What about the jawans?

Shri Y. B. Chavan: I am prepared to give that information.

Mr. Speaker: I suggest that he might lay it on the Table..

Shri Y. B. Chavan: Yes, Sir.

Shri Priya Gupta: Let us the minimum pension for a jawan.

Mr. Speaker: The statement will be placed here and he can get that information.

Priya Gupta: What is the revised pay of the jawans, Sir? It should be announced.

Mr. Speaker: That will also be included in the statement.

Shri Hari Vishnu Kamath; Is it a tact that recently the salaries of cerfain categories of officers of the armed forces were raised, and rightly but in recognition of the valour, bravery and courage displayed by the ordinary jawan on the field of battle, does Government purpose to raise the salaries of the jawans also In the very near future?

Shri Y. B. Chavan: I think the bon. Member has made certain suggestions in what he has said. Those suggestions will certainly be considered.

Shri Karni Singhji: May I know there are any proposals for rehabilitating wounded soldiers and the families of those killed in war in the Rajasthan Canal area and areas to be drigated by the Chambal?

Shri Y. B. Chavan: There are schemes for rehabilitating wounded soldiers. He has made suggestions about rehabilitating them in particular areas. That will be considered.

Shri Indrajit Gupta: With cular reference to the widows of officers and men who have been killed in action may I know whether the government proposes to provide them for a certain length of time with accommodation, so that until these widows are able to rehabilitate themselves, they may at least have some place to live in, because they do not get any accommodation?

Shri Y. B. Chavan: This also is sympathetically considered. Wherever possible, we do provide accommodation for them.

Shrimati Tarkeshwari Sinha: May I know whether it has come to the notice of the government that officers of the lower rank like havildars and others suffers from severe lack of accommodation facilities for education of their children? Do the government consider the desirability of having any to provide these facilities to officers at lower level?

Shri Y. B. Chavan: Yes, Sir; we have.

The Minister of Finance (Shri T. T. Krishnamachari): This matter has been considered and the government is seized of this matter. My hon. colleague, the Minister for Works and Housing and his department are trying to find accommodation and we are trying to meet this demand. In regard to the question of pensions and other payments, we are sending our people to those people who have been affected so that early payment will be made to them and they will have no difficulty with regard to obtaining relief.

Shri Indrajit Gupta: From widows' pensions, income-tax is still being taken.

Shri T. T. Krishnamachari: In the lower categories, there would be no income-tax.

Shri Buta Singh: Recently there has been a change in the nomenclature of some persons. Those who were formerly known as jamedars are called naib subedars. Is this change followed by some increment in their salaries, pensions, etc. or not?

Shri Y. B. Chavan: These are merely changes in nomenclature. It does not mean any other thing.

Shri Joachim Alva: While all sorts of multi-storeyed buildings are put up for civil ministries, whose height exceeds the Parliament House itself, offending the dignity of the Parliament, may I know what is being done to pull down messes like the Victoria Mess, King's Mess, etc., which are housed in dilapidated buildings where the officers and families are living for years?

The Minister of Works and Housing (Shri Mehr Chand Khanna): In the first instance, I may say that no building has been put up by Works Ministry which is taller than the Parliament House. In fact, two or three years ago, there was a proposal to put up a building for Defence Headquarters on more or less the same line, but that proposal was turned down in the time of the late Prime Minister. As regards messes, we have already started demolishing these old hutments and the messes are a part of it. We are building accommodation in Dhaula Kuan, Cantonment and other places and I am hoping that within the next two or three years, all these old hutments put up in the last war would be removed from Delhi.

भी अगदेश सिंह सिद्धाप्ती : क्या इस युद्ध में भाग लेने वाले सभी मैनिकों को विजय पदक—विकटरी मंडल— से सुबोधित किया जायेगा ?

Shri Y. B. Chavan: That is another suggestion which will be considered.

Shri Iqbal Singh: During the Chinese aggression, the governments of Madhya Pradesh and Rajasthan offered 1 lakh acres of land for the resettlement of families of disabled and killed persons. But no progress has been made so far in that regard. May I know whether the government will take some definite steps to see that this land is got and distributed at least within one year, because three years have passed and no progress has been made?

Shri Y. B. Chavan: We are pursuing this matter with the Madhya Pradesh Government.

भीमती सहोवरामाई राय: क्या मध्य प्रदेश सरकार

ग्रध्यक्ष महोदय: विना बुलाये खड़े ही कर सवाल करने न लग जायें।

Shri D. C. Sharma: May I know it some seats for the children of the army personnel of all grades and of all categories will be reserved in the sainik schools and public schools and the children will be granted stapends to prosecute their studies? May I also know whether the Chief Minister of Punjab has said that some seats in the IAS, IPS and IFS should be reserved for these children of the armed personnel?

Shri Y. B. Chavan; As far as sainik schools are concerned, on whose behalf I can say, some seats are reserved, some percentage of seats are reserved for the children of the defence personnel and for their benshit certain scholarships are also santioned. As far as reservation of some seats in the IAS, IPS and IFS someorned, in case of emergency commissioned officers certain reservations are contemplated.

Shri Hem Barua: May I know if Government have any proposal be constitute an Aids Fund out of the contributions made by patriothe Indians to the Defence Fund to help the families of jawans or the disabled jawans themselves who have made secrifices in the battle-field? 7111

Shri Y. B. Chavan: Large amounts from the National Defence Fund are allotted for this purpose. State Board has been given a certain amount. The respective State Governments have also agreed to sanction some sort of matching grants for

Shrf Hom Barua: Are they marked?

Shri Y. B. Chavan: Yes, they are. Shri Hem Barua: What is it used

Shri Y. B. Chavan: Its utilisation degends upon the schemes of different States. The schemes differ from State to State.

Shri S. M. Banerice: I would like to know whether the sons of these lawans who were killed during fion will be given preference for appointment as artisans or as supervigory trainees in ordnance factories so that they can become regular artisans and support the country in the matter of defence?

Shri Y. B. Chavan: This is one more general suggestion. Certainly that needs very favourable consideration. I agree with the hon. Member.

Shri Narendra Singh Mahida: May I know whether public donationslarge funds for our they collected fawans in Amritsar and other placesto our brave jawans, like Subedar Raju who have been firing ack-acks, are allowed to be received and whether the Government will allow those to accept these donations op!diers (Interruptions).

Shri Y. B. Chavan: Well, as far as these awards are concerned, some private citizens are sending some cheques to me also to be handed over to some of the jawans. What we are doing is, in the case of famembers and widows of mily jawans these of the killed some or donations are to the family members. In the case of some of the pilots etc., I am sending the cheques to them endorsing the cheques in their favour. But I learn that they are really endorsing those cheques to the special funds of their own service.

श्री बागड़ी: कर्मचारी जो पुलिस में थे या जैसे पी० ए० पी० में थे काश्मीर पंजाब तथा दूसरी जगहों पर भीर जो फंटियर पर महीद हए हैं उनके साथ भी फौजी तरीके से बरताव किया जायेगा पेंशन इत्यादि के सम्बन्ध में ?

Shri Y B. Chavan: This particular order refers to defence personnel. Whether they die in action against infiltrators or paratroopers or anybody else inside, they must have died only in action. The matter will have to be considered separately.

Shrimati Sharda Mukerjee: As the casualties have been largely among very young men, may I know whether in the case of men who are unmarried their dependants will get the benefits?

Shri Y. B. Chavan: It depends upon the general condition of the family and the dependants. There are certain rules in this particular matter and they do apply.

Shri Ranga: We are glad that the Finance Minister and the Defence Minister are working together so sympathetically in this matter, May I have an assurance that all these concessions would be extended to all those who had suffered when the Chinese attacked our country?

Shri Y. B. Chavan: I will have to take it up with the Finance Minister. I am sure, the Finance Minister will support this case.

भी गुलज्ञन: ग्रंग्रेजी प्राशासन के समय में जिन परिवारों के दो से ग्रधिक लोग सेना में भरती होते ये उनको मुख्ये ग्रीर यही जायदादें दी जाती थीं। क्या घड भी सरकार उस परम्परा को कायम रखेगी कि जिन फैमिलीज में से दो से ज्यादा जवान भरती हों धौर मोर्चे पर महीद हुए हां उन का वही रियायत दी जाये जो भंग्रेजी शासन काल में दी जाती थी?

Shri Y. B. Chavan: This again is a general suggestion which needs to be considered.

Shri Hari Vishnu Kamath: May I make a suggestion that the statement which has been laid on the Table may be circulated to members either today or tomorrow, as the House is adjourning tomorrow?

Mr Speaker: Yes it will be done either today or tomorrow. Now Shri Balmiki.

Shri J. B. Kripalani: May I know whether Government propose to keep aside the funds that the public have given for the welfare of the bereaved families and whether they will also announce what additional amounts they are going to earmark for that fund?

Mr. Speaker: That might be considered and the decision of the Government might be announced.

भी प्रकाशबीर शास्त्री: ग्राचायं जी ने जो कुछ कहा है उसमें इतना धीर सम्मिलित कर लिया जाये कि जो जंशित गहीद हैं। जो इतने घायल हो गये हैं कि कुछ करने के काबिल ही नहीं हैं उनको भी इस में सम्मिलित कर लिया जाये।

भी प्रिय गुन्तः नीचे वालीं को जो पैंशन मिलती है यह बहत कम मिलती है। लिबिंग बेज भी उनको नहीं मिलती है। उससे भी वह कम है। इस पर भी गौर होना चाहिये । जो पैंशन रूल है वह रिलंक्स होना चाहिये ।

श्री कृपालानी: मेरं सवाल का जवाब नहीं घाया है।

ध्ययम महोदय : वे सांच कर जवाब दे वें यह मैंने कह दिया है।

भी भोंकार लाल बेरवा (कोटा) : भृतपूर्व सैनिक जो हैं घौर जिन्होंने इस में सहयोग दिया है उनका भी इस में खयाल रखा जाना चाहिये।

Shri Y. B. Chavan: Sir, I think you made the suggestion that this might be considered and certain information might be given.

Mr. Speaker: Yes, that is what I suggested.

Emergency War Risks Insurance Scheme

- S. N. Q. 11. Shri Balmiki; Willthe Minister of Finance be pleased to state:
- (a) whether Government propose to enlarge the scope of the present Emergency War Risks Insurance Scheme in view of the damage caused to the civilian property by Pakistan during the current hostilities;
- (b) if so, whether instructions have been issued or are proposed to be issued in this regard; and
- (c) whether factories, shops, residential premises and cinemas have been covered or are proposed to be covered thereby?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). Emergency Risks (Goods) and (Factories) Insurance Schemes provide for insurance of goods kept for sale, standing tea crops, factories, inland vessels, plant and machinery of mines, oil mines, gas and electric supply and hydro-electric undertakings. There is no proposal to enlarge the scope of these Schemes. I should like to add, if I may that I do not want hon. Members to be under the impression that our Government are completely indifferent to certain other classes of people who might need a measure of assistance. This should be considered as and when any situation arises.

श्री बास्मीकी: मुरक्षा परिवद के संकेत के भन सार यद्यपि दोनों टेको ने सीख फायर को मान लिया है भीर शान्ति की सम्भावनायें भी हो गई हैं लेकिन फिर भी चीन धौर पाकिस्तान की जिह और धमकी के कारण एक ऐसा वालावरण बना हुआ है कि हम कप नहीं बैठ सकते हैं। मैं पूछना चाहता हूं कि इस तरह के वातावरण को देखते हुए भीर इसको देखते हुए भीर इसको देखते हुए कि प्रवान मंत्रों जी ने भी यह कहा है कि हम प्रपने मुरक्षा प्रयत्नों को जारी रखेंगे भीर बलपूर्वक जारी रखेंगे भापके रास्ते में क्या दिक्कत है इसका विकास करने में भीर इसका प्राप्त करने में भीर इसका प्राप्त करने में

Shri T. T. Krishnamachari: As I said, this fund it specially created for special purposes. I have also added that there are other cases where a measure of assistance is not only desirable but it necessary. These cases would be considered in consultation with appropriate State Governments.

Shri Iqbai Singh: Since most damage has been done in rural areas and more people have died in rural areas may I know whether any compensation will be given to people living in those areas who have suffered damage?

Shri T. T. Krishnamachari: I would only repeat what I have said. The e matters would be discussed with the State Governments and some measure of assistance would certainly be provided.

Shri Daji: Is the Government aware that the LIC suddenly withdrew all coverage of policies already entered into by all the armed services personnel during this war and thereby suddenly with a stroke of the pen left the families of those who were injured in the conflict without any means to support them? This has come from a nationalised institution. In such cases, will the Government think of making some other adequate arrangement so that if LIC chooses to withdraw all coverage at the last moment the families of jawans who have already gone to the front may receive some concessions from the Government?

Shri T. T. Krishnamachari: I might tell my hon, friend that if he had listened to the news broadcast last night he would have found that the tmprestion that is going round is wrong. All the contracts made up to the present moment would be honoured. The only provision made was that no fresh contract would be entered into; it will be limited to the contract entered into. Even that restriction has been withdrawn since yesterlay.

भं नती सहोदराबाई राय: प्रध्यक्ष महोदय मैं एक गनाल पूछना चाहती थी भाप ने मझे मोका क्यों नहीं दिया।

स्वाधान महोदय: कई दफे मूल हो जार्स है। लेकिन मैं यह तो नहीं कहता कि कमा मौका नहीं दंगा।

Shri Ranga: She stood up earlier and you said that you will call her afterwards.

Mr. Speaker: I am sorry, I have passed on to the next subject.

WRITTEN ANSWERS TO QUESTIONS

Loans to Foreign Countries

*799. { Maharajkumar Vijaya *799. { Ananda; Shrimati Malmoona Sultan:

Will the Minister of Finance be pleased to state:

- (a) whether the terms and conditions under which loans are to be granted to Sudan, Ceylon and Nepal to the extent of Rs. 110 million have been finalised; and
- (b) the scheme under which these loans are granted and the benefits that are likely to flow out of this loan?

The Minister of Planning (Shri B, R. Bhagati: (a) A formal loan agreement was signed on the 29th September, 1964 with the Royal Nepalese Government providing a credit of Rs. I crore. The discussions with the Governments of Ceylon and Sudan will be taken up shortly to finalise the credit arrangements in respect of credits of Rs. 5 crores to each of these countries.

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(b) These loans are being granted mainly to assist these countries in setting up industrial units by financing the export of Indian machinery and equipment.

Government Accommodation in Delhi

- *802. Dr. L. M. Singhvi: Will the Minister of Works and Housing be pleased to state:
- (a) the percentage of Government employees who have been provided with residential accommodation in Delhi so far;

- (b) the figures for various categories and salary groups; and
- (c) the expected target by when Government propose to provide living accommodation to all its employees?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) About 37 per cent.

(b) A statement is laid on the Table of the House.

STATEMENT

The figures of satisfaction for various categories and salary groups are as follows :-

Type of accommodation for various categories and salary groups.						Percentage o satisfaction	
Below Rs. 110/					Type I	46%	
Rs. 110/- to Rs. 249/-					Type II	28%	
Rs. 250/-to Rs. 399/-					Type III	33%	
Rs. 400/- to Rs. 699/-					Type IV	49%	
Rs. 700/- to Rs. 1299/-					Type V	48%	
Rs. 1300/- to Rs. 2249/-					Type VI	46%	
and above					Type VII	69%	
Secretaries and Additional	Secre	tarie	,		Type VIII	65%	

(c) Government is taking all possible measures to build more houses but it will take many years to provide all of them with accommodation.

Shortage of X-Ray Films

*803. Shri D. C. Sharma: Shri Onkar Lal Berwa:

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that there is a great shortage of X-Ray films in Delhi and elsewhere in the country because of the 50 per cent cut in the import of the X-Ray films imposed by Government; and
- (b) if so, the steps taken or proposed to be taken to meet the shortage?

The Minister of Health (Dr. Sushila Nayar): (a) Yes, Sir. The Reports about the shortage of X-Ray hims have been received from the hospitals in Delhi and other places during the past few months.

- (b) The following steps have been or are being taken to meet the shortage.
- (i) The hospitals have been advised to practise economy in the use of X-Ray fims.
- (ii) A suggestion has been made to the State Administrative Medical Officers that they should include in their demands those brands of slims which are easily available from the rupee payment countries.

(iii) Efforts are being made to augment supplies of X-Ray films by increasing imports from certain rupce payment countries.

Written Answers

- (iv) The quota licences for the period April 65—March 1966 have been permitted to be utilised in full and the general annual licensing condition of 50 per cent utilisation upto 31st January, 1966 has been dispensed with in this case. The distribution of the X-Ray films imported against quota licences will be suitably regulated.
- (v) The question of restoring the cut made in the import quota has also been taken up with the Ministries concerned.

Research on Thrombotic Disease

- *804. Shri Shree Narayan Das: Will the Minister of Health be pleased to state:
- (a) whether it is a fact that Government have a proposal under consideration to start an international research project on thrombotic disease in India with some foreign collaboration:
- (b) if so, the precise nature of the proposal; and
 - (c) the stage of its consideration?

The Minister of Health (Dr. Sushfla Nayar): (a) Yes, Sir.

(b) and (c). The matter is under consideration in consultation with the U.S. Public Health Authorities.

Life Insurance in Rural Areas

- *805. Shri Warlor: Will the Minister of Finance be pleased to state:
- (a) the steps taken by Government to popularise Life Insurance in the rural areas;
- (b) whether as a result of these steps, there has been any increase in the insurance business in the rural areas: and
 - (c) if so, to what extent?

The Minister of Planning (Shri B. R. Bhagat): (a) The Life Insurance Corporation of India has taken the following steps to popularise life insurance in rural areas:

- (1) Opening of more offices in rural areas;
- (2) Collection of premia through Post Offices:
- (3) Enlisting the help of Panchayats and Co-operative Societies in developing business;
- (4) Relaxation in medical examination; and
- (5) Intensive publicity.
- (b) and (c). Yes. The rural business increased from Rs. 182.59 crores during 1961 to Rs. 209.40 crores during 1963-64.

Water Shortage in Netaji Nagar, New Delhi

- *806. Shri Brij Raj Singh: Will the Minister of Health be pleased to refer to the reply given to Starred Question No. 693 on the 1st April, 1965, and state:
- (a) whether it is a fact that in spite of the assurance given twice regarding proper water supply in Netaji Nagar, the flush tanks on the terrace of the Quarters, where shortage of water supply was reported earlier, have all along been absolutely dry resulting in unhygienic conditions;
 - (b) if so, the reasons therefor;
- (c) whether there is a proposal to sink some more tube-wells in Netaji Nagar or to build an overhead tank to improve the pressure in the lines; and
- (d) if so, the progress made in the matter?

The Minister of Health (Dr. Sushia Nayar): (a) It has been reported by the New Delhi Municipal Committee that at times water does not reach the flush tanks on the terrace of some of the blocks situated at higher elevation in Netaji Nagar;

- (b) The pressure of water in supply lines is low.
- (c) and (b). A survey was recently made by the Delhi Municipal Corporation with a view to finding out it some tube-wells could be sunk in the locality. Due to rocky strata, this has not been found feasible. Overhead tanks will not give relief unless the water pressure is adequate to fill the tanks.

Submergence of Fatehpur Sikri Area

*807 { Shri Vishwa Nath Pandey: Shri D. S. Chaudhuri:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that the Fatehpur Sikri area of Agra District in U.P. has been submerged under water due to heavy discharge of water from Bnaratpur and Mathura recently causing great loss to the standing crops and other property; and
- (b) if so, the steps Government propose to take in the matter?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes, Sir.

(b) An expert Committee has been constituted to review the crainage problem in this area and necessary measures will be taken on receipt of their report.

Report of Committee on Ficods

*808. Shri P. C. Borooah: Shri P. R. Chakraverti:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Committee consisting of Ministers of Irrigation in the States and at the Centre has submitted a flood protection programme;

- (b) if so, the broad outlines of the programme and its cost, including foreign exchange content; and
- (c) the cost estimated for the flood control schemes for Assam and Bihar?
- The Minister of Irrigation and Power (Dr. K. L. Rao); (a) Yes, Sir.
- (b) Besides construction of embankments, storage works, canalisation etc., the Committee have stressed the importance of other measures like flood warning and flood forecasting and flood plain zoning. The Committee have indicated that the cost of works may be of the order of Rs. 1,000 crores. The foreign exchange content has not been indicated.
- (c) Flood control schemes in Assam and Bihar are estimated to cost approximately Rs. 60 crores and Rs. 80 crores respectively.

Birth Control

*809. { Dr. L. M. Singhvi: Shri Narendra Singh Mahida:

Will the Minister of Health be pleased to state:

- (a) whether the attention of Government has been drawn to a reported statement by the U.S. Ambassador in India that the United States are willing to place at the disposal of Government a substantial part of Rs. 5 hundred million held by them in Indian Currency for implementing birth control measures; and
 - (b) if so, whether it is proposed to move the U.S. Government in the matter and utilise the said funds for the purpose?

The Minis'er of Health (Dr. Snahila Nayar): (a) and (b). The Government are not aware of any such statement by the U.S. Ambasador in India.

3 Written Answers SEP Research Schemes of C.S.I.R.

- *810. Shri Surendra Pal Singh: Will the Minister of Finance be pleased to state:
- (a) whether it is a fact that the Council of Scientific and Industrial Research is not getting sufficient coperation from his Ministry in its task of carrying out research schemes; and
- (b) whether it is also a fact that his Ministry Interferes in the matter of selecting items of research by the C.S.I.R.?

The Minister of Planning (Shri B. B. Bhagat): (a) and (b). No. Sir.

"Goods Train Carrying Pakistani Arms and Ammunition"

*811. Shri S. M. Banerjee: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that a goods train from Haldibari Station bound for Parbatipur was found to be carrying Pakistani arms and ammunition:
- (b) if so, whether this was detected by the Railway or Customs authorities;
- (c) whether one of the M.L.A.s of West Bengal Assembly stated in the Assembly on the 12th and 18th August, 1965 about such arms and ammunition being smuggled to Pakistan; and
- (d) if so, the steps taken by Government to stop such smuggling?

The Deputy Minister of Finance (Shri Rameshwar Sahu); (a) and (b). On 27th August, 1965, while checking the wagons of a goods train bound for Pakistan, the Customs staff at Haldibari Railway Station found a wooden crate in a wagon which had been declared as empty. The wooden crate contained a generator. No arms and ammunition were found. The wagon was detained for further investigations which are in progress.

- (c) I understand that there was no session of the West Bengal Legislative Assembly during this period.
 - (d) Does not arise.

Import of Machinery and Components

*812. Shri P. C. Borooah:
Shri P. R. Chakraverti:

Will the Minister of Finance be pleased to state:

- (a) whether Government have decided to impose heavy import duty on selective items, particularly components and machinery for which indigenous substitutes can be developed;
- (b) if so, on what basis and to what extent on different categories of items; and
- (c) the steps taken to ensure that the import substitutes developed indigenously are comparable in quality to foreign items and cheaper in cost?

The Deputy Minister of Finance (Shri Rameshwar Sahu): (a) and (b). The information is contained in the Finance (No. 2) Bill, 1965, which has since been passed by the House and has become an Act.

(c) The Ministry of Commerce have constitute; a Committee, known as the Committee on Import Rationalisation and Import Substitution, consisting of officials and non-officials under the Chairmanship of Dr. V. K. R. V. Rao, to go into the matter. The Committee is expected to submit 'ts interim report later this year.

Non-Project Aid

*813. Dr. L. M. Singhvi: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that large sums of money out of the Aid-India Consortium grant have been lying unutilised;

- (b) if so, how much of this grant is in the category of non-project aid;
- (c) the difficulties, if any, in drawing and utilising the non-project aid?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). Assistance under the auspices of the Aid-India Consortium is not as grants but only as loans. It would not be true to say that large sum₃ are lying unutilised.

A statement giving the position is laid on the Table of the House. [Placed in Library. See No. LT-4960/65].

Out of the loan agreements signed so far with Consortium countries during the Third Plan, 43 per cent represents the non-project aid portion.

(c) Reference is invited to the Report on "Utilisation of External Assistance" submitted to the Government of India by a Committee under the Chairmanship of Dr. V. K. R. V. Rao, Member, Planning Commission (laid on the Table of the Lok Sabha on 16th April 1964) which indicates in Chapter IV the causes of slow utilisation of both project and non-project aid.

Mineral and Forest Wealth of Mysore

2678. Shri A. K. Gopalan: Will the Minister of Planning be pleased to state:

- (a) whether the U.N. experts submitted a report to Government on the possibilities of developing mineral and forest wealth of Mysore and the details of the industries based on them which can be started; and
- (b) If so, the main recommendations made therein?

The Minister of Planning (Shri B. R. Shagat): (a) and (b). A team of U.N. experts is engaged in undertaking a preinvestment techno-economic depth study and survey of forest and mineral industries in the States

of Mysore and Madhya Pradesh. The study is under way and it will be sometime before the recommendations become available.

Cholera in Trichur District

2679 Shri A. K. Gopalan: Will the Minister of Health be pleased to state:

- (a) whether Government received representation about the fresh outbreak of cholera epidemic at Guruvayoor, Trichur District, Kerala m the month of June, 1965;
- (b) if so, the total number of persons died;
- (c) the measures taken to arrest this epidemic;
- (d) whether Government are aware that this has a bearing on mal-nutrition; and
- (e) if so, the steps going to be taken to remedy this?

The Minister of Health (Dr. Sushila Nayar): (a) No representation was received by the Government of Kerala regarding out-break of cholera in Guruvayoor and no case was reported from this place. However, cholera cases were reported from proved fatal in Trichur District upto 1st June, 1965. This was the first wave of epidemic in the season in this district.

- (b) 171 cases were reported to have proved fatal in Trichur District upto the 7th August, 1965 after which date there have been no cases.
- (c) All necessary preventive and precautionary mea ures, namely, intensification of inoculation campaign, disinfection of sources of drinking water and improvement of sanitary conditions were taken by the State Government. Mass inoculation campaign covering the population of the entire coastal belt has been organised in the State.
- (d) and (e). There is no evidence to show that this had a bearing on malnutrition. However, the State Govern-

ment had taken necessary action to help the affected people. An amount of Rs. 25,000.00 was placed at the disposal of the District Collector, Trichur for distribution of rice, tapicca etc. in the district in connection with cholera relief work

Vamsadhara Project

2686. Shri Satyanarayana: Will the Minister of Irrigation and Power be pleased to state the present position of the construction of the Vamsadhara Project in Andhra Pradesh?

The Minister of Irrigation and Power (Dr. K. L. Rao): The Vamsadhara project consi.ts of an anicut at Neradi with a high level canal on the right side and a masonry dam at Gotta 22 miles lower down with two low level canals, one on each side.

To the end of March, 1965, nearly 6 per cent earthwork in foundation and about 8 per cent of R.C.C. work on the barrage at Neradi have been completed.

Divisibility of Joint Houses

2681. Dr. B. N. Singh: Will the Minister of Works and Housing be pleased to refer to the reply given to Unstarred Question No. 2506 on the 22nd April, 1965 and state:

- (a) whether any yard-stick has been laid down for partitioning a house jointly owned by a Government servant in Delhi/New Delhi with a view to determining its feasibility to make it fit for an independent residence;
 - (b) if so, the broad details thereof;
- (c) the number of Central Government employees who have nominal shares in houses belonging to Hindu undivided families and are being charged exorbitant rent under F.R. 45-B on the grounds that the houses can be divided as declared by the Director of Estates;
- (d) whether any representations have been received from the Government employees against the hard-

ships caused to them by enforcing divisibility of the joint houses; and

(e) if so, the action Government propose to take in the matter?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) No.

- (b) Does not arise.
- (c) 53 Central Government employees occupying Government accommodation have shares in Hindu undivided family houses in Delhi; New Delhi. The extent of share differs in each case. Rent under F.R. 45-B or pooled standard rent under F.R. 45-A, whichever is higher, is being charged from these employees in accordance with the existing rules. These rents are about half the normal rent.
 - (d) Yes.
- (e) The representations are being dealt with on merits and in the light of fresh facts supplied, if any.

Vithalbhai Pate! House

2682, Shri Lakhmu Bhawani: Will the Minister of Works and Housing be pl. ased to state:

- (a) the number of flats that have been occupied so far by the M.Ps. in the Vithalbhai Patel House;
- (b) the number of flats allotted to other persons, if any; and
- (c) the number of flats that are lying vacant at present?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) During the current session of Partament 22 MPs. asked for accommonation in the Vithnibhai Patei House and all of them were offered allotment. However, only 8 of them accepted the accommodation and are r.ow in occupation of 11 suites, 7 MPs. did not reply to the offer and another 7 did not accept the offer.

- (b) 70.
- (c) 3.

मध्य प्रदेश में प्रामोद्योग परियोजना कार्यकम

2683. श्री सत्तम् भवानीः स्यायोजना संतीयह बताने की कृपा करेंगे कि:

- (क) योजना आयोग की ग्राम उद्योग योजना समिति द्वारा प्रायोजित ग्रामोद्योग परियोजना कार्यक्रम के लिये मध्य प्रदेश में किन किन स्थानों को चुना गया है; और
- (ख) इस सम्बन्ध में श्रव तक क्या श्रमित की गई है ?

योजना संत्री (श्री ब॰ रा॰ अगत):
(क) इस कार्यक्रम के धन्तर्गत मध्य प्रदेश
में तीन परियोजनाएं यानी धम्बिकापुर जिले में
सरगूजा भिण्ड जिले में भिण्ड धौर खण्डवा
जिले में पूर्वी निमाड़ चुने गये हैं।

(ख) एक विवरण समा-पटल पर प्रस्तुत है। [युस्तकालय में रह्मा गया, वेक्सिये संस्था एल ०डी० 4961/65]

> सेवाग्राम (महाराष्ट्र) में विकित्नीय कालेख

भी विभूति मिश्रः 2684- स्थि कं नार्वतवारी: श्री वालकृष्य वासनिक:

क्या स्वास्क्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या सेशायाम में एक विकित्सीय कालिज खोलने का विचार हैं; धौर
- (ख) यदि हां तो इस प्रयोजन के लिये कितनी केन्द्रीय सहायता दी जायेगी ?

स्वास्थ्य अंत्री (डा॰ सुझीला नामर): (क) कस्तूरवा हेल्य सोसाइटी सेवाग्राम में एक मेडिकल कालेज खोलवे का विचार कर रही है।

(ख) कंन्द्रीय मरकार से सहायना क प्रक्रन पर उस समय विचार किया जायेगा बव इस स्कीम का स्वीरा तैयार हो जायेगा। 1451 (Ai) LS-3

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श्रीविभृतिमियः १८८५ - श्रीन०प्र०यादवः श्रीक०ना०तिवारीः

क्या सिचाई भीर विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि बिहार के चम्पारन जिले में पिपरा पुलिस चौकी की सीमाम्रों के मन्दर बूढ़ी गंडक के दोनों किनारों पर का बांध भव तक सिर्फ खगरिया से ही बनाया गया है;
- (ख) यदि हां, तो क्या यह भी सच है कि बांध पिपरा पुलिस याना की सीमाओं के भ्रन्दर ही बनाये जाने के कारण बाढ़ का जल उस थाने के क्षेत्र के भ्रतिरिक्त चम्पारन जिले में मोतीहारी सगीली, मझोलिया, रक्सील भ्रीर छनपतियां यानों के भ्रन्तर्गत ऊपरी इलाके में भ्रा जाता है भीर उस से गांव भीर खेत वह जाते हैं; भीर
- (ग) उसे रोकने के लिंग सरकार ने क्या योजना बनाई है?

सिबाई और विद्युत् मंत्री (बाo कुठ लठ राव): (क) बुढ़ी गण्डक नदी के दोनों तटों पर तटबन्धों का निर्माण कर लिया गया है। वाम तटबन्धों बम्मारन जिले में सिजुधा नाले के बुटां गंडक में गिरने के स्थान से स्नारम्म हो कर, 182 मील की लम्बाई में, मूंधीर जिले में खगरिया रेलवे तटबन्ध तक है, और दक्षिण तट का तटबन्ध चम्पारन जिले में पनीती नदी के बुढ़ी गंडक नदी में गिरने के स्थान से मारम्म हो कर 190.43 मील की लम्बाई में, खगरिया तक है।

- (ख) चूंकि तटबन्ध उपयुक्त (क) में बताए गए स्थानों पर खरम होते हैं, षम्पारन जिले के उत्तरी भाग की बाढ़ समस्या को ही हुल करना रहता है।
- (ग) राज्य सरकार सिकाना (बुड़ी गंडक) नदी के दाएँ तट पर की ऊपरी

पहुंच में चंपातिया रेल बे स्टेशन से चम्पारन जिले में मोतीहारी-मधुवन सड़क पर वंकारवा प्राप्त तक एक तटवन्ध्र बनाने का विचार रखती है। इस तटबन्ध्र को उचित रूप से जैन्तिया उपशाखा, जिस के बाम तट को बाढ़ तट के रूप में बनाने का ख्यान है, के साथ मिला दिया जाएगा।

धौर भी, बूढ़ी गण्डक की कपरी पहुंचों में इस की बाद समस्याभों का हल करने के लिये, राज्य सरकार मसन नदी पर भी, जो कि सिकाना नदी की एक महत्वपूर्ण सहायक नदी है, एक बान्ध बनाने का बयाल कर रही है। मसाना बांध परियोजना राज्य की भौषी पंचवर्षीय योजना के मसोदे में शामिल कर ली गई है। जब यह परियोजा कार्यान्वित हो जाएगी तो इस से सिकाना नदी की भ्रपनी पहुंचों में सिकाना के बाद के प्रकोप को काफी हद तक कम कर देगी।

उत्तर प्रदेश में सिचाई योजनायें

भी म० ला० द्विवेदी: 2686. े श्रीमती सावित्री निगम: श्री स० चं० सामन्त: श्री सुबोच हंसदा:

क्या सिचाई धौर विद्युत् मंत्री यह बताने की कृपा करेंगे कि :

- (क) इस समय उत्तर प्रदेश में किन स्थानों में सिंचाई योजनायें कियान्वित की जा रही है;
- (ख) चौबी पंचवर्षीय योजना में कीन सी योजनायें घारम्भ की जाटेंगी:
- (ग) क्या उन मे भुछ, पनक्रिजनी योजनार्येभी हैं; भौर
- (घ) यदि हां, तो उन के नाम क्या हैं तथा वह किन स्थानों पर होंगी ?

सिचाई सौर विद्युत् संघी (डा॰ कु॰ स॰ राव): (क). (ग) तथा (घ). स्कीमों सौर उन के स्थलों की मूचिया संस्था हैं। (िवरण 1 मीर 2)। [पुस्तकालय में रक्षी गयी, देखिये संस्या एल० टी० 4962/65]

(ख) चतुर्ष योजना के प्रस्तावों को मामी मन्तिम रूप देना है।

Grants to Institutions

2687. Shrimati Savitri Nigam: Will the Minister of Finance be pleased to state:

- (a) whether his Ministry has issued any instructions in regard to the furnishing of two personal securities by each social worker before he gets the grants on behalf of an institution; and
- (b) what has motivated the Ministry to issue such instructions?

The Minister of Finance (Shri T. T. Krishnamachari): (a) All individuals and organisations receiving grant are required to furnish two sureties who bind themselves as well as the grantee institution, individually and jointly, to refund the money with interest in the event of grantee's failure to comply with the terms and conditions attached to the grant. Organisations registered under the Societies Registration Act, 1860, Co-operative Societies and institutions of standing (in whose case sureties are not considered necessary) are, however, exempt.

(b) In a particular case where a grantee had failed to render audited accounts, Government were advised that unless such a bond was taken, conditions attaching to grants could not be enforced in a court of law.

Hydel Project for Hilly Areas of U.P.

2688. Shrimati Savitri Nigam: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether there is a proposal to set up some hydel projects in the hilly areas of Uttar Pradesh; and
 - (b) if so, the details thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) Two statements listing the hydro-electric schemes existing under construction under investigation in the hilly areas of U.P. are attached [Placed in Library. See No. LT-4963/65].

Progress in Backward Areas on Borders

Shri Rameshwar Tantia:
Shri P. R. Chakraverti:
Shri Hem Raj:

Will the Minister of Planning be pleased to state:

- (a) whether it is a fact that certain working groups have been set up in the different Ministries to review and assess the progress made by the backward areas on the country's borders;
- (b) if so, whether any reports have been submitted by those groups; and
 - (c) the broad details thereof?

The Minister of Planning (Shri B. R. Bhagat): (a) In pursuance of the recommendations of the Committee of the National Development Council on Development of Hill Areas, Working Groups were set up in the Ministries of Food and Agriculture, Education. Health, Transport and the Department of Social Security to formulate the programmes of development to be undertaken in the Fourth Five Year Plan.

(b) and (c). Some of the Groups submitted preliminary reports which have yet to be firalised. It will be some time before the reports from all the Groups are finalised and reviewed by a Steering Group which is being constituted in the Planning Commission.

Rural Electrification Programme in West Bengal

2690. Shri Subodh Hansda: Shri S. C. Samanta:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether this is a fact that there is a shortfall in West Bengal's target under Rural Electrification programme during the third plan period;

- (b) if so the reason therefor; and
- (c) how Government proposed to remove the difficulties?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) and (c). Do not arise.

Deaths due to Heat Wave

2891. | Shri P. C. Borooah;
| Shri Maheswar Naik:

Will the Minister of Health be pleased to state:

- (a) the total number of deaths caused by heat-wave in the country this year and during the last two years; and
- (b) the effective measures being taken to prevent such deaths?

The Minister of Health (Dr. Sushila Nayar): (a) and (b). The required information is being collected and will be laid on the Table of the Sabha as soon as it is available.

जीवन त्रीमा निगम कर्मचारियों द्वारा 'काम न करो' हड़ताल

श्री बागड़ी : श्री हकम चन्द कल्ल्बाय : श्री बड़े : भी बजराज सिंह :

क्या विक्ता मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि जीवन बीमा निगम कर्मचारियों ने दिल्ली में इस वर्ष जून के महीने में 'काम न करो' हड़ताल धारम्भ की थी;
- (खा) यदि हां, तो उस के क्या कारण हैं;
- (ग) उन की मुख्य मार्गे क्या है; भीर

(घ) इस सम्बन्ध में सरकार ने क्या कार्यवाही की है ?

Written Answers

वित्त मंत्री (भी ति० त० कृष्णमाचारी) : (क) जी हां, महोदय ।

- (ख) 'काम न करो' हड़ताल का मुख्य कारण बीमा कमंबारियों के उत्तरी जोन की संश्या का झारोप था जिम के घनुार एक कनिष्ट मधिकारी ने एक लिफटमैन का भपमान किया भीर जब संघ के प्रतिनिधियों ने उस मधिकारी से इस बात पर भापत्ति की तो उस ने उस में से एक प्रतिनिधि को मारपीट सी की
 - (ग) संस्था ने मांग की कि:
- (1) कनिष्ठ प्रधिकारी को उस के विश्व जांच होने तक के लिये मुप्रतिल किया जारे
- (2) चार कर्मचारियों के विरुद्ध, भ्रमिन्क्षत करने के भारोप में जारी किए गए मृभ्रसली के भारेण वापिस ले लिए जार्ये भीर उन के विरुद्ध कार्यवाही बन्द कर दी जाये: भीर
- (3) जिन कर्मवारियों ने 'काम न करो' इड़ताल की थी, उन को बिना बेतन के न समझा आये और उन को उन दिनों का बेतन दे दिया आये जिन दिनों में वे हड़ताल पर थे।
- (घ) झगड़े का निपटारा सौहादंपूणं हो गया घौर सरकार की धोर से कोई कार्य-वाही करनी घपेक्षित नहीं थी।

नेहरू की स्मृति में जारी किये गये सिक्के

2693. ्री प० ला० बाक्पाल : भी बागको :

क्या विक्त मंत्री यह बताने की कृपा करेंगे कि

> (क) क्या यह सब है कि विदेशों में सिक्तों की बहुत प्रधिक मांग है, मीर

(ब) यदि हां, तो इ.स. मांग को पूर करने के लिए सरकार का क्या कार्यवाही करने का विचार है?

वित्त मंत्री (श्रीति० त० कृष्णमाचारी):

- (क) यद्यपि निश्चित सूचना उपलब्ध नहीं है, फिर भी समाचारों से पता चलता है कि यिदेशों में नेहरू स्मारक सिक्कों की काफी मांग है।
- (ख) भारतीय रिजर्व बैंक द्वारा विदेशों में दूसरे सिक्कों की तरह नेहरू स्मारक सिक्कों को जरह नेहरू स्मारक सिक्कों को जन के लागत मूल्य और अंकित मूल्यों में जो भी अधिक हो उस मूल्य पर बेंचने की अनुमति दी जाती है। नमूने के सिक्कों की बिक्री का प्रबन्ध सम्बंध टंकपाल (मिंट मास्टर) करता है। फिर भी वृक्षि नेहरू स्मारक सिक्कों का काफी अधिक मूल्य मिलने की आशा है, इसलिये इस बात पर विचार किया जा रहा है कि नमूने के सिक्कों की बिक्री के लिए विशेष प्रबन्ध किया जा सकता है या नहीं।

Family Pension and House-Building Loan Schemes

Shri Yashpal Singh: Shri P, C. Borooah; Shri Bagri: Shri D, C. Sharma: Dr. Mahadeva Prasad:

Will the Minister of Finance be pleased to state;

- (a) whether a Senior Officer of his Ministry had been deputed abroad to study the working of family pension and the house-building loan schemes;
- (b) if so, whether he has submitted any report; and
- (c) the action taken by Government thereon?

The Minister of Finance (Shri T. T. Krishnamachari); (a) A senior officer

was sent abroad to study House building loan schemes and pension funds organisations.

(b) and (c). The officer has recently returned from abroad and will be submitting his report soon.

Ban on use of filtered water for gardening in Delhi

2695. Shri Heda: Will the Minister for Health be pleased to state;

- (a) whether any ban was put on the use of filtered water for gardening including kitchen gardens in Delhi;
- (b) if so, the relative saving of the water; and
- (c) whether any assessment was made of the difficulties experienced by those who have no access to unfiltered water with the possible saving of the water?

The Minister of Health (Dr. Sushlia Mayar): (a) So far as the areas falling in the jurisdiction of the New Delhi Municipal Committee are concerned, the use of filtered water for gardening purposes is prohibited under Filtered Water Supply Bye-law No. 22(i) (a).

In the Delhi Municipal Corporation's creas, filtered water supply, which is given for domestic purposes (according to the Delhi Municipal Corporation Act), does not include any supply for gardens or for purposes of irrigation. In view of the shortage of water experienced in certain localities during the summer season, the above fact was notified by the Corporation in the papers and the public was requested not to use filtered water for gardening purposes.

(b) and (c). No assessment in regard to these matters has been made.

Medical and Health Personnel in Rajasthan

2696. Shri Heda: Will the Minister of Health be pleased to state:

(a) whether the Rajasthan Government have asked for provision of enhanced training facilities to meet the requirement of medical and health personnel in the State;

- (b) if so, in what form; and
- (c) the steps taken in this regard?

The Minister of Health (Dr. Sushfla Nayar): (a) Yes, Sir.

(b) and (c). Provision for training facilities to meet their requirements of medical and health personnel in Rajasthan have already been made in the Third Plan of the State Government, against which Central financial assistance has been released from year to year to the extent admissible according to the approved pattern and procedure.

During 1965-68, the State Government had asked for enhanced facilities as advance action towards IV Plan schemes for training various categories of medical and paramedical health personnel. The Planning Commission have agreed to these proposals on the recommendations of the Ministry of Health to the extent indicated in the statement. [Placed in Library. See No. LT-4964[65]. Further, one postgraduate Department was also recently allotted to them in the S.M.S. Medical College, Jaipur, as advance action towards the Fourth Five Year Plan.

Proposals of the State Government for the Fourth Plan have been received but have not yet been finalised.

Wages of Workers

2697. Shri P. B. Chakraverti: Shri P. C. Borcoah:

Will the Minister of Planning be pleased to state:

- (a) whether the Planning Commission's Labour and Employment Division has in a recent review arrived at the conclusion that workers in India have not made any advance in terms of real wages in the last ten years:
- (b) if so, the main findings of the Division; and

(c) Government's reaction thereto?

Written Answers

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The Minister of Planning (Shri B. R. Bhagat): (a) to (c). The broad economic trends bearing the working and living conditions of industrial labour are discussed in a paper reviewing Labour Policy during the Third Plan which has been prepared for the Panel on Labour. The paper will be considered at the next meeting of the Panel in October, 1985.

U.S. Experts on Stock Exchanges

2699. Shri Kolla Venkalah: 2699. Shri M. N. Swamy: Shri Laxmi Dass:

Will the Minister of Finance be pleased to refer to the reply given to Unstarred Question No. 364 on the 25th February, 1965 and state:

- (a) the main features of the problems defined in the preliminary survey report on Stock Exchanges in the country submitted by the U.S. Experts and the methods of study recommended by them;
- (b) whether Government have taken any decision on their recommendations;
- (c) if so, the broad details thereof:
 - (d) if not, the reasons therefor?

The Minister of Finance (Shri T. T. Krishnamachari): (a) The main problems which have been set out for further study are:

- (i) protection of investors against trading abuses;
- (ii) creating confidence among investors by supply of information regarding stock exchange transactions, particularly the volume thereof;
- (iii) to raise the standard of broker-dealers engaged in stock exchange transactions;
- (iv) to provide an economic atmosphere in which an efficient broker-dealer can earn a rea-

sonable return on his capital and service;

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- (v) the problem of herb trading;
- (iv) regulation and control of stock exchanges by Government authorities.

The U.S. Experts recommended that these problems should be studied in detail by a person from the Securities Exchange Commission of the United States to be assisted by specialists from that country.

(b) Yes, Sir.

(c) It has been agreed with the United States Agency for International Development in India that two American experts, one from the Securities Exchange Commission and the other from one of the American Stock Exchanges, should be deputed to India to study these problems. The former would be deputed for one year and the latter for a period of six months.

(d) Does not arise.

Public Sector Industries

2700. Shri P. C. Borooah; Will the Minister of Finance be pleased to state:

- (a) which of the plants and factories in the public sector are not likely to reach the Third Plan production targets by the end of the Plan period;
- (b) to what extent they are likely to fall short of the targets; and
 - (c) the reasons for this shortfall?

The Minister of Finance (Shri T. T. Krishnamachari): (a) to (c). The information is being collected and will be laid on the Table of the House.

Houses under Slum Clearance Scheme

2701. Shri Himatsingka: Will the Minister of Works and Housing be pleased to state:

(a) the progress made so far in regard to building of houses under the Slum Clearance Scheme in the Union Territories during the year 1964-65 and 1965-66 so far; and

(b) the procedure for allotment of the houses built under the Scheme?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) From 1st April, 1964 to june, 1965, construction of 2,200 houses at an approved cost of Rs. 96.87 lakhs has been sanctioned in the Union Territory of Delhi under the Slum Clearance Scheme, and 422 houses have been completed.

No progress was made under this Scheme in other Union Territories during this' period.

(b) The houses constructed under the Scheme are allotted to slum dwellers whose income does not exceed Rs, 250 per mensem in Bombay, Calcutta and Delhi and Rs. 175 per mensem elsewhere.

Unaccounted Money

2792. Shrimati Maimoona Sultan:

Will the Minister of Finance be pleased to state:

- (a) the number of business houses that have been raided by the Incometax Department for uncarthing black money in Bombay and other towns in the country during the last three months town-wise; and
- (b) how much black money was unearthed therefrom?

The Minister of Finance (Shri T. T. Krishnamachari): (a) A statement is given below.

STATEMENT

Raids on business houses during the three months June to August, 1965 by

the Income-tax Department.

Name of the town	No. of business houses raided.
1. Ahmedabad	3
Aligarh (Distt.)	2
3. Bangalore	12
Bhajana	1
5. Biaora	1
6. Bombay	164
7. Burdwan	1
8. Calcutta	63
Chhoti Sadri	1
Ernakulam	24
11. Jamnagar	1
12. Madras	3
13. Patna	4
14. Poona	2
15. Raipur	2
16. Sarsa	2
17. Seoni	2
Ton	TAL 288

(b) Rs. 3,98,37,434.

"Smuggling of Goods to Pakistan"

2703. Shri S. N. Chaturvedi: Will the Minister of Finance be pleased to state:

- (a) whether cases of illicit export of copper and galvanized corrugated sheets across the western border to Pakistan have come to the notice of Government; and
- (b) if so, the number of cases in which goods were selzed or the accused prosecuted during this year?

The Minister of Finance (Shri T. T. Krishnamachari): (8) No. Sir.

(b) Does not arise.

Sub-letting of Government-owned Buildings in the Union Territory of Delhi

2764. Dr. L. M. Singhvi: Will the Minister of Works and Housing be pleased to state:

(a) the number of cases wherein Government-owned buildings or portions thereof have been let out to private or autonomous bodies or to non-officials in the Union Territory of Delhi during the last four years; and

(b) the grounds and considerations on which this has been done?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) 141.

(b) Allotment₃ were made on the merits of each case.

Jawai Bundh (Rajasthan)

2705. Dr. L. M. Singhvi: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Project to increase area for Jawai Bundh in Rajasthan has been sanctioned and finalised; and
- (b) if so, the details thereof ineluding the area proposed to be covered, the expenditure on the increase in the capacity of the Jawai Bundh and the benefits which are likely to flow from the Project?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

(b) Does not arise.

Smuggling of Gold in India by the Chinese

2706. Shri Raghunath Singh: Shri Narendra Singh Mahi

Will the Minister of Finance be pleased to state:

- (a) whether there is any truth in the widely circulated news in the Ceylon newspapers that Chinese are smuggling gold in India for propaganda and other political purposes; and
- (b) if so, the action taken by Government in the matter?

The Minister of Finance (Shri T. T. Krishnamachari): (a) A few cases of smuggling of gold have been detected on the East Coast, but it is not known whether such smuggling is for propaganda and other political purposes.

(b) All authorities concerned have been alerted.

Barrage across Kamla-Balan River in Nepal

2707. Shri Surendra Pal Singh: Shri Raghunath Singh:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether any scheme for the construction of a barrage on the Kamla-Balan river near Jayanagar in Nepal has been prepared; and
- (b) if so, the total estimated cost of the project and the estimated benefits to be derived from the project?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Detailed investigations have yet to be carried out to finalise the exact location for a barrage across the Kamala river in Nepal.

(b) Does not arise.

बीवन बीमा निगम के क्षेत्र प्रधिकारी

भी मधु लिमयेः] 2708. श्री राम सेवक याववः श्रीमती मैमूना सुल्तानः

क्या विक्त मंत्री यह बताने की कृषा करेंगे कि :

- (क) जीवन बीमा निगम के प्रयम तथा द्वितीय श्रेणी के मधिकारियों, मर्थात् क्षेत्र मधिकारियों के प्रतिनिधियों के साथ बातजीत में क्या प्रगति हुई है;
- (ख) कब तक समझौता होने की संमावना है; भौर
- (ग) प्रस्तावित समझौते में संभवतः किन मुख्य बातों को रखा जायेगा ?

वित्त अंत्री (बीति० त० कृष्णनावारी):
(क) से (ग). निगम पहले ही
प्रथम श्रेणी तथा द्वितीय श्रेणी के प्रधिकारियों
से नीचे लिखी बातों पर समझौता कर चुकी
है:

प्रयम भेजी के ग्रीयकारी :

1. बेतन मान का पुनरीक्षण ।

भत्ते,—महंगाई मत्ता, मकान-किराया
 भता भौर नगर भता ।

दितीय येजी के प्रविकारी :

- वेतन के समय-मान में नियमित-वार्षिक वेतन-वृद्धियों की विमुक्ति ।
 - 2. 31-3-1965 तक प्रोत्साहन ।
 - 3. शिकायत की प्रक्रिया।
- 4. सामान्य बीमा-कार्य के संगठन के लिये बकद इनाम ।
- 5. ग्रेड 1 के वर्तमान वेतन मान में क्लातारोधों का परिस्थापन ।
- 6. सवारी मते की माता में वृद्धि, ब्रेड 2 के विकास मधिकारियों को 180.00 क्ये के वेतन पर देय निश्चित याता मता।
- भारतीय बीमा के क्षेत्र प्रधिकारियों
 राष्ट्रीय संघ के कर्मवारियों को वार्षिक प्रम्मेलनों में जाने के लिये छुट्टी की सुविधायें ।
 - 8. बढ़ाया पया महंगाई मत्ता ।
 - मकान किराया भता ।

ष्मण्य मृख्य बातें—चिकित्सा लामों का देता, खुट्टी के दौरान याता सम्बन्धी रियायतें बाता मत्ते के नियमों का पुनरीक्षण भौर सवारी मत्ते में वृद्धि—विचारी जायेंगी भौर इस पर बाद में निर्णय किया जायेगा। भारतीय बीमा के क्षेत्र मधिकारियों के राष्ट्रीय संघ से मगली बात चीत की सम्मावना मक्तूबर, 1965 में हैं जब क्षेत्र रही बातें बैसा कि प्रोत्साहन, चिकित्सा माभ, सेवा-निवृत्ति की मायु भौर बीमारी की छुट्टी, मतिरिक्त उपदान भौर बार्षिक नकद बोनस, पर चर्चा होगी।

Farakka Barrage

Shri Kapur Singh: 2709. Shri Solanki: Shri Gulshan:

Will the Minister of Irrigation and Power be pleased to state:

- (a) whether during his recent visit to Russia, he had discussions with the Soviet authorities on the subject of producing power from the Farakka Barrage;
- (b) whether he has received any offer of assistance in this respect; and
 - (c) if so, the details thereof?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

- (b) No.
- (c) Does not arise.

Industrial Projects in Kerala

2710. Shri Warior: Will the Minister of Planning be pleased to state:

- (a) the total amount allotted to Kerala for public sector industrial projects during the Third Five Year Plan;
- (b) how much of this amount has been spent so far; and
- (c) the progress so far made in relation to each of these projects?

The Minister of Planning (Shri B. R. Bhagat): (a) The provision made in the Kerala Plan for industries during the Third Plan period is Rs. 17.2 crores which include Rs. 4.55 crores on large and medium industries, Rs. 4.65 crores on plantation industries and Rs. 8 crores on village and small industries. The provision for Central projects to be established in Kerala amounted to Rs. 59.0 crores. Recently a further sum of Rs. 1.5 crores has been allotted to Kerala as an additional outlay to be spent on Industrial schemes during the current year.

(b) The expenditure by the State Government during 1961—65 is estimated at Rs. 10.56 crores and of the Central Government at Rs. 23.9 crores.

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(c) The progress of the various schemes is given in the statement laid on the Table of the House. [Placed in Library. See No. LT 4965/65].

Camel's and Donkey's Milk for Human Consumption

Shri Kindar Lai; Shri Vishwa Nath Pandey: 2711. Shri Bagri; Shri Bagri; Shri Hukam Chand Kachhavalya;

Will the Minister of Health be pleased to state:

- (a) whether it is a fact that the Central Committee for Food Standards has recommended the use of camel's milk and donkey's milk for human consumption; and
- (b) if so, the reaction of Government thereto?

The Minister of Health (Dr. Sushila Nayar): (a) No.

(b) Does not arise.

Treatment of Diabetes Patients in C.G.H.S. Dispensaries

2712. Shri Mohan Swarup: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that patients suffering from diabetes are given medicines for three months only by the Central Government Health Scheme Dispensaries;
- (b) whether the patient himself has to buy medicines thereafter; and
 - (c) if so, the reasons therefor?

The Minister of Health (Dr. Sushlia Nayar): (a) and (b). Yes. But in case of complications requiring special control, drugs are administered for longer periods as considered necessary by the Medical Officer.

(c) Free and continuous supply would act as a disincentive for the exercise of dietary control and regimen which are very necessary for the patient, apart from throwing an unlimited liability on the Government.

Written Answers

सरकारी मुद्रणालयों में कर्मकारियों का स्यायीकरण

2713. भी नरवेव स्नातक : क्या निर्माण भीर भावास मंत्री यह बताने की कृपा करेंगे कि :

- (क) भारत सरकार के सभी मुद्रणालयों में ऐसे कितने कर्मचारी हैं जो 25 वर्ष सेवा कर चुके हैं भीर भव भी भ्रस्थायी है;
- (ख) उन्हें स्थायी न करने के क्या कारण हैं; भीर
- (ग) उन्हें स्थायी करने के लिये क्या कार्यवाही की गयी है ?

निर्माण ग्रीर ग्रावास मंत्री (श्री मेहरचन्ब क्या): (क) कोई नहीं।

(ख) भीर (ग) प्रश्न ही नहीं उठता।

Thermal Power Stations in Hazaribagh District

2714. Shri Mohammad Elias: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether it is a fact that three Thermal Power Stations are operating or are under construction in Hazaribagh District of Bihar;
- (b) if so, the reasons for their location in the same district; and
- (c) the advisability of their location at one place?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) and (c). These power stations were planned in that area on technoeconomic grounds e.g., proximity to the coal fields and load centres, availability of cooling water, facilities for transport, ash disposal etc.

Electricity Supply to Kerala

Shri Vasudevan Nair: 2715. Shri Warior: Shri Prabhat Kar:

Will the Minister of Irrigation and Power be pleased to state:

- (a) the quantum of electricity supplied to Kerala from Madras this year to meet the power shortage there;
- (b) the rate charged for the power supplied by Madras and how does it compare with the rate in Kerala?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) During the Year 1965, Madras has been supplying power to the extent of 36 MW, corresponding to a total offtake of energy of 0.46 million KWh daily, to Kerals.

(b) The overall average rates/KWh for the power supplied at the five points of drawal of energy as demanded by Madras and the corresponding average rates based on the prevailing tariffs in Kerala for similar quanta of power supplies are as under:—

Supply point	As demanded by Madras (Paisc/KWh)	As per Kerala tariff (Paise-Kwh)
Uppeti .	5.30	4.03
Walayar .	5.92	4.03
Madukkarai	9.50	6.66
Shencottah	9.50	6.66
Thuckslay .	9.50	6.66

Credit to Ceylon 2716. Shri D. C. Sharma: Dr. Mahadeva Framd:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that the Government of India have offered to

- extend to Ceylon a credit for ahortterm purchases of consumer goods from India;
- (b) if so, the details of the credit offered and the consumer goods to be purchased therefrom;
- (c) whether it is a fact that Rs. 50 million credit offered by India in 1962 still remains unutilized; and
- (d) if so, the reasons therefor and the reasons for offering this new credit?

The Minister of Finance (Shri T. T. Krishnamachari): (a) Some such credit is contemplated and is under consideration.

- (b) The terms are still under negotiation.
 - (c) Yes, Sir.
- (d) The terms of that credit which is meant for the purchase of machinery and equipment from India have not yet been finalized. The new credit is intended to cover consumer goods unlike the previous credit.

दिल्ली में दुकानों पर छापे

2717. भी बागड़ी: क्या विक्त मंत्री यह बताने की क्रुपा करेंगे कि :

- (क) क्या यह सब है कि विकी-कर धौर घाय-कर घधिकारियों ने घगरुत, 1965 के घन्तिम सप्ताह में सदर बाजार, दिस्सी में दुकानों पर छापे मारे थे, धौर
- (ख) वहां कितना काला धन पकड़ा गया और उसका स्थीरा क्या है?

वित्तसंत्री (थीति० त० हुज्यसाचारी): (क) बताय चन्त्र है कि ग्रगस्त, 1965 में बिकी कर विभाग द्वारा सदर बाजार, दिस्सी सें

- विकी कर विभाग द्वारा सदर बाजार, दिल्ली में कुछ छापे मारे गये। भायकर विभाग द्वारा छापे नहीं मारे गये।
- (ख) रुपया पकड़े जाने की कोई रिपोर्ट नहीं मिली है।

Administrative Set-up of Works and Housing Ministry

2718. Shri Surendra Pal Singh: Shri Ram Harkh Yadav:

Will the Minister of Works and Housing be pleased to state:

- (a) whether it is a fact that the Special Committee set up by his Ministry in the beginning of this year has recommended a drastic reorganisation of the administrative set-up of the Ministry;
- (b) whether Government propose to lay its report on the Table;
- (c) whether Government have considered these recommendations; and
- (d) if so, the action taken to implement them?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) The reorganisation recommended by the Committee in the first instalment of its report which covers only the Works Division of the Ministry, is a radical departure from the conventional structure at present existing in the various Ministries.

- (b) A copy of the report is being placed in the Parliament Library.
- (c) and (d). An Empowered Committee which was set up to consider the report has held 7 meetings and has taken decisions on the recommendations of the report. The recommendations which have been accepted will now be implemented.

Ashoka Hotels Ltd., New Delhi

9719. Shri Warlor: Shri Vasudovan Nair:

Will the Minister of Works and Housing be pleased to state:

(a) whether Government have received a memorandum from the Ashoka Hotel Employees' Union concerning the irregularities in the running of the Hotel;

- (b) if so, whether Government have made any enquiries into the charges;and
 - (c) the conclusions arrived at?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) Yee.

(b) and (c). The complaint has been enquired into and nothing of my substance found.

The gross annual income of the Ashoka Hotel, in which on an average some 400 guests are in residence every day, was of the order of Rs. 1.25 crores in the year ended the March 1965. Its profits, which have been steadily rising over the last six years, have now touched the figure of Rs. 41.67 lakhs. Apart from the dividends which it is paying to Government and others every year, the Hotel has paid off, some 10 years ahead of schedule, the bulk of loan taken from Government. Hotel provides employment to about 1350 persons. Apart from getting a 121 per cent Service Charge levied on the bills of the clients, the workers have received a month's salary as an ex-gratia ad hoc grant for the years 1962-63 and 1963-64 and will be gotting a bonus shortly for the year 1964-65.

There are bound to be complaints and faults in any large establishment whose operations are of such magnitude. The complaints contained in the memorandum have, however, on enquiry been found to be of a minor and frivolous nature. Action is always taken on matters of more serious import and there is a Vigilance Officer in this Undertaking to look into allegations of corruption etc. During the year ended the 15th Saptember 1965, for instance, 11 persons were dismissed or discharged from service, increment of 13 persons was stopped and strict warning administered in 26 cases.

दिल्ली में घोदियों के लिए झावास

श्री रामानन्द शास्त्रीः श्री शिव नारायणः श्री राम सहाय पांडेयः श्री ग्रन्सार हरवानीः श्री कृ० चं० शर्माः

क्या निर्माण ग्रीर ग्रावास मंत्री यह बताने की कृपा करेंगे कि :

- (क) दिल्ली तथा नई दिल्ली में ऐसे कितने घोत्री हैं जिन के पास रहने के लिये प्रधिकृत का से कोई मकान नहीं है घौर झाजकल वें सरकारी तथा गैर-सरकारी तौर पर बंगलों के सबँन्ट क्वार्टरों में रह रहे हैं;
- (ख) क्या इन धांबियों को कोई उचित स्थान दिये बिना वहां से हटाने का कोई प्रस्ताव है:
- (ग) यदि हां, तो इस के क्या कारणहैं:
- (ष) क्या उन की समस्याघों पर विचार करने के लिये नियुक्त की गई समिति ने घपना प्रतिबेदन दें दिया है; घौर
- (इट) यदि हो, तो उस की मुख्य बार्ते क्या है तथा उन पर क्या कार्यवाही की गई है ?

निर्माव घोर झावास मंत्री (बो मेहरवन्य सम्मा) (क) यह सूचना उपलब्ध नहीं है।

- (ख) जी नहीं, क्योंकि वे बैगलों में रहने बालों के घरेलू नौकर समझे जाटे है।
 - (ग) प्रश्न ही नहीं उठता ।
- (घ) घोर (ङ) नीघ्र ही समिति की रिपोर्ट प्रस्तृत होने की घात्रा है।

Report of Committee of Engineers to Study Waterways, etc. in North Bihar

2721. Shri Shree Narayan Das: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Committee of Engineers appointed to study the adequacy of waterways provided under roads and railway bridges in North Bihar and the effect of embankments and irrigation works on the drainage in the country side has commenced its work;
- (b) if so, the progress made by the Committee to study the problems; and
- (c) when the Committee is likely to submit its report?

The Minister of Irrigation and Power (Dr. K. L. Rao); (a) Yes.

- (b) The Committee is at present collecting necessary data.
- (c) The Committee is expected to submit its report within six months, i.e., by February, 1966.

Issue of Medicine by C.G.H.S. Dispensaries

2722. Shri Jena: Will the Minister of Health be pleased to state:

- (a) whether the medicines prescribed for a particular disease to a beneficiary of the Central Government Health Scheme by a competent doctor are made available to the patient if the same are not available in the C.G.H.S. dispensary but are available in the market:
 - (b) if not, the reasons therefor; and
- (c) the number of days for which a patient can take a medicine prescribed by the doctor of the C.G.H.S. dispensary for a chronic disease when the patient leaves Delhi and the disease requires a long treatment?

The Minister of Health (Dr. Sushiia Nayar): (a) In the event of ronavailability in a C.G.H.S. Dispensity of a particular medicine prescribed by a doctor of the Central Government Health Scheme, arrangements are made to purchase it from the authorised Chemists for supply to the patient.

- (b) Does not arise.
- (c) For a maximum period of one month on being authorised by the Directorate General of Health Services.

Shifting of Delhi Slum Clearance Court

2723. Shri Bagri: Will the Minister of Works and Housing be pleased to state:

- (a) whether there is any proposal to shift the Delhi Slum Clearance Court from Karol Bagh to New Courts, Delhi; and
 - (b) if so, the details thereof?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) and (b). There is no separate Court dealing with cases under the Areas (Improvement and Clearance) Act. The Commissioner of the Municipal Corporation has been notified as the Competent Authority under the Act and he, in turn, has delegated his powers to one of the Assistant Commissioners, who deals with all cases under section 19 of the Act. His office is situated in the Tibbia College Building at Karol Bagh and there is proposal to shift it to the New Courts.

रामहरुषपुरम्, नई विल्ली में क्वार्टर

भी हुकम चन्द कछ्नवाय : 2724- { भी बड़ें : | भी बोंकार लाल बेरवा :

क्या निर्माण स्नीर सांबास मन्त्री यह बतावे की कृपा करेंगे कि :

- (क) रामकृष्णपुरम्, नई दिल्ली में अब तक कितने सैक्टर पूरे हो गये हैं; और
- (क्रा) क्या क्वार्टरों का भावंटन पूरा को गया है?

निर्माण भीर भावास मंत्री (भी मेहर-बन्द लक्षा): (क) भीर (ख) मैटर I, II, III भीर IV तैयार हो चुके हैं नया इन मैक्टरों के सभी क्वाटीरों का दखल लिया जा चुका है। यद्यपि सैक्टर V भीर VII तैयार हो चुके हैं परन्तु पानी उपलब्ध न होने के कारण उनका दखल नहीं लिया जा सका । सैक्टर VIII, IX, XII भीर XIII में निर्माण चल रहा है।

Unaccounted Money

2725. Shri Narendra Singh Mahida: Will the Minister of Finance be pleased to state:

- (a) whether a Bombay businessman has suggested the issue of special bonds to unearth unaccounted money as reported in the "Times of India" dated the 7th July, 1965;
- (b) whether Government have examined the suggestion; and
 - (c) if so, their reaction thereto?

The Minister of Finance (Shri T. T. Krishnamachari); (a) and (b). Newspaper reports of the suggestion referred to have been seen.

(c) The Government are receptive to all worthwhile suggestions made for bringing out unaccounted money.

Eviction Cases pending in Slum Clearance Court, Delhi

2726. Shri P. H. Bheel: Shri Ram Singh: Shri Bagri:

Will the Minister of Works and Housing be pleased to state:

- (a) how many petitions for seeking permission for eviction are pending in the Slum Clearance Court, Delhi;
- (b) how many of these petitions are (i) 2 years old, (ii) 1 year old, (iii) 9 months old, and (iv) 6 months old respectively;
- (c) how many magistrates are there to deal with these petitions:

- (d) whether there is any proposal to increase the number of Magistrates in view of the fact that huge arrears are pending in the Court; and
 - (c) if not, the reasons therefor?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) 987.

- (b) (i) 25.
- (ii) 85.
- (iii) 61.
- (iv) 70.
- (c) One Assistant Commissioner of the Municipal Corporation of Delhi has been delegated powers of the Competent Authority to deal with these applications under the Slum Areas (Improvement and Clearance) Act.
- (d) There is no such proposal at present.
- (e) 515 of the 987 applications have been received recently. The pace of disposal of applications is being watched and if the volume of work justifies, more Officers will be appointed.

National Income

2727. Shri H. C. Linga Reddy: Will the Minister of Planning be pleased to state:

- (a) the increase in the National Income of Indians under the Third Five Year Plan during the last four years; and
- (b) how it compares with the increase in the National Income during the Second Five Year Plan?

The Minister for Planning (Shri B. B. Bhagat); (a) The increase in the national income during the four years of the Third Five Year Plan was 17.3 per cent.

(b) The increase in national income during the Second Five Year Plan as a whole was 21.4 per cent, whereas during the first four years of the Second Plan period it rose by 13.1 per cent.

Housing in Third Plan

2728. Shri H. C. Linga Reddy: Will the Minister of Works and Housing be pleased to state:

- (a) the amount allotted to the States under different Housing Schemes in the Third Five Year Plan period (so far);
- (b) the amounts so far utilised by them;
- (c) the reasons for the shortfalls in the expenditure, if any; and
- (d) the amount allotted and spent by the State of Mysore with reasons for shortfall therefor, if any?

The Minister of Works and Housing (Shri Mehr Chand Khanna): (a) The amount of Central assistance allocated to the State Governments during the first 4 years of the Third Plan is Rs. 54.30 crores.

- (b) The amount drawn by them during this period is Rs. 46.23 crores.
- (c) The shortfall is mainly due to the low priority given by the State Governments to housing schemes, as compared to projects like Power, Irrigation, Agriculture etc.
- (d) The amounts allocated to and drawn by the Government of Mysore during the first 4 years of the Third Plan are Rs. 2.86 crores and Rs. 2.80 crores respectively. The shortfall is insignificant.

Shifting of I.T. Officers' Training College, Nagpur to Hyderabad

2729. Shri Balkrishna Wasnik; Will the Minister of Finance be pleased to state:

- (a) whether the Income-tax Officers' Training College at Nagpur is proposed to be shifted to Hyderabad;
 - (b) if so, the reasons therefor; and
 - (c) the proposed date of shifting?

The Minister of Finance (Shri T. T. Krishnamachari); (a) Yes, Sir.

Written Answers

- (b) In view of the increasing in ake of I.T.Os, and the training commitments, the accommodation available in MIA's rest house No. 2 Nagpur was far short of requirements. The college had, therefore, to be shifted from Nagpur. Hyderabad was selected having regard to various facilities for training, including the advantage of the lectures in the Administrative Staff College.
- (c) A building with 9 acres of land was acquired for locating the Training College at Hyderabad. The College will be shifted as soon as the Trainees' Hostel is ready.

Bagh Irrigation Project

2730. Shri Balkrishna Wasnik: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Bagh Irrigation Project has been cleared by Government: and
- (b) if so, when it is likely to be completed?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Not yet.

(b) The project is likely to be completed during the Fourth Plan.

Itiadah Irrigation Project in Maharashtra

2731. Shri Balkrishna Wasnik: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the construction of Itiadah Irrigation Project in the Bhandara District, Maharashtra has been started; and
- (b) if so, when it is likely to be completed?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) Yes.

(b) The Project is likely to be completed in 1969-70.

Super Thermal Power Station at Nagpur

- 2732. Shri Balkrishna Wasnik: Will the Minister of Irrigation and Power be pleased to refer to the reply given to Unstarred Question No. 631 on the 4th March, 1965 and state:
- (a) whether the project report of the Super Thermal Power Station to be set up at Nagpur has been finalised; and
- (b) if so, the financial outlay involved and the programme for the execution of the project?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No. The Project estimate is under revision.

(b) The financial outlay will be known after the estimate of cost is finalised. In the meantime, a provision of Rs. 25 lakhs has been made for the current year for advance action on preparatory and preliminary works.

The first two generating units of 125 MW each are expected to be commissioned by October, 1969 and March, 1970 respectively. The remaining units are likely to be commissioned thereafter at an interval of 5 to 6 months each.

Upgrading of Nagpur City

2733. Shri Balkrishna Wasnik: Will the Minister of Finance be pleased to state:

- (a) whether the Government of Maharashtra have recently approached the Central Government to consider the question of upgradation of Nagpur on the same lines on which the Poona city is upgraded;
- (b) if so, the details of the proposals; and
- (c) the reaction of Government in the matter?

The Minister of Finance (Shri T. T. Krishnamacharl): (a) and (b). The Maharashtra Government had forwarded for consideration of the Government of India a letter from the

Chairman, Nagpur Upgrading Action
Committee and had asked for the
views of the Government of India
whether Nagpur would qualify for
classification as a B-1 class city on the
same or similar consideration on
which Poona was so classified.

(c) The State Government was informed that there was no case for classifying Nagpur as a B-1 class city.

Flood Control in Kerala

2734. Shri Warlor: Will the Minister of Irrigation and Power be pleased to state:

- (a) whether the Kerala Government has submitted any detailed plan for flood control in the State during the Fourth Plan;
- (b) if so, the main features thereof;
- (c) the estimated cost involved thereby;
- (d) whether the Centre has approved the plan; and
- (e) the nature and extent of financial assistance likely to be given to the State in this connection?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No.

- (b) to (d). Do not arise.
- (e) Not known yet.

गाडीपुर प्रकीम फंक्टरी

2735. श्री सरबू पाण्डेय : क्या विक्त अन्त्री यह बताने की कृपा करेंगे कि :

- (क) नीमच में स्थापित की जाने वाली प्रस्ताबित श्रफीम फैक्टरी का विद्यमान गाजी-पूर सफीम फैक्टरी पर कितना तथा किस प्रकार का अभाव पड़ेगा ?
 - 1451 (Ai) LSD-4.

- (ख) क्या नई फैक्टरी खुल जाने के बाद राजीपुर की क्फीम फैक्टरी कद कर दिये जाने की सम्भावना है;
- (ग) क्या गाजीपुर की जनता के प्रति-निधियों ने इस सम्बन्ध में प्रधान मन्त्री तथा
 बित्त मन्त्री को कोई प्रभ्यावेदन दिया है : भीर
- (ष) यदि हां, तो इस सम्बन्ध में सर-कार की क्या प्रतिक्रिया है ?

वित्त मंत्री (श्री ति० त० कृष्णमाचारी):
(क) नीमच में नयी घलकोलाइड फैक्ट्री की
स्थापना से गाजीपुर स्थित सरकारी घफीम कारखाने पर, वास्तव में, कोई बुरा प्रभाव पड़ने की सम्भावना नहीं है।

- (ख) जी, नहीं।
- (ग) जी, हां।
- (घ) नीमच में स्थापित किये जाने वाले कारखाने में पूर्ण उत्पादन शुरू हो जाने के बाद भारत सरकार द्वारा गाजीपुर के मौजूदा कारखाने के प्राधृनिकीकरण का काम हाथ में लिये जाने की सम्भावना है।

Development of Hilly Areas

2736. Shri Hem Raj: Will the Minister of Planning be pleased to state:

- (a) whether the National Development Council has constituted its Steering Committee on the problem of development of hilly areas; and
- (b) if so, its constitution and how the public representatives are to be associated with it?

The Minister of Planning (Shri B. R. Bhagat): (a) and (b). In the meeting held on March 12, 1965, the Committee of the National Development Council on Development of Hill Areas recommended that the Planning Commission should appoint a Steering Committee. The matter is under consideration.

तिम्बती लोगों से स्वर्ण तथा मुद्रा का पकड़ा जाना

्रियी विभूति मिश्रः 2737. ेश्री क० ना० तिवारी :

क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि : : ; ; ;

- (क) क्या सरकार का ध्यान दिल्ली से प्रकाशित होने वाले 5 जून, 1965 के दैनिक 'हिन्दुस्तान' के पृष्ठ 1 के कालम 1 में "3.4 लाख रुपये के मूल्य की भारतीय मुद्रा भौर सोना पकड़ा गया" शीर्यक से प्रकाशित समाचार की भोर धाकपित किया गया है:
- (ख) यदि हां, तो क्या नोट, सोना झौर चांदी बड़ी मात्रा में कुछ तिक्बतियों से पकड़े गये थे;
- (ग) क्या यह सच्है कि सभी नोट चीन में छापे गये थे; ग्रीर
- (घ) यदि हां, तो इस मामले में सरकार ने क्या कार्यवाही की है ?

वित्त मंत्री (भी ति० त० कृष्णमाचारी): (क) जी हां।

- (ख) धप्रैल 1965 में विधिन्न तारीखों को, सीमा पुलिस ने कुछ तिब्बती विस्थापित व्यक्तियों को पकड़ा धौर उनमें से कुछ लोगों की तलागी लेने पर, उनके पास से 51,500 क्पये भारतीय मुद्रा में, सोने की 3 छड़ें, सोने की 31 मोहर्रे, सोने के पतरे-जड़ी चांदी की एक पेटी तथा कुछ भन्य विविध वस्तुएं पकड़ी वर्षी।
- (ग) जी नहीं । पकड़े गये कुछ करेन्सी नोटों के जानी होने की शंका थी, परन्तु परीक्षा करने पर वे प्रसनी पाये गये ।
- (घ) सीमा स्थित जान-चौकियों को धनधिकृत चुसपैठ करने वालों की जांच करने के लिए सतक कर दिया गया है।

Rehabilitation of Handicapped

2738. Shrimati Maimoona Sultan: Will the Minister of Health be pleased to state:

- (a) whether it is a fact that a Conference on the rehabilitation of the handicapped was recently held in New Delhi;
- (b) if so, the main observations and recommendations made therein;
- (c) Government's reaction thereto;and

(d) the progress made in the rehabilitation of the handicapped during the Third Five Year Plan and the connected schemes for the Fourth Five Year Plan?

The Minister of Health (Dr. Sushila Nayar): (a) Yes. Such a conference was held under the joint auspices of the Orthopaedic Section of the Association of Surgeons of India and the Indian Society for the Rehabilitation of the handicapped.

- (b) and (c). The recommendations made at the Conference have not yet been received by the Government,
- (d) During the III Plan, the following schemes have been undertaken by the Central Government:
 - (i) Expansion of All India Institute of Physical Medicine & Rehabilitation, Bombay;
 - (ii) A Central Institute of Orthopaedics has been started at the Safdarjang Hospital, New Delhi for the treatment of orthopaedically handicapped patients;
 - (iii) An Institute of Logopedics has been started at Mysore for the benefit of the handicapped suffering from hearing and speech disorders. Help has been given to certain voluntary bodies working in this field.

The 4th Plan is not yet finalised.

7165 Bombing on Civilian ASVINA 1, 1887 (SAKA) Re: Point of Privilege₇₁₆6
Population in Amritsar

(C.A.)

''हिन्दुस्तान टाइम्सं' के सम्पादक द्वारा प्राप्त वन

2738-क. श्री सरबू पाच्डेय: क्या विक्त मन्त्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार का ध्यान 17 जुलाई, 1965 के हिन्दी 'स्लिट्ज' में प्रकाशित एक रसीद की घोर घार्कावित किया गया है जिसमें ''हिन्दुस्तान टाइम्स'' के सम्पादक द्वारा 45,000 फांसीसी फ्रेंक लिये गये दिखाये हैं: घीर
- (ख) यदि हां, तो क्या सरकार ने इस मामले में कोई जांच की है भौर उसका क्या परिणाम निकला ?

वित्त मंत्री (श्रीति० त० कृष्णमाचारी):
(क) जी हां।

(ख) सरकार को इस बारे में कोई सूचना नहीं है धीर चूंकि मामला न्याय-विचाराधीन है, सरकार ने धब तक कोई आंच-पड़ताल नहीं की है।

11.22 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Bombing on civilian population in Amritsar

Shri S. M. Banerjee (Kanpur): Sir, I call the attention of the Minister of Defence to the bombing on the 22nd September, 1965 on civilian population in Amritsar by Pakistani planes after the announcement of cease-fire.

The Minister of Defence (Shri Y. B. Chavan); Sir, I propose to make a statement at 3:30 p.m. because I am still collecting information about this.

Mr. Speaker: So, it will be taken at 8.30 p.m.

भी बागड़ी (हिसार): घटयका महोदय इस को साढ़े तीन बजे के बजाय तीन बजे रिकार्य क्योंकि इसके ऊपर सवास भी होंगे।

ध्रम्यक्त महोदयः जितने सवाल हो सकते हैं, मैं उन सब की इजाजत दूंगा।

भी बागडी: तीन बजे रखिये।

Shri D. C. Sharma (Gurdaspur): May I request that after the statement has been made it should be discussed on the floor of the House. It is a question which concerns the whole nation.

Shri S. M. Banerjoe: Unprecedented and uncivilized behaviour of Pakistan.

Mr. Speaker: We will have the opportunity to refer to it when it is taken up. Now we will take up the next item.

Shri A. P. Sharma (Buxar): Sir, I have given notice about the with-drawal of our Information Officer from Jukarta. What has happened to that?

Mr. Speaker: We will see that.

11.231 hrs.

RE: POINT OF PRIVILEGE

Mr. Speaker: I have received a motion from Shri Bagri that Shri

[Mr. Speaker]

Rameshwaranand was kept in unlawful custody for 21 hours by the Railway Police at Ferozepur railway station on the 15th September. The hon. Member has written to me also that he was harassed and that he had to suffer many inconveniences. The hon. Member had gone there on the invitation of Sardar Darbara Singh, the Home Minister of Punjab. This, he says, is a breach of privilege. Does the hon. Home Minister want to say anything on this?

Minister of Home Affairs (Shri Nanda): I am very sorry that this should have happened to the hon. Member. I will try to find out what has actually happened.

Mr. Speaker: It is true that there must have been some cases of harassment to many citizens and we have received reports from many sources that out of over-enthusiasm, young men . . .

Shri S. M. Banerjee (Kanpur): Night kings.

Mr. Speaker: yes, they have done like that to innocent persons and some honest citizens were checked up, detained or put to some inconvenience. Shri Rameshwaranand has written to me a detailed letter. It is really unfortunate that he had to undergo so much of inconvenience not only at one place but-he writes to me-two or three places.

भी इकवाल सिंह (फीरोजपूर): घध्यक्ष महोदय, यह भी तो सोचना चाहिये कि बहां पर लोग कितने प्रेशर पर काम कर रहे थे। धागर किसी मेम्बर को यहां जाना था तो बतला कर जाना चाहिये था।

प्राप्यक्ष महोदय: यह तो मैं ने पहले भी कहा था कि जो भी भेम्बर वहां जाये कम से कम मुझे इतला दे दे ताकि मैं वहां के डिप्टी कमिश्नर को यालोकल मधारिटीज को इत्तला दे दुं कि यहां से कोई मेम्बर वहां जा

Shri Ranga (Chittoor): It was impossible for anyone to believe that the people who troubled him could not have known him. At least when he said that he was a Member of Parliament, he should have been respected as such.

श्री बागड़ी (हिसार) : मैं ने श्रापकी भी भौर श्री नन्दा जी की भी बात सुनी। लेकिन एक लोक सभा का सदस्य, जिसके पास कार्ड है. जिस पर उसकी तस्वीर है, भ्रगर पुलिस भ्रफसर को दिखला दे तब भी ' उसे न छोड़ा जाये, यह तो ठीक नहीं है। साथ ही एक बात भीर कहना चाहता हं कि मापकी सरहहों पर जो माम शहरी बसते हैं वह क्या करेंगे। पालियामेंट का मेम्बर तो धापको बतला कर चला जायेगा लेकिन म्राम शहरी क्या करेंगे। यह किस तरह से म्रापको बतलायेंगे ।

प्राध्यक्ष महोदय: ग्राप चाहते क्या है ?

श्री बागड़ी: मैं चाहता हं कि इस विशेषाधिकार के प्रश्न को बाकायदा तौर पर लिया जाये । यह सवाल खाली श्री रामेश्वरानन्द जी का नहीं है। इससे देश के ग्रन्दर एक किस्म का ग्रातंक फैला हुगा है। एक किस्म का अवार चल रहा है भीर मेरे पास टेलीफोन इस सिलसिले में बाये हैं।

ध्राच्यक्त महोदय: बागडी साहब को यह मालुम है कि मैं ने फैक्ट्स मंगाये हैं। मैं ने फैसला नहीं कर दिया । इसकी रह नहीं कर दिया ।

श्री बागडी: सरकार को ये जान लेना वाहिये कि उसको ऐसा नहीं करना चाहिये। Shri Priya Gupta (Katihar): The Home Minister gave a reply, that he will have to collect. What are the actual facts?

Mr. Speaker: Shri Priya Gupta is always getting up without being called. There ought to be some end to it. I have warned him more than once.

Shri Priya Gupta: On a point of order, Sir.

Mr. Speaker: He will sit down when I am standing.

Shri Priya Gupta: I obey you; but I have a point of order to raise.

Mr. Speaker: What does this obedience mean? It is only this morning that I warned him four or five times; the gets up without being called, begins to speak and goes on unchecked. That is not fair.

Shri Priya Gupta: May I rise on a point of order?

Mr. Speaker: I will allow him if he sits down and keeps silent for some time, but not immediately.

Shri Hem Barua (Gauhati); Swamiji was invited to Punjab

Mr. Speaker: I am getting the facts. Let the facts come; then I will hear him. Let us get the facts from Government first.

Shri Hem Barua: It will help you to get the facts. He went there at the invitation of the Home Minister of Punjab.

Mr. Speaker: Let the Government say what it has to say; then we will discuss it.

Shri Hem Barua: Did our Government contact the Home Minister of Punjab and try to get the facts?

Shri H. N. Mukerjee (Calcutta Central): When you get the facts, my feeling is that perhaps you should meet the Member concerned and

some others, who might be interested, in your Chamber rather than in the House. I say this because I have begun to feel that we should have some sense of proportion. When our jawans were fighting in that area all kinds of difficulties and strains were borne by them and, maybe, some default has taken place. I do not wish that before this House this kind of a matter, which is comparatively small, is bruited noisily. It is better that in your Chamber you sift the facts and then, if necessary, come before the House and ask us whether the House should proceed further in the matter.

श्री बागड़ी: वह शहरी घाबादी में गयेथे।

बी हुकल चन्द कछवाय (देवास): प्रध्यक्ष महोदय कल यह सल समाप्त होने जा रहा है। मैं जानना वाहता हूं कि क्या कल तक गृह मंत्री जी पूरी जानकारी इस वारदात के सम्बन्ध में दे देंगे।

स्रम्यस्य महोदय: कल तक दे देंगे। सी हुकम चन्द्र कछ्वाय: प्रापने पिछली बार कहा या कि संसद सदस्यों का दूसरा बुप प्रगले सप्ताह जायेगा। उसको कब तक भेजने का विचार है ?

ग्रस्यक्ष महोदयः वहतो कल चलागया। एक भीर भी जाना है। उस को शायद मैं कल तक भेज दंगा।

बा॰ राम मनोहर सोहिया (फर्रखाबाद): घ्रध्यक्ष महोदय, यह केवल स्वामी रामेश्वरानन्द का सवाल नहीं है। जब गृह मंत्री की पुलिस की ऐसी घादत पड़ जाती है तो इससे पाकिन्तान मजबूत बनता है, क्योंकि यहां के मुसलमानों पर साधारण तीर से नन्दा जी की पुलिस की तरफ से शक पड़वाने की कोशिश की गयी है.....

बहुत से माननीय सदस्य : नो नो (व्यवधान)

भी हुकम चन्द्र कछवायः मैं एक तात कहना चाहता हुं। स्रम्यक्ष महोदय: मार्डर, मार्डर । वह बोल रहे हें प्राप कैसे बीत में खड़े हो गए।

श्री हुकम चन्द कछ। वायः उज्जैन के भन्दर स्वामी जीसे

धम्यक्ष महोदयः वह बोल रहे हैं धौर भ्राप खड़े हो रहे हैं। भ्रार्डर, ध्रार्डर । कुछ तो भ्रार्डर से चलना चाहिए।

डा॰ राम मनोहर लोहिया: यह पाकि-स्तान का ग्रस्तित्व बनाए रखता है । मैं पाकिस्तान को खत्म करना चाहता हूं। (व्यवधान)

ग्रध्यक्ष महोदयः ग्राप मुझ से क्या चाहते हैं? (व्यवधान)

बार राम मनोहर लोहिया: मैं धाप से धपनी बात कह रहा हूं। धगर मैं इन लोगों के बारे में कुछ कहने लगूंगा तो धाप मुझे रोकेंगे। मैं यह देख रहा हूं कि यहां पर जो बहुसंख्या है वह जो चाहेसी कर सकती है (व्यवचान)

भ्रष्यक्ष महोवय: मैं चाहूंगा कि मेम्बर साहियान मुझे सुनने दें कि वह क्या कहना चाहते हैं। मैं ने उनको बुलाया है। इस वास्ते भ्राप खामोग रहें, मुझे जरा मुन लेने दें इस बात को।

डा० राम मनोहर लोहियाः बने हॅंगुह मंत्री

ब्रध्यक्ष महोदय: भाईर, भाईर।

इतः राम मनोहर लोहियाः कल के कांग्रेसी, सन् 46 के बाद के कांग्रेसी । (व्यवचान)

भ्रष्यक्ष महोदय: भ्राडेर, भ्राडेर ।

डा॰ राम मनोहर लोहियाः धापको युनना पड़ेगा, धाप बैठिए योड़ी देर के लिए (ध्यवचान) बैठ जाइए धाप । कहां इस तरह से लोक सभा चलाई जाती है? Shri Vidya Charan Shukla (Mahasamund): How can he talk to Chair like this?

Mr. Speaker: It is very deplorable that a Member should behave like that.

इस तरह से वह कहते हैं। मुझे तो रेग्युलेट करना ही पड़ता है। किसी सेम्बर साहब को कहना पड़ता है कि यह इरेलेवेंट है, इसका इससे सम्बन्ध नहीं है। और धगर सेम्बर कहें कि जो हम चाहें कहते चले जाएं और मुझे हुक्स दें कि धापको बैठना पड़ेगा . . .

एक माननीय सदस्य : भ्रापको नहीं कहा । (व्यवधान)

भ्रष्यक्ष महोदयः मुझे कहा है, मैं ज्यादा जानता हूं (व्यवधान)

उन्होंने मुझे कहा था, बैठ जाइये।

एक माननीय सदस्य: ग्रापको नहीं कहा उन्होंने । (व्यवधान)

डा० राम मनोहर लोहिया: मैं बहुत घदब से कह रहा हूं कि इन सब मामलों पर संजीदगी के साथ बहम होनी चाहिए । स्वामी रामेश्वरानन्द का जब प्रश्न उठा तो उसे भी हंसी में टालने की कोशिश की गयी ।

एक माननीय सबस्य: बिल्कुल नहीं।

इा० राज मनोहर लोहिया : फिर उसके बाद जब इस प्रश्न को व्यापक रूप देने की कोणिश की गयी तो वह भी हंसी में या झातंक में टालने की कोणिश की गयी। यह झच्छा नहीं है। हमें प्रपने देश को बनाना है। इसलिए ऐसे प्रश्नी पर हमेगा संजीदगी के साथ विचार होना चाहिए। यह तो मेरी झापसे पहली विनती हैं।

भौर उसके साथ साथ मैं गृह मंत्री साहब के मृहकमे के बारे में यह कहना चाहता हूं क उन्हें अपने प्रफसरों और सिपाहियों और साय साय जो भी उन्हें स्वयं सेवक वगैरह मिल रहे हैं, उनसे बहुत प्रच्छी तरह से ताकीद करनी चाहिए कि हिन्दुस्तान के नागरिकों के साथ शक का सलूक करते रहोगे तो उसका नतीजा होगा कि पाकिस्तान का प्रस्तित्व कायम रह जाएगा। धीर प्रगर मैं यह समझ भी लूं कि हिन्दुस्तान के पांच करोड़ मुसलमानों में से दो हजार, चार हजार, पाकिस्तानी जामूस हैं, तो उनके खिलाफ कार्यवाई करो, लेकिन चार करोड़ 99 लाख मुसलमानों पर (स्थवधान) शक मत करो।

श्रध्यक्ष महोदय: ये वार्ते इस बात से कहां तक सम्बन्ध रखती है। मैंने कहा, बात इतनी श्रायी कि स्वामी जी का नोटिस मेरे पास श्राया । उस के लिए मैं ने पूछा है होम मिनिस्टर से श्रीर वह कहते हैं कि मैं फैक्ट्स इकट्ठे करके दूंगा । इस वक्त कोई मीका नहीं कि कि इस बहस को चलाया जाए । मेरे पास फैक्ट्स शाएंगे ।

एक तजवीज भीर भाषी है श्री मुखरजी साहब की तरफ से कि मैं मेम्बरों भीर स्वामी जी को बुला कर उन की बात सुन सूं भीर बाकी तांकयात को इकट्टा कर के देखूं कि भगर कोई ज्यादती की चीज वाक हुई है तो उस पर जां कदम उठाने हैं उठाए जाएं। इस बात से मैं इलिफाक करता हूं।

कल स्वामी जी की मेरे पास जिट्ठी प्रायी थीं और उन्होंने प्राइम मिनिस्ट को भी लिखा है। मैं ने उसे होम मिनिस्टर साहब के पास भेज दिया है ताकि तहकीकात कर ली जाए। किसी ने उनकी बात को हंसी में नहीं लिया है। मैं ने हंसी में नहीं लिया है। मैं ने इस पर भफसोस जाहिर किया है कि स्वामी जी के साथ ऐसा मलूक किया गया। भगर किसी ने गलती से भी ऐसा किया होगा तो यह बात देखनी होगी। जैमा मैंने पहले कह दिया, वह फैक्ट्स देंगे और फिर उसके बाद जो कार्रवाई मुनासिब होगी वह बलायी जाएगी। मेरा खयाल है कि भव इसकी खरम करना चाहिए।

Shri Nanda: If something has been said by the hon, members there is allowed to remain uncontradicted, it will rather be damaging. Therefore, I would like to say very categorically that the insinuation in whatever the hon. Member has uttered is absolutely baseless. I can say that with complete authority because I am dealing with this myself personally. There is no such blas or no such suspicion against a community as such and the facts and figures of action taken by the Police will completely prove what I have said.

Mr. Speaker; Papers to be laid on the Table.

डा॰ राम मनोहर लोहिया : प्रष्यक्ष महोदय,

ध्रध्यक्ष महोदय: ध्रव इस पर बहस कैसे चलायी जाये। इस पर बहस नहीं हो सकती।

Shri Priya Gupta: You promised to hear my point of order.

Mr. Speaker: Yes.

Shri Priya Gupta; My point of order was this. When a question regarding maltreatment and misbehaviour towards Shri Rameshwaranand was put and when you yourself said that some materials had also been received from him, the reply that the Home Minister gave, if my experience is any guide in assessing it correctly, I mean, modulation and accentuation, in which he said, "Let me find out what are the actual facts." was unbecoming of Home Minister. Will this not prejudice the findings of the Police authorities of those places, since he was remarking laughingly and lightly?

Mr. Speaker: He has to see the actual facts; he has to see what Mr. Rameshwaranand has to say and what others, against whom the complaints have been made, have to say. What is the point of order here?

डा० राम मनोहर लोहिया : ैं मैं एक बात सफाई में कहना चाहता हूं। गृह मंत्री ने 'इनसिनएशन' गब्द इस्तेमाल किया चिर "बेसलस" शब्द इस्तेमाल किया । मैं खाली यह कहना चाहता हं कि गृह मंत्री बिल्कूल गलत तरह सोचते हैं भीर बोलते हैं । उनको ऐसी बात नहीं कहनी चाहिए ।

मध्यक महोदय: श्रापने कहा उन्होंने गलत कहा । ध्रव मैं उनको इजाजत दं कि वह कहें कि जो भ्रापने कहा वह गलत कहा तो यह कम्पीटीशन चलता जाएगा

डा० राम मनोहर लोहिया: जरा उनको बताइए न, वह गद्दी पर बैठे हए हैं। उनके हाथ में इंडा है। भीर मेरे हाथ में नहीं।

सम्बक्त महोदय: भार्डर, भार्डर । धाप बैठ जाइए ।

11.39 hrs.

PAPERS LAID ON THE TABLE ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY THE MINISTERS DURING THE VARIOUS SESSIONS OF THE THIRD LOK SABHA

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions of Third Lok Sabha;-

- (i) Statement No. 1, Twelfth Session, 1965.
- |Placed in Library. See No. LT-4940/65].
- (ii) Supplementary Statement No. IV, Eleventh Session, 1965.
- [Placed in Library. See No. LT-4941/65].

- (iii) Supplementary Statement No. VIII Tenth Session, 1964. [Placed in Library, See No. LT-4942/65].
- Supplementary Statement No. X Ninth Session, 1964. [Placed in Library, See No. LT-4943/65].
- Supplementary Statement , (v) No. XV, Seventh Session,
 - [Placed in Library. See No. LT-4944/65].

Shri S. M. Banerjee (Kanpur): About four days back, a question was asked in the House, I think by Mr. Kamath, about the foreign exchange given to the Ministers who went abroad. The information was asked for 1964 and upto 15th August, 1965. The hon. Minister, in his reply. said that he had some difficulties in giving the information then and that he would place the information on the Table of the House.

Mr. Speaker: These assurances are quite different.

Shri S. M. Banerjee: The Minister has assured.

Mr. Speaker: I shall ask him to give the information, if available.

ANNUAL REPORTS OF MADRAS AND BOMBAY PORT TRUSTS AND AUDIT RE-PORTS THEREON

The Minister of Transport (Shri Raj Bahadur): I beg to lay on the Table a copy each of the following papers: -

- Annual Accounts of the Madras Port Trust for the year 1963-64 and the Audit Report thereon. [Placed in Library. See No. LT-4945/ 65].
- Annual Accounts of the (ii) Bombay Port Trust for the year 1963-64 and the Audit Report thereon. [Placed im Library, See No. LT-4946/

ANNUAL REPORT OF ALL INDIA INSTI-TUTE OF MEDICAL SCIENCES, AND AD-MINISTRATION REPORT OF TRIVANDRUM CITY IMPROVEMENT TRUST

The Minister of Health (Dr. Sushila Nayar): I beg to lay on the Table a copy each of the following papers: -

- (i) Annual Report of the All Institute of Medical Sciences, New Delhi, for the year 1964-65, under section 19 of the All India Institute of Medical Sciences Act, 1956. [Placed in Library, See No. LT-4947/65].
- (ii) Administration Report of the Trivandrum City Improvement Trust for the year 1963-64, together with the Resolution of the Board of Trustees thereon, under sub-section (2) of section 172 of the Trivandrum City Improve-ment Trust Act, 1960, read with clause (c) (iv) of the Proclamation dated the 24th March, 1965, issued by the Vice-President discharging the functions of the President, in relation to the State of Kerala. [Placed in Library. See No. LT-4948/65].

NOTIFICATIONS UNDER CENTRAL EXCISE RULES, AND BANKING COMPANIES ACT SECOND ANNUAL REPORT ON WORKING OF AGRICULTURAL REFINANCE CORPO-BATION

The Minister of Finance T. T. Krishnamachari): On behalf of Shri B. R. Bhagat, I beg to lay on the Table:-

- (1) a copy each of following Notifications to be issued under sub-rule (1) of rule 8 of the Central Excise Rules, 1944:-
 - (i) Ministry of Finance (Department of Revenue) Notification No. 154/65 dated the 23rd September, 1965.

- (ii) Ministry of Finance (Department of Revenue) Notification No. 155/65 dated the 23rd September, 1965.
- (iii) Ministry of Finance (Department of Revenue) Notification No. 156/65 dated the 23rd September, 1965. [Placed in Library, See No. LT-4949/651.
 - (2) a copy each of the following Schemes under sub-section (II) of section 45 of the Banking Companies 1949:---
 - (i) Scheme for the amalgamation of the Allahabad Trading and Banking Corporation Limited with the State Bank of India, published in Notification No. S. O. 2768 dated the 4th September, 1965. [Placed in Library. See No. LT-4950/ 65].
- (ii) Scheme for the amalgamation of the Vettaikaranpudur Mahajana Bank Limited. Vettaikaranpudur, with the Bank of Madura Limited, Madurai, published in Notification No. S. O. 2769 dated the 4th September, 1965. [Placed in Library. See No. LT-4951/65].
- (3) Second Annual Report on the working of the Agricultural Refinance Corporation, Bombay, for the year 1964-65, together with its Balancesheet as on the 30th June, 1965, and the Profit and Loss Account for the year ended upon that date, under subsection (2) of section 32 of the Agricultural Refinance Corporation Act, 1963. [Placed in Library. See No. LT-4952/65].

NOTUTICATIONS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food and Agriculture (Shri D. R. Chavan): I beg to lay on the [Shri D. R. Chavan]

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Table a copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955;---

- (i) The Madhya Pradesh Rice (Movement Control) Second Amendment Order. 1965, published in Notification No. G.S.R. 1382 dated the 14th September, 1965.
- (ii) The Orissa Rice (Movement Control) Amendment Order, 1965, published in Notification No. G.S.R. 1383 dated the 14th September, 1965.
- (iii) G.S.R. 1384 dated the 14th September, 1965.
- (iv) The Wheat Roller Flour Mills (Licensing and Cont-Second Amendment Order, 1965, published Notification No. G.S.R. 1387 dated the 15th September, 1965. [Placed in Library, See No. LT-4953/65].

NOTIFICATIONS UNDER CUSTOMS ACT, CENTRAL EXCISES AND SALT ACT

Shri T. T. Krishnamachari: On behalf of Shri Rameshwar Sahu, I beg to lay on the Table:-

- (1) a copy each of the following Notifications under section 159 of the Customs Act, 1962:--
 - (i) G.S.R. 843 dated the 19th June, 1965.
 - (ii) G.S.R. 1288 dated the 4th September, 1965.
 - (iii) G.S.R. 1295 dated the 31st August, 1965.
 - (iv) G.S.R. 1296 dated the 31st August, 1965.
 - 1302 dated the 6th (v) G.S.R. September, 1965.
 - (vi) G.S.R. 1326 dated the 11th September, 1965.

(vii) G.S.R. 1385 dated the 14th September, 1965. [Placed in Library. See No. LT-4954/ 651.

Papers Laid

- (2) a copy of Notification G.S.R. 1290 dated the 4th September, 1965, containing Corrigendum to G.S.R. 1129 dated the 7th August, 1965, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4955/ 651.
 - (3) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960: -
- (i) G.S.R. 1289 dated the 4th September, 1965.
- (ii) G.S.R. 1327 dated the 11**th** September, 1965.
- (iii) G.S.R. 1328 dated the 11th September, 1965.
- (iv) G.S.R. 1329 dated the 11th September, 1965.
- (v) G.S.R. 1330 dated the 11th September, 1965.
- (vi) G.S.R. 1346 dated the 7th September, 1965. [Placed in Library. See No. LT-4956/ 651.
- (4) a copy of the Central Excise (Eighth Amendment) Rules, 1965, published in Notification No. G.S.R. 1381 dated the 18th September, 1965, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-4957/65].

11.42 hrs.

COMMITTEE ON PETITIONS

MINUTES OF EIGHTEENTH SITTING

Shri Balmiki (Khurja): I beg to lay on the Table the Minutes of the Eighteenth Sitting of the Committee on Petitions held during the current Session.

11..45 hrs.

LEAVE OF ABSENCE FROM SIT-TINGS OF HOUSE

Mr. Speaker: The Committee on Absence of Members from the Sittings of the House in their Fourteenth Report have recommended that leave of absence be granted to the following Members for the periods indicated against each:

Session.	ing Members for the periods indicat- ed against each:
Name of Member	Period for which granted leave
(1) Shri Madala Narayana Swam	y. 16th August to 24th September, 1965 (Twelfth Session).
(2) Shri Dasaratha Deb.	16th August to 24th September, 1965 (Twelfth Session).
(3) Shri Kolla Venkaiah,	17th April to 11th May, 1965 (Eleventh Session) and 18th August to 18th September, 1965 (Twelfth Session).
(4) Shri Biren Dutta.	1st April to 11th May, 1965 (Eleventh Session).
(5) Shri Ananda Nambiar.	17th April to 11th May, 1965 (Eleventh Session).
(6) Dr. G. S. Melkote.	27th April to 11th May, 1965 (Eleventh Session).
(7) Maharani Gayatri Devi of Jai- pur.	 16th August to 18th September, 1965 (Twelfth Session).
(8) Shri F. P. Gaekwad.	16th August to 16th September, 1965 (Twelfth Session).
(9) Shri Ghyasuddin Ahmed.	16th to 31st August, 1965 (Twelfth Session).
(10) Shri Laxmi Das.	16th August to 24th September, (Twelfth Session).
(11) Shri N. T. Das.	16th August to 3rd September, 1965 (Twelfth Session).
(12) Dr. Saradish Roy.	16th August to 24th September, 1965 (Twelfth Session).
(13) Shri Bholaram Paradhi.	19th August to 8th September, 1965 (Twelfth Session).
(14) Shri V. Govindasamy Naidu.	16th August to 24th September, 1965 (Twelfth Session).
(15) Shri P. S. Nataraja Pillai.	23rd August to 24th September, 1965 (Twelfth Session).
(16) Shri C. K. Bhattacharyya.	30th August to 14th September, 1965 (Twelfth Session).
(17) Shri N. C. Chatterjee,	23rd August to 24th September, 1965 (Twelfth Session).

May I have the pleasure of the House so far as the granting of leave to the Members whose names have been mentioned is concerned? Does the House agree to the recommendations of the committee?

Shri Hari Vishnu Kamath (Hoshangabad): May I make a brief observation by your leave? I would invite your attention to items Nos. 16 and 17 in the report. Item No. 16 refers to our hon, friend Shri C. K. Bhattacharyya. He had applied for leave, apparently, from what we find in this report, because he was gaged in work connected with Delimitation Commission. I do know whether such work is not considered to be work on duty. I do not know what the position is. the hon. Member is an associate Member of the Delimitation Commission, then all work connected with it is duty; therefore, there is no need to apply for leave in that connection.

The last item is regarding a very senior and respected Member of the House, namely Shri N. C. Chatterjee. We are sorry to hear that he had sustained a fracture due to an accident....

Shri Indrajit Gupta (Calcutta South West): We are all very sorry.

Shri Hari Vishnu Kamath: I said We are sorry'; I did not say 'I was sorry'. We are very sorry to learn about this accident to a very senior Member of the House. He is not young and I hope that the fracture is not serious and he is recovering rapidly

Mr. Speaker: Has the chairman of the committee any information about this matter?

Shri Khadilkar (Khed): From the reports in the press which I have seen I find that after the fracture he was in Patna also, and he is moving about, and from private sources I learn that it is not a serious fracture.

Shri Hari Vishau Kamath: As regards Shri C. K. Bhattacharyya, the hon. Member himself is present here and he may like to explain the position. Has the chairman anything to say?

Shri Khadilkar: I do not know about it.

Shri Mari Vishnu Kamath: The chairman of the committee does not

know about it? Did he give leave without knowing about it?

Shrt Khadilkar: I do not know to which case my hon, friend is referring.

Shri Hari Vishnu. Kamath: I am referring to item No. 16. On a point of order, Sir. Did the chairman grant leave without knowing what it was all about?

Mr. Speaker: The chairman decanot keep an eye on the movement of every Member as to when he goes about in his constituency or what he might be doing there. When the Member applies for leave of absence from the sittings of the House, the chairman is only concerned with that application and decides whether leave should be granted. That report is now before the House.

Shri Hari Vishnu Kamath: Shri C. K., Bhattacharyya himself is present here. He may like to tell us whether he was on duty in connection with that work.

Mr. Speaker: That is not necessary.

Shri Harl Vishnu Kamath: May I raise a point for your ruling then? When a Member who is an associate Member of the Delimitation Commission goes out in connection with that work, is he not on duty? If so, why should he apply for leave of absence?

Mr. Speaker: Because he is absent from the House, he has to apply for leave.

Shri Hari Vishnu Kamath: It is just like going out in connection with the work of a parliamentary committee like the Public Accounts Committee and the Estimates Committee.

Shri D. C. Sharma (Gurdaspur): If my hon. friend is going to discuss about each individual Member who has applied for leave of absence, I would submit that I have also to say something on every Member.

Shri Hari Vishnu Kamath: My hon, friend can raise it if he wants, and he will be within his rights.

Shri S. M. Banerjee (Kanpur): While agreeing to the report, I have some observations about those Members who are in detention. I can understand the granting of leave or the condoning of the absence of those who are either sick or are out of India or something like that. I would like to know whether the Home Minister who is here could give us any idea as to how long he is going to detain them further.

Mr. Speaker: That is not the point here. Here, we are only concerned with the granting of leave. . .

Shri Hari Vishnu Kamath: Supposing we go out on work connected with the Estimates Committee and the Public Accounts Committee, have we got to apply for leave?

Mr. Speaker: If the House is in session and is sitting, then hon. Members have to apply for leave, and otherwise not. I take it that the House agrees to the recommendations of the committee.

Several hon. Members: Yes.

Mr. Speaker: The Members will be informed accordingly.

11.45 hrs.

RE: BUSINESS OF THE HOUSE AND CONSULTATIVE ARRANGEMENTS DURING INTER-SESSION PERIOD

Shri Surendranath Dwivedy (Kendrapara): With your permission. I want to raise two matters for the consideration of the House and Government.

We are all happy that a cease-fire has taken place. As you know, the House, irrespective of parties, gave full support to any move for a cessation of hostilities. But the cessation of hostilities has taken place as provided for in the Security Council Resolution. The Security Council Resolution has some very objectionable

features to which we do not agree; specially, this House has been peatedly assured, and the House agreed with two formulations of Prime Minister, first, so ar as August 5 line is concerned, there is no going back, no reverting, to that line; second, so far as Kashmir is concerned, there can be no political negotiations about it. That is, we do not want any further political solution and we do not want to with anybody to discuss this matter. But in Resolution of the Security Council, it is implied that these two matters are also part of the entire Resolution. We do not know. Where do we stand today? What is your attitude towards this Resolution? Do we still adhere to the former stand of ours? We want to reiterate these things here. Therefore, I think it is necessary, before the House adjourns, that we have a full discussion of the Security Council Resolution in this House.

Some hon. Members: Yes.

Shri Surendranath Dwivedy: I would beg of you and the Prime Minister to see that if we cannot provide time for that within these two days, we should sit for another day, a whole day.

Shri Hari Vishnu Kamath (Hoshangabad): Saturday.

Shri Surendranath Dwivedy: Alternatively. I would make this suggestion. There is already a non-official motion on the Prime Minister's statement tabled by Shri Alvares.

Mr. Speaker: I have got that.

Shri Surendranath Dwivedy: If it is not possible for any reason—I suggest it should be possible—to have it on Saturday, then tomorrow let us take up this motion. There is also another non-official resolution regarding quitting the Commonwealth. So the whole day can be devoted to a discussion of these two aspects of the question and we can have a full discussion.

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[Shri Surendranath Dwivedy]

My second suggestion is this. As you know, the Prime Minister was good enough to agree to the suggestion that during this inter-session period, there should be some consultative machinery, a committee consisting of leading Members Parliament, not only of the Opposition but also of the Congress Party represented on it. We had a meeting of Opposition leaders at which the Prime Minister suggested that should give names for this Committee. But as I have already told you -and Prof. Ranga also agrees with it -the status of this committee should be determined. If this committee is to sit because Parliament is not session, I think it will be proper that the Prime Minister should agree that it should be a parliamentary committee under your auspices and you should nominate it. Whatever suggestions we have to make, we can make to you and you would nominate it so that any discussion in this committee is properly recorded. Of course one has to take into account the situation; we do not want that whatever discussion takes place should be publicised. But as it happens in other parliamentary committees, whatever discussion takes place in this committee also should be recorded. It will be a confidential record and will be with you. For the future also, it will be quite good if we have some such committee.

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): About the discussion, I have no objection. I would only like to say that tomorrow, we have to adjourn. Therefore, if the hon. Members so desire, the non-official part of the day

Mr. Speaker: They want the whole day, official as well as non-official.

Shri Lal Bahadur Shastri; They from 11 O'clock to 4 can meet O'clock or whatever it is. If the nonofficial resolutions are not taken up, we can have a general discussion for the whole day and I have no objection to that,

In regard to the committee the idea was only to appoint an ad hoc committee and this was the suggestion of Dwivedyji when the leaders of the opposition met. I am prepared to accept that and nothing more than

श्री प्रकाशबीर शास्त्री (बिजनीर): यह डिस्कशन शनिवार को रख लिया जाये।

भी मधुलिमपे (मुंगेर) : ग्राज रात को एक विशेष बैठक बलाई जाये । तीन चार षटे में तो यह बहस नहीं हो सकती है।

ध्यम्यक्ष महोदय: बार बार यह बात कहने की जरूरत नहीं है कि सोमवार या शनिवार को बैठा जाये । गवर्नमेंट ने कहा है कि हम ने कल एडजर्न करना है। प्राइम मिनिस्टर ने कहा है कि बेशक कल का दिन इस डिस्कशन के लिए निकाल लिया जाये। इसलिए यह फैसला हो गया है कि कल यह डिस्कशन होगा।

भी हकम चन्द कछवाय (देवास) : सोमवार को पूरा दिन चर्चा हो जाये । सत्र का समय बढा दिया जाये।

प्रध्यक्ष महोदय: गवर्नमेंट की तरफ से **कहा गया है कि "नहीं"**।

Shri Surendranath Dwivedy: What about the private resolution?

Mr. Speaker: It would not come

भी मणुलिमये: मेरा सुझाव है कि घाज रात को नौ बजे से मदन की एक विशेष बैठक बलाई जाये और कल जो तीन चार घंटे मिलेंगे, उन का भी इस्तेमाल किया जाये।

Shri Bhagwat Jha Azad (Bhagalpur): We are thankful to the Prime Minister for giving us an opportunity to discuss it. I hope he has accepted that part of the suggestion of Shrl Dwivedy in which he said that tomorrow the whole day should be given for this along with the non-official resolution which we have tabled that we should consider the question of our link with the Commonwealth. I think according to that part of the suggestion of the Prime Minister, both can be taken up together.

Mr. Speaker: That could also be taken up.

Shri Lal Bahadur Shastri: In the general discussion that point could certainly be raised and discussed.

Shri S. M. Banerjee (Kanpur): Will the discussion take place on the motion of the private Member?

Mr. Speaker: I have already got the motion.

Shri S. M. Banerjee: My fear is that only 2-1|2 hours will be allotted.

Mr. Speaker: It will be the whole day now.

Shri Hari Vishnu Kamath: Sir, on a point of order. If I heard the Prime Minister aright, he said that he had no objection to this motion being discussed. As far as I am aware of the Rules of Procedure, once the government tells the House what business it wants to bring before the House, once that statement is made, is it not the right and privilege of the House and of yourself to decide how much time the House should allot to it, to transact that business. They can bring business before the House but you must say whether it should be one the day or two days or tomorrow, whole night, a nocturnal session if you agree. But they should not hustle this matter and insist on adjournment tomorrow itself.

Mr. Speaker: There is no question of hustling. We have already taken

a decision, that was the concensus; tomorrow we adjourn. That is the only day left. We have got one whole day to devote to this discussion. If the House wants to sit longer, an hour or so, that would be seen. The Prime Minister may have to attend to other business; probably that might be his reason for saying 11 to 4 P.M.

Shri Lai Bahadur Shastri; Evenupto 5 we can sit.

Shri K. D. Malaviya (Besti): I only wish to suggest that the two discussions that are contemplated for tomorrow might be separated.

Some hon. Members: No. no.

Dr. M. S. Aney: The question Hour may be dispensed with tomorrow, if need be.

Mr. Speaker: I have no objection if members agree,

Shri S. M. Banerjee: No, no.

भी प्रकाशभीर शास्त्री (विजनीर):
मेरा निवेदन यह है कि मगर सदन के मिक्क कांग माननीय सदस्य इस पक्ष में हों, ती कल के प्रक्षों के लिखित उत्तरों को स्वीकार कर लिया जाये ग्रीर कल का प्रक्षोत्तर काल का ग्रंटा भी इस चर्चा में सम्मिलिन कर लिया जाये, क्यों कि इस विषय पर विस्तार से चर्चा होनी चाहिये।

Shri S. M. Banerjee: I object.

Mr. Speaker: I am not allowing it if he is objecting. That finishes the matter. About that committee, Mr. Ranga had asked a question. The Prime Minister has made the position clear about talks he had with the Leaders of Opposition. Only that much he is prepared to go and not further. I cannot interfere in this. They may meet the Prime Minister again and clarify the position because I was not a party and I do not know what talks they had. Therefore, they may meet the Prime Minister and discuss it with him.

11.55 hrs.

STATEMENT RE. DEMAND FOR PUNJABI SUBA

The Minister of Home Affairs (Shri Nanda): Sir, in the statement I made in this House on September 6, 1965, I had referred to Prime Minister's talks with Sant Fateh Singh in which he had made it clear that no effort would be spared by Government to remove the sense of grievance in regard to the language question, the functioning of regional committees and other matters and that if there were any deficiencies, they would be looked into and put right. I had also mentioned the fact that the demand for a Punjabi Suba had been revived by Sant Fateh Singh.

I am sure I am voicing the opinion of everyone in this House and outside that we were greatly relieved to learn that particularly in the face of Pakistan's aggression. Sant Fateh Singh did not pursue the idea of his fast, and as expected of a distinguished patriotic leader, gave his whole-hearted support to the defence effort.

In my statement on the 6th September, 1985, I had said that the whole question could be examined afresh with an open mind and that Government would be prepared to have further talks on the subject. I had also expressed the hope that a cooperative solution would be discovered based on goodwill and a reasoned approach.

Government have now decided to set up a committee of the Cabinet to pursue this matter further. The Committee will consist of Shrimati Indira Gandhi, Shri Y. B. Chavan and Shri Mahavir Tyagi.

Sir, I would request you and the Chairman, Rajya Sabha to set up for the same purpose a Parliamentary Committee of Members of both Houses of Parliament presided over by you, Sir.

I am confident that the efforts of this Cabinet Committee and of the Parliamentary Committee will lead to a satisfactory settlement of the question.

Shri Ranga (Chittoor): Sir, I wish to express my satisfaction with statement and also the alacrity with which my hon, friend the Home Minister and the government have taken time by its forelock and come to this conclusion without waiting for starting of another agitation and asking various questions, is the government going to do anything, what is it going to do and so on. I hope that this Cabinet sub-committee as well as the Parliamentary committee which you are called to appoint would be able to offer a solution to this vexed question so that a brave and patriotic section of our people known as Sikhs for whom Sant Fateh Singh and Master Tara Singh had been working so long continue to function as contented citizens in our great country.

12.00 hrs.

Shri H. N. Mukerjee (Calcutta Central): I welcome the statement of the Home Minister and I do hope that the Cabinet committee and the Parliamentary committee would be able to successfully prosecute its work. I intervene only to say this. been perturbed recently even in the House, how in the minds our Sikh friends and many of colleagues in Parliament there has been accumulating for some time, wrong, number of right Or a grievances, but we have noticed, at the same time, how effulgent patriotism of the Sikh community along with the rest of the Indian people has come into such prominence in recent times, and it is only very necessary, the significant gesture that the Home Minister has made, in going forward to meet all the legitimate demands of our Sikh compatriots.

We have not the slightest suspicion in regard to the desire of the Sikhs to live along with the rest of us in one united India. I say it because, from time to time, some friends. like Shri Kapur Singh, for instance, have been pointing out certain things, saying that grievances are accumulating in the minds of the Sikh community, and

such a great man as Sant Fateh Singh was going to immolate his life because he felt very strongly in regard to what he considered to be a legitimate demand. In view of all that, it is very necessary that Government and Parliament come forward in the most generous manner possible, in the most comprehensive manner possible-perhaps I should not use the word "generous" because it is only doing justice to ourselves if we do justice to the Sikhs-and I do hope that by virtue of the mechanism which Government is putting up, and you are going to nominate, we shall be able to reach a settlement of the question and shall have a condition of things where the Sikh community will never again have the slightest reason to feel that they are unwanted or unappreciated in the totality of Indian life.

Shr! Hem Barua (Gauhati): On behalf of my party, I welcome the statement of the hon. Home Minister; at the same time, I congratulate Sant Fatch Singh for talking this step in the interests of the nation and I hope and trust that we will all be able to find out a solution in the interests of our nation. But, at the same time, one thing has been disturbing me and I want a clarification on point. If language can be the basis for a State like Maharashtra, Andhra Pradesh and so on, what is the objection-(Interruption) ... to creating such States. I have not understood it and therefore I want a clarification. I have been thinking of it very seriously; language has been the basis for the States of Maharashtra and .

Mr. Speaker: I would request the bon. Member not to go into all those questions.

Shri Hem Barua: When language is the basis

Mr. Speaker: There might be differences of opinion.

Shri Hem Barua: Might be, but I want to know whether this committee that is being appointed by the Home

Minister is going to enquire into this aspect and all the other aspects including this aspect, while creating a Punjabi Suba.

श्री जगदेव सिंह सिद्धान्ती (झज्जर) : हमें प्रत्यन्त प्रसन्नता है कि हमारे सिख वीरों को सिख बहादुरों को जितना उनका प्रधिकार है वह पूरा मिले । इस में कोई वो रायें नहीं हैं । लेकिन मैं निवेदन करना चाहता हूं कि सौभाग्य से या दुर्भाग्य से प्राल प्रस्ती लाख जनता हरियाणे की भी पंजाब में सम्मिलित हैं । प्रगर हरियाणे की प्रस्ती लाख जनता की प्रधिकारों का हनन किया गया तो हम इस समिति की बात कभी नहीं मानंगे ।

श्री मौर्षं (घलीगढ़) : घादरनीय
घघ्यक्ष महोदय, गृह मंत्री जी ने जो विचार
यहां रखे हैं उनका मैं स्वागत करता हूं।
मैं घाशा करता हूं कि इस भयंकर समस्या का
कोई उचित समाधान बीघ ही निकल घायेगा
जिससे देश की एकता भी बनी रहे धौर
देश की बहादुर कीम के मन में घगर कोई
सन्देह हो कि उनकी उपेका हो रही है तौ
उन सन्देहों का भी निराकरण हो जाए।

इसके साथ साथ मैं यह भी कहना चाहता है कि हमारी सरकार की जो नीति माज तक रही है कि किसी चीज के लिए धान्दोलन हो, मुख हड़ताल हो, सत्याबह हो और सब तरह की परेशानियां हों तब जा कर उसका ब्यान उस घोर धार्कावत हो. यह ठीक नहीं है । मेरी प्रार्थना है कि प्रभी भी विदर्भ की समस्या हमारे सामने है भीर इसके बारे में भी कुछ सीचा जाए। यही नहीं उत्तर प्रदेश की भी समस्या हमारे सामने है । बन स्टेट लैंगएज, वन लैंगएज बन स्टेट, इन दोनों में भन्तर होना चाहिये । उत्तर प्रदश इतना बढ़ा पदेश बना हुआ है। कुशस प्रबन्ध की दिष्टि ने उसका भी बटवारा होना चाहिये । इससे उसकी समस्या भी हस हो मास्यी ।

[श्री मौर्य]

एक शब्द मैं दिल्ली के लिए भी कहना बाहता हूं। दिल्ली में भी जनतंत्र सही रूप में निखरे इसके लिए यह जरूरी है कि यहां भी विधान सभा का निर्माण हो। ये सब प्रथन हैं, जिन पर ग्राप का ध्यान जाना चाहिये।

भी प्रकाशबीर शास्त्री (बिजनौर) : गृह मंत्री जी ने जिस समिति की घोषणा कि है भीर जिस उचित भवसर पर की है. उनकी उस घोषणा का भीर इस भ्रवसर कार्में स्थागत करता हूं। साथ ही मैं संत फतेह सिंह को उनके उचित निणंय के लिए बघाई भी देना चाहता हु जोकि उन्होंने संकटकाल में उचित प्रवसर पर लिया। गृह मंत्री जी से मेरा यह निवेदन प्रवश्य होगा, जैसा कि मैंने उस समय भी जब उन्होंने ध्यानकर्षण प्रस्ताव के सम्बन्ध में भपना एक बक्तव्य इस सदन में दिया था, कि ग्रब यह समस्या पंजाब के लोगों को देर तक परेशन न करती रहे इस वास्ते भापने जो कैबिनेट की एक कमेटी बनाई है. इस केमटी को किसी श्रंतिम निर्णय तक पहुंचना ही चाहिये भीर यह प्रश्न पंजाब के धन्दर बार बार नहीं उठना चाहिये ताकि देश की भौर पंजाब की जनता को फिर परेशनी में न फंसना पड़े।

दूसरी धावश्यक वान में यह कहना बाहता हूं कि जहां घव धाप उस क्षेत्र के जिस को धाप पंजाबी रिजन या जालंधर डिविजन कहते हैं, व्यक्तितयों की कठिनीइयों को सुने वहां जैसे धभी सिद्धान्ती जी ने कहा है पंजाब जो दुसरा भाग है, उस भाग के लोगों की कठिनाइयों को धी यह कमेटी सुने धीर दांनो की कठिनाइयों को मुनने के बाद पंजाब की समस्या का कोई उचित समाधान यह समिति दुंडे ।

Dr. L. M. Singhvi (Jodhpur); I would only like to congratulate the hon. Home Minister whose statement is an earnest of the Government's

goodwill and sincerity. Otherwise, I would like as others did, I think, to caution the Home Minister that the solution that we devise for Punjab is not only a statesman like solution but should be a solution to end all further problems in this regard. As a matter of fact, the simmering of these problems and their prolongation have been one of the greatest evils of our body politic and I hope that a solution would be found which will end all further problems on this matter.

Punjabi Suba

Dr. M. S. Aney (Nagpur): I congratulate the Home Minister on the step that he has taken as regards Punjab. I particularly appreciate it because he has been alert in taking the step immediately after the termination of the emergency situation. I would also like to tell him that this should be a precedent for dealing with other similar problems. For instance, there are also problems such as the demand of the people of Vidarbha for separation from Maharashtra. They also fought for their rights. Therefore, I hope that that question also will be taken up solution at the proper time and not in the distant future.

Shri Iqbal Singh (Ferozepur): Mr. Speaker, Sir, I welcome this decision of the Government and I congratulate the Prime Minister and the Home Minister for this timely decision. I hope this committee will solve the problem of Punjab which has been so much complicated for so many years and that it will find a lasting solution. It is a great step which the Government has taken. We welcome all this and we will give our wholehearted support to this decision.

भी बुजराज सिंह (बरेली) : मैं भपनी भीर भपनी पार्टी की भोर से गृह मंत्री जी के बक्तव्य का स्वागत करता हूं भीर उन्हें बधाई देता हूं । मेरा ध्याल हैंकि अद्वेय श्री फतेड़ सिंह ने एमरजेंसी के समय में जो भपना निर्णय बदला उसके लिये हम भौर पूरा सदन उनको भाभारी हैं।

इस में कोई दो रायें नहीं हैं कि सिख लोग बडे बहादूर हैं, बडे शिवेलरस हैं भौर बहादरी से देश के लिये लड़ने मरने के लिये नैयार है। परन्तु मैं समझता है कि उस बहादरी के बदले में कोई सूबा चाहते हैं, ऐसी बात कहना उित नहीं होगा । वह तो उन्होंने देश के लिये कुर्वानी दी है भीर भागे भी जो कूर्वानी देनी पड़ेगी देंगे । मैं तो गवर्नमेंट से केवल इतना निवेदन करूंगा कि भाषा के माघार जैसा वे मब तक करते चले भाये हैं, एक सुबा दे दें तो कोई विशेष हानि नहीं होने बाली है। परन्तु यदि जातीय बाधार पर इस बात को सोचना पड़े तो मैं समझता हूं थोड़ी कड़ाई का रूख प्रपनाया जाए। मुझे पूरा विश्वास है कि सिख लोग जैसे बहादर लोग वे हैं, ऐसी बात कभी नहीं चाहेंगे कि उन्हें घाज यह कह कर कुछ दिया जाए कि उन्होंने बडी बहादरी दिखाई है भमुक लड़ाई में या देश की बड़ी सेवा की है। देश सेवा के लिये वे प्रग्न-गण्य रहते हैं, इसलिये उन्हें कोई मुबा चाहिये, ऐसी घटिया बात उनके बारे में सोचना मैं उचित नहीं समझता ई।

थी हेमरास (कांगड़ा): घष्ट्यक्ष महोदय,
मुझे प्रसन्नता है कि गृह मंत्री जो ने पंजाब की
समस्या को हल करने के लिये दो कमेटियां
नियुक्त करने की सिफारिश की है। एक
तो धाप करेंगे धौर एक कैबिनेट सब कमेटी
होगी। मैं भी समझता हूं कि पंजाब की समस्या
को हल किया जाना चाहिये। जहां गृह मंत्री
वे सिखों की वीरता के सम्बन्ध में जिक किया
है वहां उन को जो उनके हुक्क हैं, जो ग्रीवा—
न्सेज हैं, उन्हें भी देखना चािये। लेकिन जो
पंजाब में बसने वाले धौर लोग हैं, जैसा कि मुझ
से पहले हरियाना प्रदेश वालों ने कहा,
उसी तरह से जो पहाड़ों पर बसने वाले लोग
हैं, उन के भी वहां कुछ हुक्क हैं। वह हिन्दी

क्षेत्र में रहने वाले हैं। मैं चाहता हूं कि यह जो दोनों कमेटियां हैं वह हमारे हुकूक के मुतास्लिक भी देखें भौर उस के बाद कोई फैसला किया जाये।

Shri A. N. Vidyalankar (Hoshrarpur): Sir, I welcome the statement of the Home Minister, which I consivery timely. Having assured Sant Fatch Singh that every effort would be made by the government to satisfy the legitimate demands of this section of the community, immediately after the cease-fire, the hon. Home Minister has come with this statement and I welcome this promptness. Really the test of a democracy is that all the minorities should feel satisfled and they did not lose confidence. We have to make every effort to see that all the elements of this great nation should feel satisfied. When Sant Fatch Singh himself decided in view of the danger to the whole nation, he should postpone his fast and his subsequent action, we had assured him that we appreciate his action and we would do everything to satisfy him and all patriotic elements of his community.

I am fully confident that this Cabinet Committee and the Parliamentary Committee will look at the problem from a new angle. We should look at it from any predilections or previous prejudices, but from the new angle which has been created in our country after our success in the struggle with Pakistan. I think this is the fit time for looking at this problem from a new angle. I assure the Home Minister that all the members here, specially those from Punjab, will give him every kind of cooperation and assistance.

Shri D. C. Sharma (Gurdaspur): My first duty is to pay my humble tribute to Sant Fateh Singh who gave up his threat of fast when the country was faced with a great emergency. The whole country will feel amongst them.

[Shri D. C. Sharma] grateful to him. I do not think I shall be giving away any secret if I say that while many other persons used their good offices to persuade Sant Fateh Singh not to undertake the fast, you are the

foremost

Mr. Speaker: I will request him not to bring in my name.

Shri D. C. Sharma: I will say, Sardar Hukam Singhji was the foremost amongst them.

Mr. Speaker: I have made a humble request that he might not mention my name.

Shri D. C. Sharma: All right, Sir. I pay my humble tribute to Fatch Singh and to all those persons who used their good offices at that time to request him not to undertake that fast.

The Sikh community has been an integral part of our country and I don't think anybody has any right to put this community to any kind of test. If tests are needed, think the Sikh community always comes out greater than before in the time of tests, when we have an emergency. I can say the Sikh community's services to the country in the previous years have been eclipsed by the services they have rendered this time

The Cabinet Committee as well as the perliamentary committee are welcome. I hope that some kind of two-way traffic will be there between these two committees and they will not be working in isolation from each other. The governments in the world never take an action in time. This is the history of the world and this is what creates all the troubles in this world. Once the Government of India has

taken the right and real kind of action in time. For that, the Government of India and the Home Minister have to be congratulated.

श्री बटा सिह (मोगा): ब्रध्यक्ष महोदय, हमारे गह मंत्री जी ने जो बयान दिया है, मैं शिरोमनी प्रकाली दल की तरफ और धपनी ठरफ से उसका स्वागत करता हं। यह बयान इस बात का प्रतीक है कि हमारी सरकार सच्चे इरादे से इस समस्या का हल ढंढने जा उड़ी है।

सन्त फतेह सिंह ने जो श्रपना श्रामरण वत स्थगित किया था उस के लिये सारे सदन भीर सरकार की तरफ से उनको मुबारकबाद दी गई थी। मैं इसके लिये भी भाभारी है। सन्त जी ने सिखों की तरफ से इस इमर्जेन्सी में सरकार को जो सहयोग दिया है भौर जो सहयोग देने का वायदा किया है, उससे पाकिस्तान का प्रोपेगेन्डा भौर जो भी सिख विरोधी ताकतें हैं. जिन की चर्चा काफी चलती रही हमारे देश में, उन का प्रोपेगेन्टा भी खत्म हो जाता B 1

यह जो कैबिनेट सब कमेटी बनाई गई है उसके जो मेम्बर साहवान है यानी श्रीमती इंदिरा गांधी, श्री चव्हाण भौर श्री त्यागी. बह ऐसे महान नेता है जिन के प्रति सिखों की बड़ी श्रद्धा है भीर जिन में उनको विश्वास है। मैं यकीन करता है कि श्रीमती इंदिरा गांधी ने जैसे महाराष्ट्र जैसे सवाल को इस किया था वैसे ही वह पंजावी सूबे के मसने को भी हल करने में धपना पुरा साथ देंगी।

जनसंघ के माननीय सदस्य ने एक बात कड़ी थी कि सन्त जी के साथ उनके धामरण वत को स्थगित करने की बात को लेकर सौदा न किया जाए। मैं गह मंत्री जी से विनती करना पाहता हं कि हम भी कभी सौदेवाजी में नहीं पड़े भीर न हमारा मक्सद सीदा करना है। एक बाईनी हुक की मांग है सन्त फतेह सिंह 7201 Demand for Punjabi ASVINA 1, 1887 (SAKA) Press Council Bill ~202 Suba (Stt.)

की जिसके सम्बन्ध में सारे सिखों ने शिरोमणी धकाली दल के पिछले इलेक्शन में बोट देकर फैसला किया है । हमारा कहना है कि हम कोई सौदा नहीं करना चाहते । पंजाबी सूबे का जो मसला है, जिस के बास्ते सन्त जी ने प्रतिशा की पी.....

प्रश्यक महोदय : श्रव इस पर ज्यादा बहुस नहीं होनी चाहिये ।

बी बृहा सिंह : उस को कोई सौदेवाजी द समझा जाये । एक सही मसला समझ कर, बो भाईनी हक है उस को समझ कर सरकार उस का निर्णय करे । इस से वंजाबी सिर्खों के धपने दूसरे भाईयों के साथ ताल्लुकात बढ़ेंगे धौर सरकार के ऊपर भी भरोखा बढ़ेगा । इससे हिन्दुस्तान की यकजिती भीर हिन्दु-स्तान की ताकत को मजबती मिनेगी ।

मेरा यही निवेदन है।

Mr. Speaker: Does the hon, Minister want to say anything?

Shri Nanda: Except that there is unanimous support for this move, Sir, nothing has been said which calls for any reply.

Some hon. Members rose-

Mr. Speaker: Order, order. Let us proceed now.

Shri Hem Barua: May I, Sir, draw your attention to a very important factor—it concerns you—about your adjourning the House yesterday before time?

Mr. Speaker: If I have that authority, then he will concede that. . .

Shri Hem Barua: You have that authority, Sir, but may I submit in a few words our reaction to that? Mr. Speaker: When it will not have any effect, why should he say something on it? Let us proceed now.

12.21 hrs.

PRESS COUNCIL BILL

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. R. Pattabhi Raman): Mr. Speaker, Sir, I beg to move*:

"That the Bill to establish a Press Council for the purpose of preserving the freedom of the Press and of maintaining and improving the standards of newspapers in India, as passed by Rajya Sabha, be taken into consideration."

The House, Sir . . . (Interrup-

Mr. Speaker: Order, order. There should not be any queue in the passages.

An hon. Member: They are helping Shri N. C. Chatterjee.

Mr. Speaker: He may be helped to a seat.

We are very sorry that Shri Chatterjee met with an accident, but we are happy that he has recovered now and he will be able to serve the House as he used to do earlier.

Shri N. C. Chatterjee (Burdwan): I am thankful to you, Sir. I met with a bad accident, but I have recovered and I am in a position to come here. But still I will be in plaster for some time.

[&]quot;Moved with the recommendation of the President.

Shri C. R. Pattabhi Raman: Sir, the House is quite familiar with this measure. As the House is aware, one of the important recommendations of the Press Commission, which submitted its report in July 1954, was the setting up of a statutory Press Council in his country.

The earlier history of the Bill need not be recounted at this stage. We took up the Bill afresh in 1962. We had the benefit of advice of the Press Consultative Committee on various The clauses of the Bill. Federation of Working Journalists also submitted a detailed memorandum on the subject. Taking all these suggestions into consideration, the Press Council Bill was introduced in the Rajya Sabha in November, 1963. In September, 1964, with the concurrence of this House, the Bill was referred to a Joint Committee of the Houses. At that time while considering the recommendation of the Rajya Sabha for reference of the Bill to a Joint Committee, this House had occasion to have a preliminary discussion on the principles of the Bill in general. The Joint Committee gave ample time to the interested parties for the submission of memoranda on the Bill. The Committee also took oral evidence and, after considering the Bill and the suggestions made thereon in very great submitted its report February last I would like to express our indebtedness to the hon. Members of the Committee and our appreciation of their work for the keen interest they evinced in the Bill.

Without taking further time of the House on the history of the Bill, I would like briefly to refer to some of the important amendments made by the Joint Committee. The composition of the Council as envisaged in clause 4 of the Bill broadly follows the recommendations of the Press Commission. The allocation of membership to different categories of persons has been made as a result of discussions with which Government had interested organisations in 1956 and subsequently thereafter in 1962-63 with

the Press Consultative Committee and the Indian Federation of Working Journalists. In this clause no major change has been made in the provisions as existed in the 1956 Bill. The Joint Committee, while agreeing with the general pattern envisaged in this clause. thought that the persons having special knowledge or experience in the field of science also should find a place in the membership of the Council. The Committee was also particular that any particular newspaper or chain or groups of newspapers should not get undue weightage in the proposed Council. The Committee has made suitable changes in this clause accordingly. The Committee also thought that the Chairman the Press Council should be a whole-time officer and that, in this context, the reference to 'honorarium' in clause 6 of the Bill was inappropriate. The Committee has therefore, deleted the word 'honorarium' in that clause. We welcome these amendments as they emerged from the Committee.

There are two amendments which the Joint Committee has made with we found ourselves in disagreement. These are clauses 12(2)(e) and 13(2) of the Bill as they emerged from the Committee. In regard to the first, we preferred an amended version. This was passed by the Rajya Sabha. In regard to the second we moved its deletion in toto and the Rajya Sabha approved its deletion. I would like briefly to explain the position in regard to these clauses. By the first amendment, the Committee added the following to the functions of the Press Council:

"to keep under review any assistance received by anw news-paper or news agency in India from foreign sources".

The Committee desired to check the assistance offered by foreign governments or agencies to our newspapers and news agencies, particularly that type of assistance given for mala fide purposes. While perhaps the object is laudable, I have got serious doubts

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about the implementation of the provision as recommended by the Joint If, for example, Committee. foreign government or agency inserts through authorised channels advertisements inviting applicants for jobs in their own country, there could be no objection. In regard to the influencing of our newspapers by means of unauthorised assistance, it is very difficult for a professional body like the Press Council to check it. Firstly, the sources will always be kept secret. It would be difficult for the Press Council without adequate any muchinery and intelligence staff under it. even to find out the source from which such assistance is given. This is a matter which should be left to Government making an enquiry into such cases. If, out of the information obtained by Government, a prima facie case exists involving in the deterioration of the etandards and performance of the newspaper concerned, surely Government can and, I have no doubt, will refer such cases to the Press Council. Therefore, we moved an amendment and the Rajya Sabha The amended clause, as passed it. passed by Rajya Sabha, restricts the scope of the Press Council only to such cases as are referred to it by Government, without prejudice to Government itself dealing with them in any other manner it thinks fit.

As regards the second one namely clause 13(2), as added by the Joint Committee, I may say that widened scope of the Press Council is far beyond the recommendations of the Press Commission. The clause added by the Joint Committee sought to empower the Press Council to go into "interference with the freedom of the Press by any person authority. including Government". The implications of this additional function may not be apparent at first sight but this will tend to have serious consequences. Firstly. Press Commission contemplated the formation of the Press Council mainly for the regulation of the conduct of

newspapers. The Commission, which consisted of eminent publicists and leaders in various fields, felt that the Press Council should look after the editorial independence and fairness of comment and also desired that the regulation of the conduct of the Press in the matter of objectionable writing which may not strictly punishable legally, should be looked by the Press Council. Council, they thought, should concern mainly with the formulation of a code of conduct for the Press which would enhance the prestige of the profession and to censure persons guilty of infraction of the code. In order words, the Press Council should be the machinery primarily for the self-regulation of the Press by the Press itself. From this point of view, the clause added by the Joint Committee enlarges the scope of the Council far beyond the recommendation of the Press Commission. Secondly, if this additional function is added to the Council, there is no doubt that the Council will be flooded with innumerable complaints from individuals and interests against individuals and Governments and eventually the Council will convert itself into a regular court of law concerning itself mainly in sorting out the huge heaps of complaints and finding practically little time to devote its attention to the main task of improving the standards and performance of the newspapers for which it is being created. For these reasons, we moved an amendment deleting clause 13(2) as recommended by the Joint Committee. The Rajya Sabha approved the deletion.

Sir. I would like to explain briefly clause 14 of the Bill which deals with the general powers of the Council. On the former occasion also I explained this. Some doubts seem to exist in regard to this clause that the Council would become a regular court of law because of this provision. This provision is to give them civil procedure powers, to summon witnesses before them on oath, receive documents etc., which are really part of principles of natural justice. This

[Shri C. R. Pattabhi Raman]

clause does not say that the Press Council will be a civil court for all purposes. Powers are given for certain purposes like summoning of persons, requiring the discovery and production of documents, receiving evidence on affidavits and issuing commissions for examination of witnesses etc. Firstly, these are merely enabling powers and are intended to make the Council function efficiently. Without these powers, the efficient working of the Council is likely to be impaired. The Press Commission itself referred the disabilities under which the UK Press Council tried to function want of necessary sanction and legal authority. The Council would consist predominantly of eminent and experienced working journalists, editors and others connected with newspapers and they may well be expected to use their discretion in exercising these powers. Similar provision is contained Councils regulating professional bodies like the Bar Council, Medical Council and perhaps the Council of Chartered Accountants also. The absence of such powers would certainly weaken the authority of the Council and hamper its efficient working. On the former occasion, I quoted paragraphs 949 and 950 of the Press Commission Report. I referred to the Daily Sketch case. It reads:

"949. Press Council in the U.K. The Royal Commission on the Press in the United Kingdom recommended the establishment of a Press Council which would include laymen; several members felt that the Council should be statutory. But the Council that has come into existence includes no layman and is purely voluntary. In spite of the consequent weakening of its authority, it has not hesitated to condemn irresponsible behaviour or unjournalistic conduct on the part of newspapers and newspapermen. The most recent instance, which we have already mentioned, is the censure of Mr. Gunn, Editor of the Daily Sketch for his action in altering of the text of a contribution without the permission of the

author and still publishing it over the writer's name. The fact that the Press Council in the United Kingdom is a purely voluntary body has undoubtedly handicapped it in the exercise of its authority over the Press. Its decisions in certain cases have been the subject of violent controversy particularly by those affected. Even in the last instance the Council could not ensure the appearance of Mr. Gunn before it when it was investigating the matter. feel that a voluntary body of nature might not have the necessary sanction behind its decision nor legal authority to make inquiries.

950. Statutory protection for Coincil. Another point that has been raised in this connection is that in order to be effective a Council of this character should be given statutory protection in respect of its action. Without such protection, each member, as well as the Council as a whole, would subject to the threat of legal action from those whom it seeks to punish by exposure, and such a threat would effectively prevent the Council from speaking its mind freely. We are definite, therefore, that the Press Council to be established in this country should be brought into existence by statute, that its members, individually and jointly, should have legal protection in respect of all the action that they take bona fide and in discharge of their responsibilities and that others too who implement their decisions such as a newspaper that publishes the findings of the Council should also be protected."

I hope I have dealt with the major provisions of the Bill. I also explained in great detail the various provisions of the Bill when I spoke last year when we considered the recommendations of the Rajya Sabha for reference of the Bill to the Joint Committee. Without taking much time of the House, I command the Bill, as passed by the Rajya Sabha, to this House for adoption. I move that the Bill, as passed by the Rajya Sabha, be taken into consideration.

Mr. Speaker: Motion moved:

"That the Bill to establish a Press Council for the purpose of preserving the freedom of the Press and of maintaining and improving the standards of newspapers in India, as passed by Raiya Sabha, be taken into consideration."

Shri N. Dandeker (Gonda): Mr. Speaker, Sir, I might begin by telling the House that I have given very anxious consideration indeed to the question whether a measure like this should be passed at all and also to the further question whether some of the provisions in this Bill are such as could be accepted in the light of the purposes of the Bill as well as in the light of the declared statement of policy, namely, that the attempt here is, as nearly as possible to seek the development of self-regulating standards of ethics as well as of high standards of journalism. And it is after a great deal of consideration that I have come to the conclusion that the Bill is, at any rate, premature and, secondly, that many of its provisions are totally obnoxious to its main intentions and purposes, as declared by Government.

With that introduction, I would like to go into some of the general matters before I come to a review of the main provisions of the Bill. Primarily, the Bill is concerned with two things,-or, at any rate that is said to be the main abject of the Bill-namely, firstly to establish a Press Council for the purpose of preserving the freedom of the press and secondly, to maintain and improve the standards of newspapers in India. The primary purpose, quite plainly, is to maintain the freedom of the press. Now, in view of the fact that freedom of the press is a fundamental right embedded in the Constitution itself, it is most important that we get some clear understanding of what precisely this freedom of the press involves. I suggest that freedom of the press involves three things-firstly, freedom in the selection

and presentation of news; secondly, freedom in the selection and presentaand, thirdly. tion of views; opinion. freedom of expression of these essentials Of dom of the press are to be regarded as irrespective and regardless of how one-sided or unfair or distasteful or hyper-critical of Government plans and policies such expression of news, views and opinions may seem to Government. Sir, I emphasize "government" because the history of the press, the history of the whole problem of the freedom of the press, whether in the United Kingdom, where the freedom of the press was first established. or anywhere else . . .

श्री हुकम चन्द कछवाय (देवास)ः प्रध्यक्ष महोदय, मेरा एक व्यवस्थाका सवाल है। हाउस में कोरम नहीं है।

Mr. Speaker: The hon. Member may resume his seat. The bell is being rung. Now there is quorum.

Shri N Dandeker: I will repeat that these three essentials, or essential characteristics, of freedom of the press have to be considered regardless of how one-sided how unfair, how distasteful or how hyper-critical their exercise may seem to Government in regard to the expression of opinion on Government plans and policies. As I said, I emphasize the word 'government' because the history of the freedom of the press, both abroad and in this country, is that it has been almost continually concerned, on all occasions, with the question of how far the freedom of the press can go in the matter of what Government may regard as unacceptable criticism of Government plans and policies. That as I understand it, is the main measure and characteristic of the expression "freedom of the press".

Freedom of the press, it is also conceded, does not mean license. It means that save in regard to two exceptions, or two transgressions, to which I will presently refer, the press is subject to the law of the country.

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In so far as criticism of the Government is concerned, there is the law of sedition. In so far as setting up one community against another or one religion against another is concerned, there is the law against the promotion of communal or religious hatred or illwill. In so far as individuals are concerned, the press is again subject to the law about malicious and defamatory attacks which are not true or not necessary on grounds of public interest or policy. Fourthly, the press is also subject to the general law of the country in regard to scandal-mongering or peddling obscenity or indecency through the press. So, the press is already subject to the law of the country. I would also add here that if in any particular direction, in these four matters, there is a deficiency in the law of the land, the right procedure is to amend that law. If, for instance, as I have read in the press the other day, the Government are worried about the extent to which obscene and indecent reports and writings are appearing in the Indian press, the remedy for them plainly is that the law should be tightened and those who transgress the law must he punished for that. If the law is inadequate, the law must be amended.

Having said that, I will mention the two categories of transgressions which are not within the competence of the ordinary law. They are, when the press abuses the privileges of Parliament or of the Legislature, it is entirely within the competence of Parliament and the Legislature to take notice of such transgressions and to take appropriate action by way of contempt or other proceedings; and, secondly when the press transgresses against the authority and privileges of the courts, the courts themselves have the right to take proceedings for contempt of court. That, Sir, is or should be the general picture as regards the question of the freedom of the press.

Having said that, I concede that. there remains a certain marginal field of what you might call transgressions not amounting to transgressions of the law as it stands and that there is the only way to cure and to prevent such tendencies to transgress rather than actual transgressions, either in the matter of indecent writing or in the matter of malicious writing or in the matter of scandalous and defamatory writing or, indeed, even in the matter of utterly one-sided writings and criticism of Government's plans and policies. There remains a marginal area in which, I concede, the only way to approach the matter is by development of high standards of journalism and a code of ethical conduct for journalists.

श्री हकम चन्द्र कछ बाय: मेरा व्यवस्था का तबाल है। हाउस में गगपति नहीं है।

मध्यक्ष महोवय : घंटी बजाई जा रही है-माननीय सदस्य भ्रपना भाषण जारी रखें।

भी हकमचन्व कछव।य : भ्रध्यक्ष महोदय, धभी कोरम पुरा नहीं हुआ है।

प्री हरिविष्णु कामत (होशंगाबाद) : गणना नहीं हुई है।

घ्रष्यक्ष महोदय : इस वस्त हाउस में 54 मेम्बर हैं। कोरम हो गया है।

भी रघनाथ सिंह (वाराणासी) : घध्यक्ष महोदय, घगर कोई मेम्बर साहब यहां पर गलत इन्फार्मेशन दें, तो उसका इलाज क्या होना चाहिये ? हाउस में पचास सदस्य मौजद थे, लेकिन माननीय सदस्य ने फिर भी कहा कि कोरम नहीं है। उन्होंने ग़लत इन्फार्मेशन दी है। इस का भी इलाज होना चाहिए।

भ्रध्यक्ष महोदय : हो सकता है कि कोई माननीय गदस्य गलती कर जाते, लेकिन भगर विलफ़्ली ऐसा किया जाता है, तो उसको देखा जायगा ।

भी रचुनाथ सिंह: माननीय सदस्य कस से बार-बार कोरम का सवाल उठा रहे हैं। उन्होंने सदस्यों को तंग करने धौर परेशान करने का कसद कर लिया है।

भी हुकम चन्द फलवाय : प्रगर कोई माननीय सदस्य जब कोरम की घंटी बच्चती हो तो दूसरे माननीय सदस्यों को हाउस से बुसा कर बाहर ने जायें भीर माननीय सदस्यों को बाहर दरवाजे पर रोक कर रखा जाये भीर उनको भन्दर न भाने दिया जाये, तो उस के लिये क्या सजा हो सकती है ?

च्चन्यक्ष महोदय: जब मेरे सामने यह मदाम उठेगा, तो मैं देखूंगा ।

श्री रचुनाय सिंह : भव्यक्ष महोदय, यह सवाल तो उठा नहीं है ।

भी हुकम चन्द कछ्वाय : उठा है। भाप सदस्यों को बाहर ले गए थे।

भो रघुनाथ सिंह: प्राप झूठ बोलते हैं।

भी हुकम धन्द कछवाय : घाप अट्ट बोलते हैं।

Shri Raghunath Singh: I was not even present in the House.

Mr. Speaker: Order, order. I shall have to take some further steps if Shri Kachhavaiya behaves like that. Is it fair for hon. Members to tell one another that he lies? We should enhance our own prettige and respect.

Shri Joachim Alva (Kanara): Excuse me, Sir, but J just want to draw your attention to one thing. Can this hon. Member shout in this tone? He has done it on many occasions. Is that permissible?

Mr. Speaker: It is for the electorate to elect their representatives.

Shri Buta Singh (Moga): I request, Sir, that the time taken over this should not be counted against the time taken by the hon. Member.

Shri N. Dandeker: As regards the scope and nature of the freedom of the press and as regards the appropriate legal provisions under which transgressions of that freedom can be controlled, I concede, there is left a field of marginal approaches to these transgressions where the only remedy consists in trying to develop a code of ethical conduct and standard of journalism which will frown upon transgressions of that kind and which will, by a consideration of these types of marginal transgressions by the members of the fraternity itself and appropriate modes of censuring, bring about an improvement in the ethical standards.

Approaching the problem from that angle, it would seem to me that the best course,-notwithstanding the limitations of such a course to which my hon, friend the Deputy Minister, referred,-undoubtedly would be a voluntary self-regulating body cerned with, firstly, creating a climate of professional standards and ethics and, secondly, endeavouring to enforce it not by any statutory powers but by adopting a censorious attitude by a body of journalists towards transgressors, of one craftsman by his fellow craftsmen, in the field of journalism. Notwithstanding the limitations in the powers of the Press Council in the United Kindom,-as regards compelling production of evidence or as regards summoning witnesses or as regards administering oaths, in regard to the lack of all those judicial powers that one would often think are necessary,-I suggest that in a matter of this kind, where what is involved is the setting up of professional standards

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and evolving a code of ethical conduct, the proper approach nevertheless is the kind of approach that has been accepted in the United Kingdom, namely, that of one being judged by his own fellow craftsmen.

But, let us think about this in terms, possibly, of an immature country such as this. Let us think in terms perhaps of a Press Council assisted by Government in its being set up, not exactly a statutory body of the kind that is contemplated in this Bill but a body . . .

Shri C. R. Pattabhi Raman: I hope, Sir, he does not mean it. I do not think, we are immature.

12.47 hrs.

[MR DEPUTY-SPEAKER in the Chair]

Shri N. Dandeker: Very good; if my hon friend thinks that the press in this country is not immature, then I would say that I have no doubt whatsoever.

Shri C. R. Pattabhi Raman: I said that you should not say that our country is immature.

Shri N. Dandeker: I am not saying that the country is immature; I am saying that a good part of the press is immature. In that state of affairs, perhaps, it might be desirable to set up a statutory body which will be wholly autonomous and self-regulatory, both in the matter of regulating and ordering its own internal affairs as also in the matter of working out its objectives of setting up standards and adopting censorious attitudes but with no statutory powers to compel attendance of witnesses, production of documents and disclosure of the source of information. If these powers were conferred statutorily, statutory penalties would be involved for non-production of these things. I think the hon. Deputy Minister has overlooked that fact. It is not merely that one is conferring statutory powers but one is also conferring powers of enforcing those statutory powers. If a journalist says, "I am sorry, I am not prepared to disclose the source of my information"; if it is a matter that he is asked to disclose in the course of judicial proceedings, it may well be that he has got to go to jail. So I suggest that if there is any case, either because of journalism the immaturity of the press here or because high standards have not yet evolved or because an ethical code of conduct has not yet been built up from case to case, from precedent to precedent

Shri Jeachim Alva: What do you think of the immaturity of the American Time and the London Economist right now wherein India is concerned?

Shri N. Dandeker: I am not yielding, Sir.

Shri Shinkre (Musmagoa): We are discussing the Press Council for India and not for America. He always compares it with foreign countries.

Mr. Deputy Speaker: Order, order. There need not be any interruptions.

Shrl N. Dandeker: As I said, there might be a case for a self-regulated body on its own merely having a statutory backing as to its constitution which should be wholly autonomous in the regulation and ordering of its own affairs, and in working out its objectives by setting up standards and adopting a censorious attitudes but with no statutory powers either to compel attendance of witnesses or for production of documents or for the disclosure of the source of information or to enforce its decisions.

Instead of that kind of approach, we have this Bill. I submit Sir, this Bill embodies the worst possible type of approach to this problem, which consits as I said, of dealing with a marginal field where standards have to be set up and a code of ethics has to be built up.

In considering this Bill, let us take a look, first, at what, in fact, this Council's powers or its objectives shall be in relation to the main question of the freedom of the press. Apart from the pious statement right in the beginning, of the main objects in setting up the Press Council and one single line in sub-clause (1) of Clause 12, that is,—

"The object of the Council shall be to preserve the freedom of the Press and to maintain and improve the standards of newspapers in India."

-there is nothing else, anywhere, about the freedom of the press. Indeed, if you look at the operative clause which is Clause 12(2), it says, "The Council may, in furtherance of its object, perform the following functions . . . "-they are mentioned there in great detail, but there le: one word as to what the Council may do in furtherance of the main functions about the freedom of the press. I am astonished at this. It is said in black and white, "The Council may, in furtherance of its object, perform the following functions . ."-I have gone through all of them; for example, some of them are:

"to provide facilities for the proper education and training of persons in the profession of journalism:

to promote technical or other research; and here is a beautiful one—

"to promote a proper functional relationship among all classes of persons engaged in the production or publication of newspapers;..."

—a lot of hullabaloo but not a word is there about the discharge of its main objective expressly said to be, primarily, for the preservation of the freedom of the press. Nothing at all shall this Council do, apparently, in furtherance of the freedom of the press. This is as regards what the Council may do.

Operatively, as I said, it is confined to all kinds of odd objectives in which even the objective of setting up of standards of ethical conduct is smothered. One of its objects is:

- "(b) to build up a code of conduct for newspapers and journalists in accordance with high professional standards; and
- (c) to ensure on the part of newspapers and journalists the maintenance of high standards of public taste and foster a due sense of both the rights and responsibilities of citizenship; . . ."

Even in regard to the narrow but important question of the maintenance of high standards of journalism and of ethical standards by way of a code of conduct, there is a whole mass of bumph in which these small objects are buried.

Then, I thought let me see how truly self-regulatory is this particular body because the powers of this body are amazing. Clause 14(1) which my friend of Deputy Minister referred to and glossed over very quickly says:

"For the purpose of performing its functions under this Act the Council may require the publisher of any newspaper to furnish to it information on such points or matters as it may deem necessary."

It can use its power to destrov the most fundamental code of journalistic conduct, namely, "I shall not disclose the source of my information. You can send me to jail or hang me, but I will not disclose the source from where I got this information." But right here the Council has got the powers to require the publisher of any newspaper to furnish to it information on such points or matters as it may deem necessary. And for this purpose, it is empowered with a formidable battery of powers Subclause (2) of Clause 4 says:

"While holding any inquiry under this Act, the Council shall

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have the same powers as are vested in a civil court while trying a suit under the Code of Civil Procedure, 1908, in respect of the following matters, namely:-

- (a) summoning and enforcing the attendance of persons examining them on oath:
- (b) requiring the discovery and production of documents;
- (c) receiving evidence on affidavits;
- (d) issuing commissions for the examination of witnesses or documents."

Then, comes this:

"Every inquiry held by Council shall be deemed to be a judicial proceeding within meaning of sections 193 and 228 of the Indian Penal Code."

Then, I would invite your attention, Sir, to clause 21 which says:

"Every member of the Council and every officer or other employee appointed by the Council shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code."

With all these monstrous powers with which this Council will be invested, you would think that if it did not proceed judiciously, you can assail its decisions. But no. Subclause (3) of clause 13 says:

"The decision of the Council under sub-section (1), shall be final and shall not be questioned in any court of law."

What is this? This is the worst tribunal that I have ever come across. I have myself been an executive authority having to administer various revenue laws where one has to be pretty vigilant in catching hold of

chaps who try to evade the payment of revenues and taxes. Such thorities have been invested with powers of this kind, exactly in terms of sub-clauses (2) and (3) of clause 14 to ensure that every inquiry shall be deemed to be judicial proceedings within the meaning of sections 193 and 228 of the Indian Penal Code. These provisions are familiar to me. But I know of no executive tribunal, of no revenue tribunal, of which it is said that the decisions shall be final and shall not be questioned in any court of law. This Press Council is a monstrosity which is going to be utterly irresponsible, with powers of a very wide and sweeping kind, and with membership that need not necessarily have one day's judicial experience,-and they are all going to be called public servants; they are all going to have immunity because their decisions are going to be final. You can certainly give them immunity. I am perfectly prepared to say that nobody may be personally proceeded against for having done anything wrong in good faith,-those provision are to be found in every Act. The other day we were debating the Companies Amendment Bill; in that Bill and in every Act there is always a provision to protect public servants from wrong acts done in good faith. I am perfectly willing to have provisions of this kind here. But when the Bill goes on to say that the decision of the Council shall be final and shall not be questioned in any court of law, after investing this body with an enormous mass of judicial powers and declaring that this ghall be deemed to be a judicial proceedings within the meaning of Indian Penal Code, with no provisions that anybody in this large Council shall be a person with any judicial experience, I am aghast. And I cannot possibily conceive. . .

Shri C. R. Pattabhi Reman: hon. Member may be aware that this cannot debar the writ jurisdiction nor can it prevent the leave for a special appeal.

Shri N. Dandekar: I want to know what does this mean. Is one to go in appeal by the dubious means of writ petitions? Even in taxation laws. the law specifically provides recourse to the High Court and from the High Court to the Supreme Court. But the only thing you can do here is to keep on bothering the High Courts with writ petitions. If this is the kind of absolute power that this body is to have? Sir, I stand amazed when the Deputy Minister describes it as an attempt at self-regulation on a more or less voluntary basis.

How is this Council to work? Apart from these amazing powers which the Council has been invested, how does this Council work? manner in which panels of names, for the different categories of persons, are to be invited by the Selection Committee is to be prescribed by the Central Government until the Council is established. The salary emoluments of the Chairman of the Council are to be left to the unfettered discretion of the Central Government.

13 hrs.

Allowances or fees payable to the other members of the Council are also to be such as may be prescribed by the Central Government. Conditions of service of members of the Press Council shall be as may be prescribed by the Central Government. the Press Council wishes to employ a Secretary or any other staff, they can do so only subject to rules to be made in this behalf by the Central Government. The terms and conditions of service of such employees are to be determined by regulations made by the Council with the previous approval of the Central Government. The form in which, the time within which, the Budget should be prepared by the Councilthis Council which is going to set up ethical standards-and sent to the Central Government are to be determined by the Central Government. The form in which, and the time

within which, the Annual Report should be prepared by the Council and sent to the Central Government are to be determined by the Central Government. The manner in which the accounts of the Council are to be maintained and audited are to be in accordance with the rules to be made by the Central Government. Moneys must be lodged with such banks and investments made in such manner as may be approved by the Central Government. This Press Council will be composed of fools; it does not know in which banks the moneys are to be lodged; it does not know how invest the surplus funds! I have got a long list here. This Council, wonderful body consisting of a Chairman, who is going to be appointed by the Chief Justice of India and of whom, so many members will be drawn from this group, so many members from that group and three of whom will be Members of Parliament, is a stupid body of persons and the Government have to indicate to them what they will do and how they will do it. how they will maintain accounts, in which banks they will keep their money and what investments they will make, as though they could not be trusted to do all those things! I say this is a terrible creature the Government; it will do nothing worth while; it will only truct; it will be vexatious or ineffective.

I would like to add that apart from the possible necessity of amending certain parts of the Penal Code regarding obscenity, scandalous and defamatory writings, communal inciting and so on, the real trouble with the Press is that there are so strangulating circumstances that the Press in India is not at all growing proportionately to the growth of population, to the growth of literacy, and particularly to the growth of literacy in the Indian languages; -neither the English language papers nor the Indian language papers, neither the metropolitan papers nor the district papers, neither the weeklies nor the monthlies; there is no

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growth anywhere. They ате not growing as fast as one would expect. Why? The reasons are quite plain. I am not blaming the Government for this; it is one of the facts of life which their plans and policies in recent years have brought about. There is such a scarcity of foreign exchange that newsprint is very scarce and rationed. If the newsprint is rationed, the newspapers and journals can neither enlarge their circulation nor enlarge the size of the newspaper; and consequently circulation and their advertisement revenue cannot grow. On the top of it, the Government have notified draft rules by which industrial and commercial undertakings will be drastically limited in matter of their legitimately acceptable advertisement expenditure. Press has to work within these handicaps. At the same time costs are going up; wages are going up; journalists' wages are going up; costs of printing are going up; all costs are going up. In this state of affairs the trouble with the Indian Press today is not what is sought to be cured by this awful Bill. The real trouble is that it is strangled by circumstances and does not grow as rapidly as it ought to be growing. something is done in that direction and, if necessary, unless the Penal Code is also amended to bring within the ambit of the Code obscene or scandalous or hatred-raising types of writing, this kind of Bill is not going to do anything. This kind of Bill is going to mean not Freedom of the Press, but the Press in chains.

I object to this Bill entirely unless it is so dractically modified as I have suggested in the numerous amendments that I have tabled. I oppose this Bill as not subserving the purposes for which it is ortensibly intended; as putting forward a bogus purpose for which there is no provision here at all, namely to preserve the freedom of the Press; and as giving to the Press Council statutory

powers and statutory status and immunities, which are unthinkable even for an ordinary statutory tribunal. I say that this Bill will put the Press in chains and will remove it far more away from freedom. The Press in India was born free, but it is now going to be in chains,

Shri Hari Vishnu Kamath: What is the time allocation for general discussion and for clause-by-clause discussion?

Mr. Deputy-Speaker: The total time is 7 hours—five plus two.

Shri Hari Vishnu Kamath: Early this morning we decided that tomorrow would be devoted to other matters. We do not have a sitting on Saturday. That means, this Bill will go to the next session.

Shr! Khadilkar (Khed): I listened with great attention to the speech made by the hon Member opposite. Perhaps he has not seen the background in which this measure has been brought forward. The Press the Indian Commission surveyed Press, found certain deficiencies and remedies recommended certain correct them. One of the recommendations was evolving a code of conduct and for this purpose there should be a Press Council which would enforce it and raise standard of the Press in India. It is already too late; about ten years have passed. I would like to congratulate the Minister on having brought this measure before us. The debate on this is not likely to be concluded in this session, but at least by the next session the Press Council Act will come into force and a Press Council will be set up.

So far as Indian journalism is concerned, it has a glorious history. The character of journalism, as my honfriend has seen it, has transformed after Independence. During the freedom struggle, when the financial in-

terests had not entered into the Press field, the Press served this country in a patriotic manner in their struggle of social emanicipation and political freedom.

थी हक्तम चन्द्र कछवाय : मेरा व्यवस्था का सवाल है। इस समय सदन में मणपूर्ति नहीं है ।

Mr. Deputy-Speaker: The bell is being rung.....

Now there is quorum. The hon. Member may continue.

Shri Khadilkar: As I was saying, in our struggle for emancipation, our Press has played a historical role, a glorious role. But now after the attainment of freedom, when certain vested interests are entrenched the Press as an industry, we have to consider as to what form of ownership we should give to it. That 93pect of the recommendation of the Press Commission has not been given sufficient attention and implementation by the Government. But before coming to the Bill, I would like, on this floor, to urge one point as a preliminary submission. It has been said, perhaps by Lord Halden: "Facts are sacred and opinion is free". This is the dictum that the great philoso-pher placed before the Press for guidance. It is not for guidance only on the national plane but for guidance on the international plane also that something ought to be done. remember correctly, even United Nations, some attempt made to evolve a code of conduct for journalists all over the world. But let us see what has happened in the present crisis. Even if a press council had been established under this Bill in this country, it would not have been able to take any action against the American journals and the British journals which have been circulating, and which have been giving a particular twist to things, suppressing facts and expressing opinions completely prejudicial to our country and out of context with the scene in the country. I was surprised when I

glanced through the Time magazine, the Newsweek, the Economist, and so on; I was surprised at how even the New Statesman had dealt with the situation. I have been reading that paper, and it is supplying some sort of world-window to many of us, but I was surprised at the way that paper had dealt with the whole situation. I do not mind their criticism. when foreign journals are circulated here, which suppress facts, give a twist to things and do not come to the highest standards, would it not be the function of the press council to take action against such journals? I find that there is no provision in this Bill in that regard, and that would not be covered by this Bill. This is a lacuna. Unless that is remedied, we would not be able to do anything in regard to such foreign journals.

At the present juncture we are more dependent on news sources which are controlled by some parties and interests from outside the world news agencies and the big journals. It is not merely the monopoly in this country about which I am worried, but all over the world the opinions and information contained in the big journals are being controlled, and the news agencies are being controlled, and as such the news and the views are tainted and poisoned at the very source, and in that atmosphere we are supposed to take as gullible, whatever is being served. I do not know whether that would come within the scope of the present Bill or not. I would, however, pleed with the hon. Minister that she should come forward with a statement that those journals which have freedom to sell and collect subscriptions in this country must behave in a proper manner and adhere to a code of conduct which has been made applicable to Indian journalists. Otherwise, it would be discriminatory, and we would applying one standard or code of conduct to Indian journalists and another to those foreign journalists who are sending their material to this country to poison the minds of the people and to direct their attention in

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a way which would create some sort of doubt about our position and who are suppressing truth and facts. This aspect must be taken into consideration, and some statement is called for from Government in this direction.

Having made these preliminary observations which are very relevant to the present situation, I would now come to the Bill proper. As it is, I am not very happy with the structure of the Bill. I must confess There are some reasons for it. The whole structure as it is conceived is that the whole thing would be selfregulatory. But is it as self-regulatory as it ought to be in its capacity as a professional body? A professional body should be able to enforce discipline amongst its members, worthy members at that. Journalism is a very honourable profession, and I have practised it for at least eight years of my life, and, therefore, I know what it means. In such an honourable profession, if you create a body to impose some discipline, that discipline must be based on mutual understanding; the conscience must be evoked from within and the man must be able to feel 'Yes, this is a conduct of which I should be ashamed. It is wrong, and, therefore, I must submit myself before this body'. That alone would enhance the prestige of press council which is so autonomous and so independent of the executive.

As regards the procedure, the Press Council can borrow what is good in our procedures. But its procedures must be more or less independent, and the body must function in such a manner that it will function independently. I would submit that we need not make too much of judges. I know that there are judges and judges. There are people with judicial minds, with legal background, with journalistic experience, and with experience of other economic ramifications in this country; any of them could be a fit person to hold such an office; anyone with long experience in the field of journalism would be a fit

person to hold office as the Chairman of the press council. Anyhow, with the present structure, let the press council start functioning. Perhaps, an opportunity might come when we might amend the whole procedure or the other provisions of the measure. To that extent I do not want to say that this Bill should be thrown out. A beginning is being made, and it should be made soon.

But I would like to lay some emphasis on one point. Those who are engaged in journalism in this country at the present juncture will have to admit, and they do privately admit, that Government have given them a certain status now. The professional status of the journalists has gone up considerably, and nowhere in world has any government done so much as our Government have done to raise the status of journalists to ensure that they will not be the victims of the whims of the proprietors. From that point of view, I would say that certain very good steps have been taken by Government, and to some extent at least the freedom of journalists has been assured to them.

But looking to the industry as such, I would submit that industrial people have now entered into it. So, the question of ownership is also a matter to be gone into. The Press Commission itself had raised this point. Long long ago, Kingsley Martin had written a book entitled Press, the people want, in which he has very cogently argued the case; after surveying the whole English press as it then was, he said that press ownership must be a trust ownership. Unless some effort is made in that direction, I do not think we can achieve much; technically you may evolve a code of conduct and it might be observed also, but it would be difficult to enforce it fully, because the major portion of the press in this country is being directed in such a manner as to serve particular interests. The present press ownership in this country has never taken kindly to the social objectives of this country or the people at large. They are at variance with each other and with our policies. It is true that during this period of crisis, they have supported us. So far so good that all of them have rallied round. But normally, regarding the policies of Government and the people's objectives the press in this country has in a subtle and notso-subtle manner twisted and perverted things so that the opinion of the people is not reflected in a very healthy manner.

One English journalist by name Cudiff has written an autobiography entitled Publish and Be Damned. From his experience, he has stated in that book that in the modern world, if you want to have successful journalism, you must have a little sex and sex gossips, and then you must try to create some sort of controversy, on imaginary or real issues...

Shri Daji (Indore): Astrology also.

Shri Khadilkar:and with all this background, you must give a veneer of radicalism to the whole thing, and if you can do this, you would be a very successful journalist; and then he says, do not bother about ethics, do not bother about the social consequences of your writings and publishings; the only thing is that if you want success, publish and be damned, and on the next morning you are free to write something else.

At this stage, when our society is developing, when it is not mature enough and when the written word has some sanctity in the villages at the lower level, we must be very vigilant regarding the standards that the press observes in this country. We know there are papers like the Observer and Confidential Adviser which are sold like hot cakes in this region. What are they publishing? All types of scandal, all types of scandal, all types of scandal, some political gossip or some political write-up in front. This is being sold, and the younger gene-

ration is reading it. Their minds are being poisoned day by day. I am afraid Government finds itself helpless to control the circulation of such papers. We must not look to the journalism and society in the west and the mutual relationship between the two for our guidance. In this country, when people are just getting educated, when there is thirst for information and education, at this stage if journalists adopt this type of behaviour, this type of editing in their press, I am afraid they are doing the greatest disservice to this country.

Therefore, I would urge this. Apart from the laying down of standards for the benefit of the general level of criticism, as rgards the conduct of individual journalists, they will have to lay down some standards and take serious steps against those papers violating them by amending even the Penal Code or other laws, whatever may be the law. But it must be done.

I will again refer to the question of ownership and conclude with All sorts of things are said that it is a jute press and what not. I must gay that on the whole, even the press owned by a few coteries, have a standard which is not so bad. When I look at the western press, our English press or metropolitan press has maintained certain standards. There is no doubt about it. But when it comes to the interests that are involved and the general social objectives placed before this country, there one can see the real snag. They do not take kindly to them. All of us experience this that they give a twist, they propagate a viewpoint which is to ally contradictory to the social objectives and would like to undermine Government's policies, though they are accepted by the people of the country at large.

Therefore, I would say that some effort must be made here and now. Some announcement is called for. It is no use abusing them. There must be a transformation of the ownership of big metropolitan papers. Do it by stages; I do not say, do it immediately.

[Shri Khadilkar]

The whole thing cannot be turned into trust ownership all at once; that is difficult, but by stages it can be converted into a sort of trust ownership. That would help build up standards and the growth of healthy journalism in the country.

One word more. An hon. Member was not sure whether our journalism had reached a stage of maturity. That question has been raised. Looking to the society at large and the present stage of transformation at a pace, I do not think the press has kept pace with that or shown a vision to guide this process. At the same time, I must concede that most of the good journals, metropolitan papers,-mostly English papers-have tried to keep up that standard. Even now if you see the press in England, on the front page a criminal story is depicted-I have seen it in most of the big papers in England except The Times, Guardian and a few others. Here in this country the big papers do not do that. To that extent, it is a satisfaction. But at the lower level, because greater power is being exercised, because a greater impression is made on the mind of the common people by the vernacular or language press, there you must help them. You must also evolve some healthy standards because at that level some elements of that press have got a communial bias, some indulge in local quarrels which create rivalries between region and region and so on. though From that point of view, language press needs greater help at Government's hands, it also greater watch, a vigilant outlook, at the same time a helpful outlook.

So far as the language press is concerned, let me hope that the constitution of a Press Council, a recommendation made in 1954, if I mistake not, will be implemented, though a bit too late. Though the structure is not completely to my liking, still with some years experience, it might serve a useful purpose as a guidance and not as a sort of penal authority to

the professional journalists. As Lord Halden put it, the press should keep In mind this: facts are sacred and opinion is free.

Shri Warlor (Trichur): I have to oppose this Bill for the very obnoxious and objectional clauses it has embodied. We had given our general opinion about the Bill when it was first introduced in 1962. We thought after processing it through the Joint Committee, it would emerge in a better shape in order to meet the requirements of the situation and would be helpful in the better growth of journalism in this country.

What was needed was a Council to regulate the conduct of journalists, just as we have the Institute of Chartered Accountants or the Institute of Cost Accountants or some such thinga domestic affair and nothing as a department of government more or less. But now it has come not only in that shape but it is contrary to the advice given by the Press Commission also. Although Government base all their arguments on the recommendations of the Press Commission, actually when they are sought to be implemented they come in a very multilated and truncated form.

The Press Commission had indicated in clear terms what should be the nature, form and structure of Press Council. They said, it shall not be for the Press Council to usurp the functions of a court of law, nor is it intended that the Press Council pronouncing on matters coming fore them for consideration should follow the strict procedure of courts. This Bill has nothing else but this which is the opposite of what the Press Commission had recommended. For that what justification have the Government got? Nothing at all. Has there been any change from the time that the Press Commission had made its recommendation and now? What new developments have occurred, or what new reasons have come in? Nothing. Those reasons for which the Press Council was recommended the Press Commission are still there, or, if at all, they have only developed in that very same strain.

Press

Sir, we want a Press Council for the simple reason that the freedom of the press must be maintained. When we say freedom of the press, we must be very definite and specific about After all, the press depends whom? The press depends upon the working journalists and on nobody else. The press has to depend upon them for all the collection of news, for the dissemination of news, for the sifting of news, for the editing of news, and also for correcting the news-not only news but views and opinions also. So, whose freedom? Mainly the freedom of the working journalists. And there, what is the position?

I have my personal experience for the last so many years. Now the working journalists' position in this country, whether it is in the big press in the metropolitan cities or in the big press in the mofussil areas, is this. At one end they have the proprietors, their whims and fancies; at the other end there are all the draconian laws which can strangle them. There the proprietor does not come into picture at all. For instance, now the proprietors want such news that will help to achieve their own objectives, only such news. Although they can print at the top of the paper all the news worth printing, they never print them: they print only those things which are necessary to achieve their own objects. And the poor working journalist who is an employee must dance to the tune of the employer. Otherwise he is sacked. He has no permanency of tenure there. And on the other side there are the bureaucrats.

I will take a very recent instance. The Paton tanks were exhibited the LIC ground in New Delhi recently. For only one day the tank was there; the next day it was taken off. Why? By whom? Nobody knows. But no paper mentioned that it had been taken off.

Council Bill

An hon. Member: What had been taken away?

Shri Warlor: The Paton tanks captured from the Pakistanis. The tank was exhibited for some purpose other by the Government, by the Defence Department, in the ground. The next day, many people knowing that such a new monster has come to the LIC ground and wanting to see the same, went there. To their utter amazement and disappointment they found that the tank had removed. Whose hand was behind that?

Shri Raghunath Singh: They did not want to show you!

Shri Warior: Many have seen Now, Sir, I fear-I stand Subject to correction --- I fear that the hand bureaucracy was behind that,

An hon. Member: The U.S. Embassy.

Shri Warior: I fear that somebody must have told them that the American aid will be interrupted if it was exhibited here, and out of fear for that, or due to some other fear, they had withdrawn it.

What I am making out is that this poor working journalist, who might have reported that, might also have been pulled up and told, "why should you bring all this news when there are so many other items of news?"which, as my hon, friend Shri Khadilkar has been saying, he could fish out from Connaught Place-"why you particularly mentioned about Paton tank when there are so many spicy and sexy things?" Now, the poor working journalist is in between these two things.

So I want that there must be an institution which will guarantee this freedom of the working journalist in the sense that he will not be sacked for giving all these things which are

in the public interest and that he will not be made a tool of to satisfy the whins and fancies of the almighty proprietors on the one side and the bureaucrats on the other.

Sir, in this connection I wish to say that this Bill is not at all necessary for the Government for achieving those objects which they want to achieve through this Bill, because there are other laws. Many of them were mentioned by my hon friend Shri Dandeker. There are many draconian laws.

I take one instance, contempt of court. I had geveral occasions to be hauled up before the High Court for contempt of court.

Shri Raghunath Singh: So you are accustomed to it!

Shri Warior: Sir, whereas my friend Shri Raghunath Singh is the hauler, I am the hauled. That is the difference.

Who is the umpire of the contempt of court laws, nobody knows. England there is a Royal Commission, I am told by my advocate, on this question. Suppose an incident, a lathi charge, takes place, and I report that to my paper. Then, simply because a case might be instituted by the police after some time, does the appearance of the news or does the reporting of the news in the press amount to a contempt? (Interruption). That the position. You don't know. I was hauled up by the High Court and I had to apologize in the open court for this. You do not know.

Shri Nath Pai (Rajapur): What kind of court do you have?

Shri Warior: It is the high court that you and I have in this country. I do not want to create another 'contempt' about that also!

Shri Nath Pai: Here you are privileged. Dr. M. S. Aney (Nagpur): In what year was it?

Shri Kapur Singh (Ludhiana): You should have been more brave, Mr. Warior!

Shri Warior: There is the Press Act, the Official Secrets Act, there are the laws of libel, and a host of other things. I have had my personal experience of all these things. That is what I want to tell the hon. Minister and this House.

Under the Official Secrets Act a certain officer did great mischief and tarnished, tarred, the good name of the whole department. His senior had written a letter about this, as a semi-official letter, to the Government Secretary. We fished that out and published it. In the Assembly the Minister was pleased to say that there was no such document. But we published it. The next day we were hauled up by the police. We were arrested under so many sections of this Official Secrets Act. Now, the Dy. S. P. who was taking me to the Central Jail told me that because of his ingenuity, cleverness and intelligence he had also added a provision of the DIR on the charge-sheet, so that if at all I escaped from the Official Secrets Act, I must not escape and must be kept under the DIR. The DIR has come in handy now.

Shri Kapur Singh: What is wrong about it?

Shri Warlor: What is the present position of these journalists? There was the recent case of Mr. George (Interruption). My friend can very well say that they are taking the same view about these things, that before law everybody is the same.

Shri Indrajit Gupta (Calcutta South West): That is the Government of Bihar; they are a law unto themselves

Shri Warior: Mr. George was arrested, for what I do not know. I do not know the merits of that case, but the position is that as soon as any bureaucrats in high offices of our Government take it into their heads that somebody is against them, then they can arrest them. The DIR is very helpful. It is from these things, Sir, that we want some relief, some freedom.

Mr. Khadilkar said so many things about the Press in India. The report of the Press Registrar is here. Monopolistic tendencies are growing more and more every year. Nine papers in India control more than fifty per cent of the circulation as against 4000 or so papers. I am told that most of these journalists. especially reporters of some standing. are in Delhi and they had submitted . memorandum before the Joint Committee also. Most or at least half of them are in Delhi and Delhi has become the main source of news. What is their position as far as employment is concerned? They are under not more than 4 or 5 papers. It must be known, not hidden, how they treat their employees. As soon as the Bonus Bill was passed here and was awaiting the assent of President, the Indian Express declared that the bonus this time would be four per cent though formerly it used to be more. When the law comes, it gives more advantage to them than to the working journalists. This is the way the proprietors are making use of any and every law passed in this country. It is from these people that the working journalists want some freedom and if this Bill provided for this I will support it with all my heart. But it does not.

Shri Dandeker had made certain very good arguments about this Bill and I will only add a few things about the composition of this council, composition of this Council, the functions, the procedures, the funds of this council and also the rule power of this council--all are with Government. What **v**ested is left for the council itself? Nothing. It is reduced to a body to censure somebody. If it does not censor then also government has got recourse to the other provisions in the Act and it can act in its own direct ways. What is this council for? When we read the

Press Council's recommendations thought that there were many salutary recommendations and if the government were to implement all of them we would have had a healthy tradition of journalism in this country. Nothing of the sort. All those are left alone. Now, what about the composition? Of course it is shown that the working journalists are also given some representation or more representation than other interests in the industry? When we look into it, we see how they are in a minority. Including the editors they may be in a majority. But actually who are these editors? Everybody knows. They are more supervisory staff than working journalists.

Shri C. R. Pattabhi Raman: You may read 3 (a).

Shri Warlor: Thirteen members from among the working journalists of whom not less than six shall be editors of newspapers who do not own or carry on the business of management of newspapers. I agree. I do not want to mention names; that is my difficulty. I look into this provision with my past experience. Who are these editors on whom the ministries and government will have their eyes on? They will be the big shots in the newspaper industry; they may not be the owners but they are worse than owners. I have known them and I have my own experience with them. Some of these editors are more interested in knowing and caring more for the whims and fencies of their bosses than in safeguarding the integrity, honour standard of their profession, the honour of their provision. Of course they have very good time. It is those people who will come there because wherever you look their names be the boldest. The chairman of the Council is nominated by the Chie! Justice of India, From where? From what panel? What is the qualification? Nothing is known. Whether it is the Chief Justice of India or the President, the government is all powerful and let us not forget that, or hide that. The Chief Justice, is he expected to know all and sundry in the newspaper world. The Chief Jus-

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[Shri Warior]

cice at the most can know only those in the judiciary. But there is no specific provision here to say that only people from the judiciary should be nominated by the Chief Justice. Then again there are members from among persons who own or carry on the business and management of newspapers. In reality, I ask the Minister: will any of the small newspaper people come here? Will any of the small newspaper people have any voice in the nomination? Certainly not. It will be the biggest among them who will be coming into These editors and these position. proprietors will be the core of the The whole council n'ow council. turns against the interests of working journalists naturally, clearly and definitely. The composition should have been changed.

Now about the functions. The only function which this council can have apart from minor and small things is to supervise the journalistic institutions in India. Let them crop up in every nook and corner in our country so that we have a fully equipped corps of journalists. Just like chartered accountants council or the cost accountants council, let these journalists have a register. would have been a contributory factor for the healthy development of journalism in this country. That is not done.

Mr. Deputy-Speaker: The hon. Member should conclude now.

Shri Warior: I will need about five or seven minutes more.

An hon. Member: Is it your autobiography?

Shri Warior: It is a true autobiography. I am not eccentric though eccentricity has got some place this Press Bill. I was pointing out the functions. The main function is not there. All the other functions are there. We all take very strong ob. jection to the procedure of making this council just another magistrate's court.

Shri Dandeker has spoken them: "requiring the discovery and production of documents; summoning and enforcing the attendance of persons and examining them on oath" and so on. That is all right; but 2 have the freedom not do disclose the source of information. In my case, the Government tried its most, both by persuasion, by coercion and also threats to get the source of the photostat. We did not disclose that. So they were able only to take us inside the jail and put us there. Nothing more. What is the protection in this procedure, where we are summoned and asked to disclose the source of information? If the journalists have not got the freedom not to disclose the source of information, then. I think we cannot do anything which can be of some help in order to rear a healthy democracy in this country, because most of the sources, we know, come from the Government and other semi-government offices. Unless that is given to us, how can we have a check?

Now, the Government is very vociferous about anti-corruption activities. Shri Nanda, the Home Minister, has given a promise and has said that within two years he will root corruption from this country; but the trunk will remain there. If the press has not got this freedom, I am quite sure that much of the material will not be coming outside and those people who indulge in these activities will have a very happy time.

About corruption, there is a very interesting story circulated in part of the country. Some offical took about Rs. 500 from somebody and the Anti-crruption Officer knew about it. He went to him and said that he knew about it and thus got Rs. 500 from him. Then he went to the other man also who had paid it and told him that he was involved in corruption and thus took another Rs. 500 from him also. When other official came to know that this had been done, he told him, "When I took Rs. 500, you said it was corruption, but you have now taken Rs. 1,000." Then the Anti-corruption Officer told him, "When you take, it is corruption. But when I take, it is anti-corruption." These are the things going on.

Then about the fund, I do not know why the Government should bear upon itself the expenses of the Council. Why not leave it just like a cess? Just like the Coffee Board or the Tea Board or any other Board, why not impose a levy? This can be an industrial levy, and a levy can be imposed and suitable measures can be devised to get the money by way of cess from the newspapers themselves. Our newspapers are making a good lot of money. We know how they are rising up day by day in our newspaper enclave here. So, why not a levy be imposed and why the Government should take upon itself this Fund? Things such as how to utilise the fund, how to make the budget, and how to make a reportall these are under the thumb of the Government. Why should the Government take upon itself all these functions, I cannot understand,

Then about rule-making also, why should the Government make rules for this Council? The Council can make the rules in its own way as and when the necessity arises. That will also be to the best interests and the best advantage of the profession.

Because of these reasons, I that the Bill requires much modification. We have submitted our amendments and I think that by the time the Bill comes up again after this have session, the Government will sufficient time to re-think and think anew about all the provisions that the Government themselves will bring forward suitable amendments to meet the exigencies of the situation and to meet the necessities of the press in India.

Shri A. N. Vidyalankar (Hoshiarpur): Mr. Deputy-Speaker, Sir, so far as the objectives of the Bill are concerned, they are laudable but so far as the structure and the composition are defined and also the functions and powers for the Council are determined, I think the Council will not be capable of achieving its purpose. The only function that it can perform will be that it can advise the Government. In clause 12, where powers and functions of the Council are defined, Government has tried to include all the objectives that could expect such a Council to achieve. But then they say that they will suggest the remedies to the Government and then it will be left to the Government to act or not to act on that advice. The only power that has been given in clause 13 is to censure any newspaper or an editor or a journalist. I do not think this will enable the Council to perform all laudable functions and to achieve all the objectives that have been stated in clause 12.

भी हुकम चन्द कख्वाय: उपाध्यक्ष महोदय, सदन में गरापुर्ति नहीं है।

Mr. Deputy-Speaker: The bell is ringing..... Now, there is quorum. The hon Member may continue his speech.

Shri A. N. Vidyalankar: So far as the functions that have been given to this Council are concerned, they are only two:one is to advise; this is an advisory body to the Government for Secondly, it can certain purposes. censure certain newspapers in certain conditions; censure the editors or the journalists. If a journalist maintains good standards, if a newspaper has followed certain code of ethics or a newspaper shows commendable behaviour, there is nothing in this that the Council could praise or in anyway reward that newspaper. can only censure newspapers or tender advice in certain matters to the Government

[Shri A. N. Vidyalankar]

So far as the structure of the Council is concerned, the Chairman will be nominated by the Chief Justice. The Chairman, the Chief Justice and the nominee of the President—these three persons will nominate other members. It is nowhere stated that these persons will be taken without exception from the profession of journalism, they might come from anywhere.

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The whole structure is based on nomination. I don't think this -tructure can be stated to be really "Council of the Press"-that exercises some kind of internal control and exercises internal influence within the profession. Those who are in profession should themselves from an independent body and everything should be left to that body to evolve their own internal code of conduct. But this Bill does not leave much to the journalists themselves. This practically takes all the powers and a sort of structure is made where newspapers are left with little discretion.

I feel the standards of journalism in our country are fast deteriorating. I agree we have maintained very high standards as compared to the foreign newspapers. Our news agencies too are much superior. But at present the conditions are such that most of the newspapers and news agencies are coming under the domination of monopolists. Those who can provide finance and those who are running industries are owning these newspapers, exercising all kinds of control. I know cases where news editors and journalists of very high standards were not permitted to exercise their discretion. Their judgment is interfered with and they were not allowed that kind of freedom which we aim at.

This Bill says its object is to protect and promote the independence of newspapers and journalism. But so long as this monopoly control conti-

nues, it is not possible to maintain the freedom of newspapers. At present I don't think people have freedom of opinion or expression. Only those opinions or news which are tasteful to the owners and which suit their interests can find place in newspapers. If something is not platable to them, it does find any place. Whether it is admitted or not, this is the condition. Freedom of the press, freedom opinion and expression, will remain a far cry so long as these newspaper chains and monopolistic tendencies will continue to prevail. It is stated that this Council will study the developments which may tend towards monopoly or concentration of ownership of newspapers and give advice. But it is not that the government does not know that these tendencies are already there. What new facts going to be presented to the government now? It is not a secret which study. Everybody requires long knows monopolistic tendencies there and newspaper chains arebeing formed. There is nothing new in it. What action the government is going to take to check these tendencies? So long as these monopolistic tendencies prevail, there can be no freedom of public opinion or of expression

The objective of this Bill is laudable, but this is inadequate. This Council is not going to remedy the tendencies which we want to cure. Therefore, I would request the government to go deep into the problem. It requires deep study. More than that, it requires some radical remedy which only can cure this evil tendencies.

Shri Joachim Alva: Sir, I congratulate the Minister and her able Deputy on bringing this measure. I support this measure, but I do wish there are many more provisions which will go into it. The journalists must feel at home when the Bill actually comes into fulfilment. Journalists hauled up before the Press Council must feel

at home, like the erring child put up before the reformatory or the children's the courts where magistrate looks after the erring child though the hardened cases may roughly dealt with. In regard to my own case when my paper Forum was fired and I was hauled up before the Press Committee during the British days, I never felt worried; I felt at home, though I might have had difficulties and troubles in the High Court.

I want to take my friend, Mr. Dandekar, to task. He is a distinguished member of the Indian Civil Service. He is a distinguished member of this House. When he said that our press is not mature, he insulted the whole independent nation of ours.

भी हुकम चंद कछवाय : मेरा व्यवस्था का प्रश्न है । हाउस में गणपूर्ति नहीं है ।

Mr. Deputy-Speaker: There is quorum now. He may continue.

Shri Joachim Alva: Sir. Shri Dandeker, as I said is a distinmember of the Civil Service. I also welcome him in the ranks of journalists. I do not know how many of you have seen a small journal edited by Shrimati Dandekar and owned by Shri Dandekar. I am glad he has joined our ranks.

An hon. Member: What is the name of the journal?

Shri Joachim Alva: I do not remember its name. I know who js its editor and who is the owner. It has come out in this year of Gracel I wish the journal a long life. Shri Dandekar is a plutocrat. He was handling huge advertisements as the Managing Director of the ACC. He knows how things get along. As I said we wish his journal every success.

But what I object to Is about the insult hurled by him at the Indian Press, that we are not matured, our journals are not matured. He insulted the entire freedom movement of India. The freedom movement of

India grew on the shoulders of our great journalists, journalists who were ready to face the worst, journalists who went to jail, journalists whose journals were forcibly closed down and offices and presses confiscated journalists who did not want to sacrifice the power of their pens, journalists who wrote with dignity, patriotism and with great wisdom. We are proud of our Press. Our Press is as good as the best in the world. Our Press may not have the mighty, big moving machines, our Press may not have all the newsprint in the world. like the New York Times whose weekly editions weigh pounds αf newsprint, but our journalists are great journalists, our Press brings out clean journals. The yellow Press has only come now. It is imitating the West We never had dirty yellow and stinking journals. They have all come from the West through bookstalls, through the mountain of literature exported by foreigners and sold by our agents.

I wonder how Shri Dandekar forgot the golden record of work Bepin Chandra Pal and Surendranath Banerjee who published Netaji Subhas Bose who ran the flerly daily called Forward which is now no more, Sisir Kumar Ghosh who founded Amrita Bazar Ptrika, Maulana Azad who wrote flery articles in Al Hilal and other great journalists of Bengal. I wonder how he Maharashtra which produced the great Lokmanya Tilak who edited Kesari, he went and suffered down in the Mandalay jail for nearly six years-Vasukaka Joshi-with whom, when he was nearing seventy, I had the honour of being his Nasik jail companion-who ran the wonderful Marathi paper Chitrameya Jagat and the great Horniman who along with Jinnah and others ran the Bombay Chronicle-it more now because it went into the hands of a capitalist who is more worried about selling newsprint, inks and printing orders for the Government that he closed the Bombay Chronicle down. How can we forget

[Shri Joachim Alva]

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Allahabad which produced one of the greatest men, who was in this House, Pandit Motilal Nehru and who was running the journal called Independent. It was edited by our first Ambassador to Egypt, one of our noblest Ambassadors, Syed Hussain, who died at his post of duty. What about his great son, the great Jawaharlal Nehru. who ran the National Herald? Its editor went to jail, the late Shri K. Rama Rao, because he refused budge an inch because he refused to he exposed British apologise when rulers' terrorism inside U.P. jails. We had also the son of Mahatma Gandhi. Shri Devdas Gandhi, who as the Editor of Hindustan Times refused to divulge any information and refused to budge from his stand. Illustrious lawyer Tej Bahadur Sapru defended him and I was thrilled in the reading about the defence and how he refused to divulge the information before the trying Court and went to jail. How does Dandekar forget all those journalists? Shri Dandekar was busy in London or he was busy as a magistrate or he was activities busy doing anti-national On retirement, as you know,-I interrupted when he made his maiden speech—he demanded a salary Rs. 20,000 for himself from Scindias. These are well known facts and I am not mentioning anything new. These are plutocrats who never felt a wound or who do not know what is a bruise on the neck for the freedom movement. It is they who now come and insult our journalism and say that ours is not mature journalism. How can he forget Mahatma Gandhi himself who ran the cleanest journal known as Young India? We are proud of that sheet-anchor of our nationalism. Young India was read by millions of our people. How does he forget it all? Yet Shri Dandekar has joined our ranks by bringing out a journal this year owned by him and edited by his good lady. Now he knows what are the difficulties. I cannot forget to mention Lala Lajpat Rai who ran Bande Matram. We know how he

suffered. He was great journalist and freedom fighter. There are many more. Their names are described anywhere. They are known. We have forgotten them. They have their own statues now in our hearts, but they are forgotten. They are the great liberators of our freedom movement. Here is an ex ICS man who forgets them. Many of these ex ICS men, even their wives want to be in Parliament. They have not seen hard days. Why I mention this is, they should not make fun of Indian journalism and put it down, put down the great valiant freedom movement by putting down the great journalists who made great contribution towards the Indian freedom and over-estimate their own importance. They have never felt a wound, they have never experienced suffering for freedom, and on retirement they want to come here and say things like this which I shall not allow them to say.

Now I come to the lords of the Press. What is happening in my own State. There is the paper called Deccan Herald. It is a good clean paper. That paper is almost swamped because of the chain of Indian Ex-Bangalore. The press coming in Indian Express, as the hon. Minister himself will know, has been about 13,000 tons of newsprint which is higher than that given to many papers put together. This chain of newspapers want to destroy all the newspapers, English, Kannada, Tamil, Telugu, Marathi and all other papers in existence.

Sir, I forgot to mention the name of that outstanding noble and valiant Editor of the Bombay Chronicle, Syed Abdullha Brelvi. He was a great journalist. But he never got any dividends. He died unknown. He was forced to stitch six shirts daily in jail and died of heart failure. We never recognised his great services Mr. Khadilkar—not this Khadilkar here—was a journalist in Bombay. He was the first journalist who said that

the first communal riots of Bombay were caused by the British. For that he was hauled up and he got years imprisonment. He was defended by no less a man than the Bulabhai Desai. In advance age he went to jail for two years, too long long indeed before Shri Dandekar ever dreamt of coming into journalism or Parliament. Then I think he was in the salubrious climate of the Indian Civil Service. Mr. Khadilkar's paper Nama Kal was not known as a great paper but it was read by thousands. Shri Goenka's paper, Shri Shanti Prasad Jain's paper the Times of India and others are run on great moneys. The banks are kept open for them. They are running their papers commanding monopolistic opinions which will wreck pure and independent Indian journalism. Even our great fathers of Indian nationalism never dreamt of big money. Their pens were never stained by any money pots. They wrote what they felt for the freedom of the land and that is why we are all here; let us not forget

Yet, Sir, these men who never felt a wound have now become the lords of the Press. The Hindustan Times is owned by the Birla family which has got enormous, bulging businesses, which owns many companies including even the manufacture of W.C. equipment. Their opinions hold sway. One group the Tatas, went in and took a loan of a few crores of rupees for steel and said that they would not pay the loan or interest but have taken substantial shares in running the Statesman. Even the great Hindu had to cow down before the industrialists. I am not saying anything except what I heard when they sold their debentures to Tatas.

How are we going to have clean journalism? Shri Dandekar talked of lack of printing and newsprint facilities, lack of money and other things. The money lords have ruined clean journalism and there is no chance of clean journalism coming up. The Deccan Herald, as I said, has been swamped by the chain of Express

papers. The Patriot of Delhi sturdnly came out of sheer necessity because the money lords of journalism have lorded it all over Delhi and do not allow independent Indian up. The papers to come Indian languages Press is one going to be the most powerful Press of the world. It will command more than 25 million circulation daily. That is why I repeat my demand, which I made long ago being the first M.P. to voice it that the public sector whether it likes it or not, shall have to come into the field of journalism and run its own dailies, at least five or six dailies.

Shri Dandekar knows how the London Economist, in its latest copy, has run us down. The Time magazine has run us down. I asked one diplomat. He was the first Soviet Ambassador to India, Mr. Novikov. I met him in the Soviet Foreign office. He was head of the U.N. section there. He had once a diplomatic post at the U.N. I asked him "Are you not going back to America?" He said "how can I go there? I cannot bear the writings in their press; they disturb the peace of my mind" This is one story. I asked our Foreign Affairs Minister about his experience hardly three days ago. He said that he was induced to give an interview to a paper in America. When he gave the interview, it appeared torn out of bits, the most pernicious type of version. Then I asked him which paper it was. He said New York Times, and declared that he would not give any more interviews to that paper. Here are two different persons from two different places giving their views on the attitude of US papers.

Then, Time, this foreign journal equates India with Pakistan everywhere. They talk of 'Pakistan's Ayuh and Indian's Shastri". Thev always put India down. There is not precedent, there is no protocol, there is no respectability, they just want to put India down! India is always put down even though it is a big country with 360 million people. This big

country is put down in the face of a tiny small country of Field Marshall Ayub Khan who was not even a Lt. Col. till the other day in India itself and who rose to his present position only because India fought the freedom struggle. He claimed equality with Nehru who is dead and gone. These foreign journals always praise Pakistan and put India down. It is time that we did something about this.

Shri Dandekar is enamoured of the foreign press. He talks of maturity, he talks of wisdom. My foot. We have wisdom. Our papers display the highest wisdom, highest patriotism, highest courage, highest sense of fairmindedness. I have said what they have done. Since women can clean up things better, I hope the hon. Minister will take power in her hands and clean up the yellow journalism from this country.

When the editors and journalists are brought before the Press Council they must feel at home. They must be amongst their peers and equals. They must not feel hurt. They have their careers, their jobs and salaries to think about. If they have made a mistake they must apologize. I apologized only once in my life, and that was when Mahatma Gandhi was murdered. I wrote that Godse was the guest of late Jamnadas Mehta, who was one of the accused in the Gandhi murder case. He pretended that he was not one of the accused and protested and I had to make an unconditional and open-faced apology many papers. Here I have to mention that I am grateful for the advice lawyers, Shri Setalvad of eminent and Shri Dapthari of Bombay who wanted me to find out what Jamnalal Mehta did the previous day or two days before the murder. I am also grateful to Shri Morarji Desai, who was then Chief Minister of Bombay, who asked the police to take hold of the diaries of Godse. In his diary Godse has mentioned in his own

hand-writing 27th January in Bombay, 28th in Gwalior, 29th in Delhi and 30th Gandhi was murdered and that was the guest of Jamnadas Mehta in Bombay. Jamnadas Mehta filed a civil suit against me in the Bombay High Court. If it had been a criminal case, I would have won it, as I have several defamation cases for B. G. Horniman. Under the Indian Code if I had done a public duty with good motives, with good and clean intentions, then I am scot free. But Jamnadas Mehta was shrewd enough to move the Bombay High Court on the civil side and in half a dozen papers I had to apologize. These are the types of cases that will come before the Press Council. What could we do?

Mr. Deputy-Speaker: He should conclude now.

Shri Joachim Alva: As this is a very important Bill, kindly give me a few more minutes.

I was hauled up for writing a certain editorial. The two men whom we are yet to recognize and about whom India should feel grateful are yet to be mentioned. One friend K. Srinivasan, who has been known as Stalin Srinivasan of the greatest journalists of India, who bullied Lord Mountbatten, who Vallabhbhai lied even Sardar Patel, who was courageous enough to the against British and rise was mauled for it all. told me that even though he did not have money to buy toys for his child in London, he lived on a monthly allowance of Rs 80 and got all the proceedings of the Simon Commission reported and sent to India. We should not forget Srinivasan and Brelvi.

The Press Council should consist of men of courage. I would say that the Chairman should be a Supreme Court or High Court Judge. They should not be the instruments of Government. Let us hand over the power of judging papers to people who are competent, who are patriotic and who are men and women of character.

I know that Shri Dandekar has seen a lot of papers. We, on our side too, have seen newspapers and journalists. Perhaps he has not even heard of people like Shri Khadilkar who threw away their papers in the face of the British and spent two years in Bombay's Yeravda jail for writing against the British. When there are great men like them in India, how dare he say that our press is immature?

Press

भी शिवमृति स्वामी: (कोण:ल): उपाध्यक्ष महोदय, मैं इस प्रेस कौंसिल बिल का विरोध करता हं। लेकिन प्रजा-प्रभस्व की दिष्ट से इस के लाग टाइटल में जो ये शब्द हैं : "टु एस्टाब्लिश ए प्रैस कौंसिल फार दि परपज भाफ प्रिजविंग दि फीडम भ्राफ दि प्रैस", यहां तक मैं उस को सपोर्ट करता हं। जहां तक इससे भागे के इन शब्दों का सम्बन्ध है। "एंड भ्राफ मेनटेनिंग एंड इम्प्रविग दि स्टैंडडं ज झाफ न्युजपेपजं इन इंडिया," पिछले सोलह साल का हमारा धन-भव यह है कि इस सम्बन्ध में कुछ नहीं किया गया है। जब से वर्तमान मंत्री महोदया धाई हैं, उस वक्त से शायद कुछ इम्प्रवमेंट चल रही 8 1

भारतवर्ष में जो छोटे छोटे पेपर्ज चल रहे हैं. मैं उन को बधाई देना चाहता हूं कि वे कठिनाइयों के बावजूद पूरे साहस धौर मन की ताकत से काम करते हैं। लेकिन पुरी कोशिश करने पर भी दो चार साल के बाद उन पेपजं की मौत हो जाती है। इस की दो बास वजहें हैं। पहली वजह तो सरकार की एडबरटाइजमेंट पालिसी है। धाप जानते हैं कि हिन्दस्तान में सिर्फ दो फीसदी लोग श्रंब्रेजी जानने वाले हैं। इस के बावजद एडवर-टाइजमेंटम सिर्फ ग्रंग्रेजी पेफ्ज की दिये जाते हैं भीर लैंध्वेज पेपजंको बहुत कम एडवरटाइजमेंट्स दिये जाते हैं। इस वजह से उन छोटे छोटे पेपजं को घपने धाप को मेनटेन करने के लिए रेबेन्युज के एक बड़े हिस्से से बंचित रहना पड़ता है।

राजनीतिक प्रभाव भी उन पत्नों के चलने में एक रुकावट है। मेरी स्टेट में, भौर बहुत सी दूसरी स्टेट्स में भी, ऐसे मंत्री महोदय हैं, जो पत्नों के संचालकों मादि को तब तक बहुत ज्यादा सहायता देते हैं, जब तक कि वे रूलिंग पार्टी या कांग्रेस की तरफ रहते हैं। लेकिन जैसे ही वे कांग्रेस को छोड़ देते हैं, भीर भपने पत्र को एक भाजाद भीर इंडिपेंडेंट तरीके से चलाना गरू करते हैं, उनको सब प्रकार की सहायता से वंचित कर दिया जाता है।

इस सम्बन्ध में मैं घपना धनुभव धाप के सामने रखना चाहता हूं। हमारे यहां के "विशाल कर्नाटक" पत्न को चलाने वाले जब तक कांग्रेस दल में थे, उस वक्त तक उन को तमाम एडवरटाइजमेंट्स मिलते थे। लेकिन जब उन्हों ने कांग्रेस दल से रिजाइन कर दिया, तो उन को एडबरटाइजमेंट्स मिलने बन्द हो गए, जिसके बारे में घब रिप्रे-जोन्टेशन चल रहा है।

मुल्क में न्यूजप्रिंट को सप्लाई करने की नीति का जहां तक सवाल है, वाज प्रखबारों को पहले से न्यूजिपिट मिल जाता है, जब कि इसरे ब्रखबारों को नहीं मिलता है। न्युजप्रिट का जो क्वोटा दिया जाता है, उस में से बहुत से भाग का ब्लैक मार्केटिंग किया जाता है। बहे बहे पेपजंको ज्यादा से ज्यादा न्युजप्रिट दिया जाता है। बह तो ठीक है, लेकिन छोटे मोटे पत्नों की तरफ भी तो ध्यान दिया जाना चाहिए । भ्राज उन का चलना बहुत गुण्किल हो गया है।

भी हरूम चन्द कल्लवाय : उपाध्यक्ष महोदय, व्यवस्था का सवाल है। हाउम में गणपुर्ति नहीं है।

उपाध्यक्ष महोदय : कोरम की घंटी बज रही है.....धव कोरम हो गया है। माननीय सदस्य घपनी स्पीच जारी रखें।

भी बै० कि । पाटिका : (मनतमास) : हमारा धनुभव तो यह कहता है कि विरोधी वस बालों के जो पेपर हैं उन को ज्यादा एडवर-टिजमेंट मिलते हैं भीर सत्तारूट दल के पेपरों को कम ।

भी शिव मृति स्वामी: घाप का यह प्रनु-भव हो सकता है लेकिन मेरा जो प्रनुभव है वह मैं घाप को बता रहा हूं। एक मुकामी धनुभव की बात मैंने घाप के सामने रखी है।

मैं यह भी कहना चाहता हं कि भाम तौर पर यह देखा गया है कि जो छोटे पेपर होते हैं, जो लैंगएज पेपर होते हैं, उन को श्राजादी से प्रपनी पालिसी को कायम रखने में बड़ी तकलीफ होती है। प्रजा प्रभुत्व में धगर ब्राप का विश्वास है कि तो जो ब्राप की किसी पालिसी का पेपर विरोध करता है. उस को ग्राप को सुनना चाहिये, उस को बर्दास्त करना चाहिये। पेपर्ज की लोगों की जो मधिकलात हैं, उन का मंह बन जाना चाहिये। उन को इन बातों को लिखने की ग्राजादी रहनी चाहिये। जो उनकी विचार धारा है, उसके धनसार वे पेपर को बला सकें, इसकी उनको भाजादीरहनी चाहिये। हां जो मल्क की यनिटी भीर उसकी इंटैग्रेटी को धक्का लगाने वाली खबरें या कमेंट छापते हैं, उस की उन को घाजादी नहीं होनी चाहिये। इस तरह की बातों को छोड़ कर इसरी जो भी उन की विचारधारा होती है उस के लिये प्रेस में जरूर जगह होनी चाहिये. उस को प्रचारित करने की उन को जरूर स्वतन्त्रता होनी चाहिये ।

रिजस्ट्रेशन की एक जो मणीनरी घाप ने कियेट की है, उस के सम्बन्ध में भी मैं एक बात कहना बाहना हूं। रिजस्ट्रेशन कराने में उन को बड़ी तकलीफ होती है, इसमें बहुत समय लग बाता है। प्रिलिमनिरी इन्क्वास्पीज करने में घाप को एक दो हफ्ते से ज्यादा नहीं लेना बाहिये। जब पेपर घाप को इत्तिला दे दे तो इस से घटिक घाप को रिजस्टर करने में समय नहीं लेना बाहिये। धाज देखा जाता है कि पांच, सात सात धीर दस दस महीने

लग जाते हैं। धौर कहीं कहीं पर तो एक एक साल लग जाता है। इतना घोष्टक समय इस में नहीं सिया जाना चाहिये।

भ्रम में प्रस कॉसिल बिठाने का जो गरीका है, उस के सम्बन्ध में कुछ कहना चाहता ू और जी पावजं उसको दी गई हैं, उन के बारे में कुछ कहना चाहता हूं। क्लाज नम्बर 20 में धाप ने कहा है: Protection of action taken in good faith.

"No suit or other legal proceeding shall lie against the Council or any member thereof or any person acting under the direction of the Council in respect of anything which is in good faith done or intended to be done under this Act.

No suit or other legal proceeding shall lie against any newspaper in respect of the publication of any matter therein under the authority of the Council."

प्रजा प्रमुख की जो मक्तीनरी हमने बनाई है, डेमोकेसी जो हमने धपने देश में बलाई है उसका मतलब यह होना चाहिए कि "डेमोकेसी फार दी पीपल, घाफ दी पीपल बाई दी पीपल।"लेकिन क्या मैं यह कहने की जुर्रत कर सकता हुं कि हमारे देश में डेमोकेसी का मर्च यह लिया जाता है कि डेमोकेसी इस फार दी पार्टी, बाफ दी पार्टी, बाई दी पार्टी । इस चीच को जब तक खत्म नहीं किया जाएगा. जब तक पार्टलिस डेमोकेसी द्याप इस मुल्क में नहीं लायेंगे, तब तक मैं समझता हं कि पत्नों की प्राजादी को कायम रखना धापके लिए मुक्किल होगा । इसके लिए यह भावस्थक है कि नेशनल गवर्नमेंट हो धौर हकीकी धर्वों में डेमोकेसी बाई वी पीपल, फार दी पीपल, माफ दी पीपल हो। यहात्मा नांची द्वारा प्रतिपादित सिद्धान्तों

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के धनुसार धापको चलना होगा। मतदाताओं के विवेक पर धापको निर्भर रहना होगा। यह धापको समझना होगा कि मतदाता हमारै जिम्मेदार लोग हैं। हमें जो मशीनरी है इसको पक्ष रहित बनाना होगा।

प्रेस काउंसिल के नामिनेशन का जो तरीका है, उसके बारे में मैं यह कहना चाहता हं कि चाहे भाप कह दें कि ज्यडिशरी उसको नामिनेट करेगी या प्रेजीडेंट साहब नामिनेट करेंगे लेकिन दरग्रसल में ग्राप देखें तो प्रापको पता चलेगा कि सैंटल गवनंमेंट की एडवाइस पर ही वे ऐसा करेंगे कोई भी **फरे**, सैंदल गवनमेंट की एडवाइस पर ही करेगा । मैं चाहता हं कि यह काउंसिल यवन मेंट के प्रभाव में फिसी प्रकार से भी न हो । जिस तरह से पब्लिफ सर्विस कमिशन होती है भीर जिस तरह से वह गक्केंमेंट के प्रभाव से इंडिपेंडेंट होती है, उसी तरह से प्रेस काउंसिल भी गवर्नमेंट के प्रभाव में न हो, बिल्कूल इंडिपेंडेंट हो । जिस तरह से कमिशंज गवर्नमेंट के मातहत नहीं रहती है उसी तरह से यह काउंसिल भी गवनंमेंट के मातहत न रहे । प्रेस भौर बाडकास्टिंग, ये जो प्रचार के साधन हैं ये बिल्कुल घाजाद होने चाहिये, इंडिपैडेंट होने चाहिये । इनको किसी दलबन्दी में नहीं पड़ना चाहिये । न ही इनको हकमत की घसर में रहना चाहिए भीर न ही ये हक्मत के हाय के तहत रहने चाहिये ।

टमें माफ माफिस मौर जो भी यहां बूसरी शरायत बताई गई हैं वे तो सब ठीक है। उसके फंकणंख में जो यह कहा गया है कि गन्दी चीख या यैलो जनरिलजम जो है उसको कंट्रोल करने की जो बात है, उसका तो मैं समर्थन करता हूं। लेकिन ज्यादा से ज्यादा उसको कंट्रोल करने भीर उनकी भाजादी को कम करने की जो बात कही गई है, प्रेस की भाजादी कम करने की जो बात कही गई है, उसका मैं विरोध करता हूं। मैं मंत्री महोदया भन्दोध करता हूं कि जो छोटे पेपर्ख या 1451 (क्षा) LSD—7. सँगएज वेपर्ज कान्फ्रेंसिस है या जो भी अनकी धार्गनाइजेशंज हैं, उन से बातचीत करने, उनकी जो मश्किलात हैं उनको दूर करने की वह बेष्टा करें। इन मुश्किलात की वजह से उनके लिये जिन्दा रहना भी मश्किल हो रहा है। स्वास तौर पर न्यवर्त्रिट जो एलाट किया जाता है वह बहुत कम किया जाता है भौर एडवर्टिजमेंट उनको जो लैंगएज पेपर्ज हैं, बहुत कम दिये जाते हैं, सैंट्ल भीर स्टेट गवनंमेंट्स की तरफ से। हमारी कांस्टी-टयशन में जिन चौदह भाषाभों का समावेश है उन सभी में प्रकाशित होने वाले पेपर्ज को माजिमी तौर पर भौर कुछ नहीं तो उनके सर्व्यलेशन परसेंटेज पर तो इन एडवर्टिजमेंटस को दिया जाए । धगर प्रेस काउंसिल इन चीजों की देखभाल करेगी भीर तमाम मल्क में जितने भी हमारे भारतीय भाषाओं के पत्र पतिकार्ये हैं, उनको जिन्दा रखने की कोशिश करेगी, उनको ताकत पहुंचाने की कोशिश भरेगी तो उस प्रेस काउंसिल का मैं स्वागत करता हं लेकिन घगर वह घपने काम को दलबन्दी के भाषार पर चलायेगी तो उसका मैं विरोध करता है।

Shri C. K. Bhattacharyya (Raiganj): Mr. Deputy-Speaker, Sir, I am surprised at the opposition to this Bill. I believe much of this opposition issues from the fact that the hom. Members who made this criticism dld not have their view on the background on which this Bill comes.

This Bill actually has not been brought on the spur of the moment; it does not drop from the sky. It comes from the background of the recommendations of the Press Commission submitted in 1954. Therefore, the experience, the discussion and the consideration for the last ten years are behind this Bill and the proposals put into the form of legislative enactments in this Bill have been filtered through the discussions and considerations of the Press Commission in the first stage, the passage by the Rajys

[Shri C. K. Bhattacharyya]

Sabha of the 1956 Press Council Bill in the second stage, the consideration of that Bill again by the Press Committee set up by the previous Minister of Information and Broadcasting, Dr. Gopala Reddi, in the third stage and in the fourth stage we are getting this Bill. So those who are criticizing the provisions of this Bill as if they come something like oysters do surprise

I shall first go to the Press Council. The references to the Press Council will be a proper reply to some of the criticism that Shri Dandekar has made. He was referring to all the enactments in our present legislation regarding the press, both criminal and civil. But when the Press Commission submitted the recommendations, the recommendations were that this body would administer the code of ethics and give its ruling when any newspaper or any particular journalist is accused or unprofessional conduct. Then, the Press Commission proceeds:

"We consider that the regulation of the conduct of the Press in the matter of such objectionable writing as is not legally punishable should also be the responsibility of the Press Council."

This quotation from the Press Commission's recommendations puts Shri Dandekar's criticism completely out of court. This council is not going to become the court of a magistrate or an executive authority to deal with or to administer the penal laws or of criminal procedure as embodied in the Indian legislation.

Then, Shri Dandekar also raised the question that there is none from judiciary; there are no judges; there is no provision that judges must be there. To that the Press Commission says:—

"We have arrived at the conclusion that the best way of maintaining professional standards in journalism would be to bring into existence a body of people principally connected with the industry whose responsibility it would be to arbitrate on doubtful points and to censure any one guilty of infraction of the code."

The Press Commission itself did not suggest that the judiciary will be preponderant. The present Bill has followed the Press Commission's recommendations. If it is a fault the fault lies with the Press Commission and not with the Bill.

My friend Mr. Dandekar referred to the question of judiciary. I may make one humble submission. I do not know whether Mr. Dandekar had any contact with the press at any time in his life and career. I have had it for more than 40 years and let me tell Mr. Dandekar that journalists working in the newspapers and particularly the editors have to solve the questions of law at every moment, every day, during the course of their work. Otherwise no paper could be published the next morning. They have to see whether they are deterred by section 153 or 121 or 124 of the Indian Penal Code. They have to carry in their memory all these sections when they write or pass on the news for publication. They apply all these legal provisions. So, the work they do, I say most humbly by the application of law is no less exacting then what the judges do from the Benches.

Then a question was raised: Why not have a Council on voluntary basis? Why have a Council with statutory authority which can censure, which can call for evidence, which can enforce production and attendance etc? To that also the Press Commission gives the answer. In answering that point, the Press Commission refers to the condition of the voluntary character of the Press Council in Britain. It says:

"The most recent instance, which we have already mentioned,

is the censure of Mr. Gunn Editor of the "Daily Sketch" for his action in altering the text of a contribution without the permission of the author and still publishing it over the writer's name. The fact that the Press Council in the United Kingdom is a purely voluntary body has undoubtedly handicapped it in the exercise of its authority over the press. Its decisions in certain cases been the subject of violent controversy particularly by those affected. Even in the last instance the Council could not ensure the appearance of Mr. Gunn before it when it was investigating the matter "

Press

With that experience, the Press Commission recommended that a voluntary Council will not do and that a Council will have to be established with statutory authority. And that is what has been done.

Another criticism was made about the immunity granted to the officers and the workers of the Council the work that they do for the Council. That has also followed the Press Commission's recommendations.

Shri N. Dandeker: Immunity is all right. I did not object to immunity. I object to its decisions being final.

Shri C. K. Bhattacharyya: I am quite obliged to Mr. Dandeker for correcting me there. But I believe that this immunity has been objected to by some other hon. Members who spoke after him-probably Mr. Warior.

Shri Warlor: I did not mention it at all.

Shri C. K. Bhattacharyya: So, take it that you have no objection to it. But some objection was raised about it. I must give the reply from the Press Commission's recommendation.

It says:

"Another point that has been raised in this connection is that in order to be effective a Council of this character should be given statutory protection in respect of its action . . ."

Council Bill

It says further:

" . . . that its members, individually and jointly, should have legal protection in respect of all the action that they take bona fide and in discharge of their responsibilities and that others too who implement their decisions such as a newspaper that publishes the findings of the Council should also be protected."

I hope that the Bill very faithfully follows the recommendations of Press Commission. The Press Commission was a body containing persons who have worked in the press and who could speak on behalf of the press. This is so far as the first stage is concerned.

The next stage was when the Bill was brought forward by the previous Minister of Information and Broadcasting, Dr. Keskar. When that Bill was brought forward in 1956, all the different organisations of persons. working in newspapers supported it. If I had the time, I would have quoted from the recommendations that they made in 1956. So, the establishment of the Press Council of this type was accepted on behalf of the different functionaries in the newspapers. In fact, this Bill would have become the law in 1957 had not the Lok Sabha been dissolved as its term had expired. The Bill was adopted by the Rajya Sabha in December, 1956 and in 1957 it would have come to the Lok Sabha but the Lok Sabha was dissolved as its term had expired. That is how this Bill was not enacted into law and it remained as an unfulfilled agreement at that time and it had to be taken up again.

Then, Dr. B. Gopala Reddi took it up and put it before a committee composed of different sections of the press. They also went through the previous Bill and submitted their recommenda[Shri C. K. Bhattacharyya]

tions. And this Bill has been brought forward on those recommendations. I believe, this Bill had been brought forward by Shri Satya Narayan Sinha, the then Minister of Information and Broadcasting, and I am glad thankful to the Ministry that have not allowed the Bill to lapse. They pursued it and they have now brought it forward so that it will fulfil the requirements and the demands of the newspapers which have been made for a long time since the publication of the recommendations of the Press Commission

My friend Mr. Warior was referring to the appointment of the Chairman. He asked: Why is the Chairman not a judge as has been recommended by the Press Commission? Yes, the Press Commission recommended it and the Bill that Dr. Keskar brought forward in the Rajya Sabha, in 1956, had incorporated that recommendation of the Press Commission to the effect that a judge should be the Chairman of the Council. But it was at the instance of the Rajya Sabha that the clause was changed. During the debate on the Bill, some Members moved an amendment for the appointment of the Chairman by a committee consisting of the Chief Justice of India, the Chairman, Rajya Sabha and the Speaker, Lok Sabha. That is how that recommendation of the Press Commission. though accepted by the then Information and Broadcasting Minister, was changed. But even the amendment made by the Rajya Sabha could not be put into effect because it put three of the highest personages to decide upon as to who should be the Chairman. The Speaker, Lok Sabha and the Chairman, Rajya Sabha, intimated that they were not prepared to accept this responsibility. That is how the provision that is there in this Bill came in. So. Mr. Warior is absolutely wrong in making it a cause for complaint that a judge was not put as the Chairman of the Council.

Now. I come to the press and the Bill. We are proud of the Indian press and I am proud of my own association with it. Actually, in other places, freedom comes first and the national press comes afterwards. In India, the procedure has been reversed. Here, the national press comes first and it is this national press that has acted as the nursery for the Indian freedom.

The Press came first and freedom came afterwards and all the persons who had accepted service in newspapers in the missionary spirit suffered untold hardships and I should say, even persecutions, to help the progress of the freedom movement, so that the freedom movement might lead to the consummation where we are now. That is the proud tradition of the Indian way and journalists themselves have a very proud role to play in that tradition.

There was the question of freedom of Press, which Mr. Dandeker raised. By freedom of Press I understand only one freedom and that is the freedom of the editor. In fact, the Press Commission's entire attempt was stabilise the position of the editor. Ιf the position of the editor is stabilised, if the editor's freedom is ensured, then the Press is free. If the editor is not free, the Press is not free. This very fact was referred to by our late Prime Minister in the Forum of the All India Newspapers Editors' Conference, Referring to the question of freedom of Press, he himself posed the question-"By freedom of the Press what do you mean?" "Whose freedom?" Freedom of every one involved in the newspapers would lead to anarchy. It is the editor who symbolises the newspaper. The newspaper has a status, has an authority, has a prestige in the society and it is the editor who symbolises that status, that prestige and that authority. By freedom of the newspapers I mean the freedom of the editor and I accept it in no other sense. When I look at the provisions of the Press Council Bill I only look to the fact whether it ensures the freedom of the editor.

him:

There was one complaint by my friend, Shri Warior, about the representation of working journalists. I think he has not carefully looked into the provisions of the Bill. I am reading out the relevant portion for

"Thirteen members from among the working journalists, of whom not less than six shall be editors of newspapers . . ."

What does this mean? This means that these six will also be working journalists. Mr. Warior was speaking in a way as if these six will be something separate from the working journalists. That is not the way in which I understand it. I hope the English language itself does not take it in that way when it says that "thirteen members from among the working journalists of whom not less than six shall be editors of newspapers". What is Mr. Warior's complaint? The editors who come are bound to be working journalists. Over and above the fact that they have got to be working journalists, another condition is imposed that they must not carry on any business of newspapers and must not own newspapers. moment I can imagine of editors who, though themselves acting as working journalists, are really owners and managers of newspapers. It is for keeping them out that the provision was put in this form.

I shall refer to one more point. Mr. Dandeker was trying to make out that the Bill is quite a monstrosity. referred to this particular expression more than once. He has himself suggested about 33 amendments. Even if all these amendments are accepted, do not think the character of the Bill will undergo any fundamental modification. Excepting two, namely, amendments numbering 25 and 31, there is nothing fundamental that he has suggested. If all his amendments are accepted, I hope he will be satisfied. Even if all these amendments are accepted, the Bill will still remain for him a monstrosity in spite of all the labour undertaken by him in suggesting amendments.

Council Bill

In conclusion I support this Bill. This is the best that we can under the circumstances. No legislation can be so perfect as to be a proof against everything; no legislation can be so perfect as will satisfy everybody: no legislation can be so perfect as will assure that there will be no complaint against it. If our legislations could be of that type, then the courts would go out of function. Because there are defects in the legislation, the courts come into operation. Even if there is some dissatisfaction for some, let there be no complaint about it. This is the result of ten years' efforts. should be absolutely sorry if these ten years' efforts mean nothing. I assure this House that the entire newspaper world will be eager to have this Bill passed into an Act as soon as possi-

14.57 hrs.

[SHRI KHADILKAR in the Chair]

बी रखुनाय सिंह: समापति महोदय, इस विधेयक का पूर्णतया समर्थन करने में मैं घपने को घसमर्थ पाता हूं। इस विधेयक से मेरा सैदांतिक मतभेद हैं। इस विधेयक से जो बातें दी गयी है वे मुझे सन् 1934 के फासिस्ट को घापरेटिव स्टंट के कांस्टी-ट्यूणन की याद दिलाती है। करीब-करीब बैसा ही कांस्टी-ट्यूणन इस बिल का है। इस बिल में सर्वंव नामिनेशन करने की ही व्यवस्था रखी गयी है, जिसको कि मैं लंकितांतिक नहीं मानता।

इस बिल का मुख्य उद्देश्य यह होना चाहिए बाकि जो कुछ इस वक्त कुल्यवस्चा फैर्ल: हुई है उस को दूर किया जाए। लेकिन इस से वह कुल्यवस्चा दूर होने बाली नहीं है। [श्रीरवृताय सिंह]

दूसरा मेरा विरोध इस बिल से यह है कि इस में एंग्जीक्युटिव के साथ में ज्डीशियरी को मिला दिया गया है । मेरा विचार है कि हमेशा जडीशियरी को प्रलग रखना चाहिए। इस में जुडीशियरी को एग्जीक्युटि के साथ मिला कर जो करप्यान नहीं है अभी ज्डीशियरी में, उस करप्शन के लिए एक स्रोत खोल देते हैं, क्योंकि तीन मेम्बर कमेटी के जो नामिनेट किए जाने वाले हैं उन में एक ती चीफ जस्टिस भाफ इंडिया है भीर एक रिप्रजैन्टेटिव होगा प्रेसीडेंट का, ग्रीर इसका वेयरमैन कौन होगा ? वेयरमैन वह होगा जिसको कि चीफ जस्टिस साहब नामि-नेट करेंगे। इस तरह से दो ग्रादमी चीफ जस्टिस के हो गए भीर तीसरा भादमी प्रेसीडेंट का हो गया । इस प्रकार जडीशियरी का इसमें 66 परसैट हिस्सा हो जाता है। जब इस में बड़ीशियरी का 66 पर सैंट हाथ हो जाता है भीर वह यदि किसी के साथ अन्याय होता है और कोर्ट में जाता है। तो कोर्ट को थोडी हिलक पैदा होगी।सकोच पैदा होगा कि जिस कमेटी के दो सदस्य सप्रीम कार के चीफ जिस्टम, भीर उनका एक नामिनेट किया हमा सदस्य है उसके खिलाफ कैसे जायाजा सकता है।

तोसरा मेरा सैंड तिक मतभेद यह है कि इस मे 25 सदस्य हैं, भौर वे 25 के 25 मतोती : है। इतमें लोक-पण के...

भी हुकम चन्द कखवाय : इतने बड़े महस्य के नेता बोल रहे हैं, पर बड़े दुख की बात है कि हाउस में प्रवास मेम्बर भी नहीं हैं । हाउस में कोरम नहीं हैं।

15 hrs.

Mr. Chairman: There is no quorum. Shri Raghunath Singh may resume his seat for a minute. The bell is being rung—Now, there is quorum, The hon. Member may continue his speech.

Shri C. R. Pattabhi Raman: May I make one point clear? The hon. Mem-

ber is frequently referring to nomination. I may point out that Government do not come into the picture at all.

Shri Raghunath Singh: I never said 'Government'. I was referring to the committee of three members.

Shri C. R. Pattabhi Raman: They can be nominated in the first instance. Thereafter, the franchise is in the hands of the council. In the first instance, members are chosen from the Federation of Working Journalists the All India Newspaper Editors' Conference, and two or three bodies like that. Later on, there may even be more such bodies. In the first instance, there is nomination by the committee of three consisting of the Chief Justice, the chairman of the council and person appointed by the President. Originally we had the provision for selection. But the Working Journalists' Federation wanted a judge to do it. They gave evidence and they also submitted memoranda, Rajya Sabha changed it and said that the matter might be left to the Chief Justice of India, and his discretion should not be fettered. In the first instance, the Chief Justice, a person nominated by the President and the chairman of the council will nominate the members all of whom should represent only the interests concerned.

Shri D. C. Sharma: May I know for how long this Bill will go on?

Shri C. R. Pattabhi Raman: It will go on till 3.30 P.M.

Shri Raghunath Singh: Clause 4(4) reads thus:

"... all the other members referred to in sub-section (3) shall be nominated by a Committee consisting of the Chief Justice of India, the Chairman of the Council and a person to be appointed by the President of India...".

Shri C. R. Pattabhi Raman: That will come later on.

Shri Raghunath Singh: The chairman of the council will be nominated in the first instance. Therefore, I am saying this.

Press

Shri C. R. Pattabhi Raman: My hon. friend will kindly read sub-clause (5) also.

Shri Raghunath Singh: That will come afterwards.

Shri C. R. Pattabhai Raman: The word 'nominated' has been used, because the working journalists wanted it; they wanted the discretion to be left to the committee.

Shri Raghunath Singh: I am talking about the formation of the committee. It is wholly nominated.

Shri C. R. Pattabhi Raman: That is **\$**0.

भी रघनाथ सिंह : तीन घादमी नौमिनेट करंगे । तीन ग्रादमियों में से एक चीफ़ जस्टिस, दूसरा चीफ़ जस्टिस का प्रति-निधि भौर तीसरा प्रेसीडैंट का प्रतिनिधि होगा । इस का धर्ष यह हो गया कि चीफ जस्टिस के उस में 66 परसैंट धादमी को तोगे वह जडिशिएरी के होंगे भीर 33 परसैंट जो होगे वे त्रैसी डेंट के होंगे । इस वास्ते मैं कहता कि अधिकाएरी की इन-हाइरैक्ट वे में एक्जीक्यटिव के साथ लाना यह परम्परा ठीक नहीं होगी। मैं नही समझता कि दुनिया में कहीं भी किसी कास्टिट्युशन के प्रन्दर सुप्रीम कोर्ट के जज को या उन के प्रतिनिधि को इस प्रकार का प्रधिकार दिया गया हो । ध्रगर कहीं पर ऐसा होता में अपनी जानकारी के लिए उसे जानना चाहंगा ।

Shri C. R. Pattabhi Raman: J might make one thing clear. Originally the provision was that the Chief Justice, the Chairman of Rajya Sabha and the Speaker of Lok Sabha would do the nomination. But the Speaker and the Chairman wrote to us saying that they might not be involved into it, because

the Members of Parliament were also there. Then, the working journalists wanted a judge to be there. I just wanted to give my hon, friend the history of it.

Shri Raghunath Singh: the original Bill might have been, I am concerned only with the Bill as it is before us, and I am reading out only from that.

चौथी बात मैं यह कहना च हता था कि इस में ब्रापने यह रक्खा है कि 25 सदस्यों में से केवल दो घादमी लोक समा के घौर एक धादमी राज्य सभा का होगा । मैं बत-लाना चाहता हं कि शिपिंग बोर्ड 21 बादिमयों का बोडं है। जिस में कि शायद सब के सब एलक्टैंड होते हैं। केवल गवर्नमेंट के तीन. चार भ्रादमियों को छोड़ कर सब के सब वहां पर एलैंक्टैंड होते हैं। जो शिप-भ्रोनमं भ्रसोसियेशन है, युनियन चाहे कम्यनिस्ट यनियन हो भीर बाहे वह सोश-लिस्ट युनियन हो, तीन मैम्बजं उन के भी माते हैं उनका भी एलैक्शन होता है। वह भी सबए लैक्टैंड होते हैं। । लोक-सभा के चार घादमी लिये जाते हैं दो सदस्य राज्य सभा से चने जाते हैं। उस में भी कम से कम पालियामेंट का एक तिहाई रिप्रजेंटेशन होता है। लेकिन यहां पर 25 में 3 सदस्य संसद के रक्खे हैं मो भी नीमिनेटेड होंगे। मैं यह कहना चाहता हं कि पालियामेंट के मैम्बर करीब करीब एक तिहाई होने चाहिए शिर्षिण बोर्ड में भी उनका रिश्रेजेंटेशन एक तिहाई है भौर उनका यहां चुनाव होता है। जब उनका चनाव होता है तो फिर मैं नहीं समझता कि यहां पर भी जो पालिया-मेंट के मैम्बर इस में भेले जांच सोक-सभा धीर राज्य समा से उन की चुनाब करक क्यों न भेजा जाये ? उनको भी चनाव करके भेजना चाहिए। इसके भ्रतिरिक्त यह जी संख्या दो लोक सभाकी भीर एक राज्य सभा की रक्खी है यह संख्या ठीक नहीं है। शिपिंग बोर्ड में चार घादमी लोक-समा से भीर को भावमी राज्य समा से जाते हैं। 21 में

[श्री रघनाय सिंह]

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से 6 वहां जाते हैं यहां पर भी 25 में से कम से कम 6 सदस्य इस बोर्ड में भेजे जाने चाहियें जिसमें कि 4 लोक-सभा के ग्रीर 2 राज्य समा के हों। यहां पर एक तिहाई धपोजीशन है भीर भगर मेरा सुझाव मान लिया जाता है तो उस एक तिहाई ग्रपोजीशन को भी भ्रपने ब्रादमी को भेजने का मौका मिल जायेगा । लेकिन ग्रगर वैसा नहीं किया जाता है भीर राज्य सभा से केवल एक ही धादमी 'मेर्जेंगे तो राज्य सभा से कोई भी भ्रपोजीशन का प्रादमी नहीं भ्रासकता है। इसी प्रकार से लोक-सभा से ग्रगर केवल दो ही प्रादमी रक्खेंगे तो कोई घ्रपोजीशन का सदस्य नहीं स्ना सकेगा । हमें शिपिंग बोर्ड का धन्भव है। जहां कि हमेशा लोक-सभा के घपोजीशन से एक पादमी पाता है भौर राज्य सभा से प्रपोजीशन का एक ग्रादमी षाता है। इसलिए हमें इस तरह की व्यवस्था यहां पर भी करनी चाहिए ताकि ग्रपोजीशन बिलकुल यहां पर इग्नोर न हो आय। उस में कांग्रेस पार्टी के रूलिंग पार्टी के ग्रीर धपोजीशन के भी दोनों के ही प्रतिनिधि वहां पर मौजूद हो सकें। उनका निर्वाचन होना बाहिए क्यों कि हम लोग भी तो चुन कर ही धाये हैं। इसलिए हमें इसका मधिकार होना चाहिये कि हम वहां पर लोगों को चून कर भेजें

इसी प्रकार से मैं कहना चाहता हूं कि इस प्रैस काउंसिल बिल के क्लाज 4 पार्ट (3) (ए) में जो 13 मैंन्बर्स है यह तेरहों पैम्बर्स विकाग जरनिलस्टस में से होंगे उन को भी चुन कर भाना चाहिए । जो 13 भादमी भायें वह चुन कर भेजे जायें । ऐसा नहीं होना चाहिए जैसा कि भापने यहां पर एक फासिस्ट कारपोरेट स्टैट की तरह से रख दिया है कि पहले सब लोग नाम भेजें उन भेजे हुए नामों के भाने के बाद उनमें से भाग सेलैक्शन करेंये तो इस तरीके से यह बात ठीक नहीं हैं बल्कि उन लोगों को भी मौका देना चाहिए ताकि वह भी लोगों को चुन कर भेजें।

इसी प्रकार से कि क्लाज 4 पार्ट 3 (बी) में यह दिया हुन्ना है:---

"Six members from among persons who own or carry on the business of management of newspapers."

इस में भी जितने न्यूजपैपसे के लोग हैं मैनेज-मैंट के लोग हैं डाइरैक्टस हैं उन को भी चुनने का भिष्ठकार देना चाहिये कि वे लोग भी चुन कर भेजें।

इस के बाद जैसा कि मैंने पालियाबैंट के लिए कहा है कि पालियामैंट से भी मैम्बरों को चुन कर भेजना चाहिए।

एक बात मैं भीर कहना चाहता हूं कि क्लाज 4 पार्ट 3(ए) में जहां विकास जरन-लिस्ट्स को लिखागया है उस में कोई ऐसे ऐडीटर को चुन कर नहीं भेजना चाहिए जो कि मैंनेजमैंट में डाइरैक्टर हो क्योंकि विकय जरनिलस्ट्स ऐक्ट जब पास हमा तो बहुत से जो एडिटर ये वह निकाल दिये गये भौर जितने मैनेजर थे घोनर मैम्बर थे वह खद मालिक बन गये तो इसको ऐवायह करना चाहिए। एडिटर लोग जो कि खुद उस मैंनेजमेंट में डाइरैक्टर हैं ऐसे ऐंडीटर्स को भर्यात् डाइरैंबटर्स को इस में स्थान नहीं देना चाहिये । इस वास्ते मैं बड़े घदब के साथ निवेदन करना चाहता हंकि इस पर फिर से विचार करने की है। इस बौडी को एलेक्टिव भावश्यकता बौडी रखना चाहिए । प्रगर उस को घाप नौमिनेटिव बौडी रक्खेंगे तो इस में इंडि-पैडैंस नहीं रहेगी। द्याप ने प्रस की इंडि-पैंडेंस का ऐक्ट पास किया है। श्री भट्टाचार्य ने प्रेस की इंडिपेडिस का जिक कियालेकिन इसके धनुसार धनी इंडिपेंडें है ? इस बिल के भन्सार तो जो घखतारों के जरनिलस्ट्स की इंडिपैंडैंस है भी उस को भाप सीमित करते हैं क्योंकि इस वक्त जो एक विस्तत भीर व्यापक पधिकार है उस व्यापक पधिकार को प्राप इस तरह से संकृषित करते हैं। इस वास्ते मैं यह निवेदन करना चाहता हं कि बह जो प्रख्वार वालों को प्राजादी भीर स्वाधीनता है यह स्वाधीनता जिल्हा-एरी के हाथ में भाप सौंपना चाहते हैं, दो धादमियों के हाथ में जो कि चीफ़ जस्टिस धौर चीफ जस्टिस का जो रिप्रैजैंटेटिव होगा उस के हाथ में यह सारी कुंजी रखना चाहते हैं। उचित नहीं है। इस लिए मैं कहना चाहता हूं कि जुडिशिएरी को इसमें नाना भावस्यक नहीं है भौर भगर भाष बाकई प्रैस की इंडिपैंडैंस चाहते हैं तो भाष चनाव से बरते क्यों हैं? भागभी तो भाखिर चन कर भाये हैं ? जनता ने भाप को चनकर घेजा है भीर इसलिए इसको एलेक्टिक बौडी बनाने में क्या हर्जा है क्या भापत्ति है ? मैं यह कहना चाहता हुं कि जितने भ्राप 25 मैम्बर्स हैं उन पच्चीसों मैम्बरों को धापको चुनकर बुलाना चःहिए। हर घादमी को मौका देना चाहिये कि वह चुन कर भेजे। नोक-समा भीर राज्य सभा के मैम्बरों के बास्ते जो भाप ने दो लोक-सभा भीर एक राज्य सभा का रक्खा है तो उसकी जगह धापको 4 लोक-सभा से धीर दो राज्य सभा दे रखने चाहिएं ताकि भ्रपोजीशन का भी एक एक सदस्य उस में द्या सके। स्पीकर को यह प्रधिकार नहीं होना चाहिये कि वह नौमि-नेट करे बल्कि एलेक्शन का मधिकार होना चाहिए । भगर एलेक्शन का भधिकार होता धौर घपोजीशन एक तिहाई है तो कम से कम प्रयोजीशन का एक, एक प्रादमी उसमें धासकेगा । मैं इन शब्दों के साथ जो यह विधेयक है उसका सैद्धांतिक विरोध करता हं क्योंकि इस में नौमिनेशन की जो व्यवस्था की यई है यह बिरुक्त एक प्रलोकतांत्रिक है जब कि हमारा देश एक लोक तंत्री देश है। हमारी गाइबिंद दैमोक्सी नहीं है,

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लिमिटिड डेमोकेसी नहीं है-हम पुरी डेमोकेटिक स्टेट हैं। इसलिए हमें डैमोकेसी का पूरा भादर करना चाहिए भौर हैमोकेसी को सर्वत्र लाग करना चाहिए । मैं नहीं समझ पाता कि जब ग्राम पंचायतों गांव समामों, जिला परिषदों, कापोरेशन्त्र प्राप्त एसेम्बलीज मादि सब संस्थामी में इलैन्शन की व्यवस्था की गई है जो बाई ज सरकार एपायट करती है जैसे शिपिंग बोड जब उन का इलैक्शन होता है तो फिर सरकार इतने बाइड भीर बडे सबजैबट के बारे में इलैक्शन सेक्यों हिचकती भीर डरती 🕏 । लिहाजा सरकार को लेक्तन का प्रादर करना चाहिए भीर जहां नामीनेशन की व्यवस्था की गई है वहां इलेक्शन किय-जाना चाहिए।

Dr. L. M. Singhvi (Jodhpur): Mr. Chairman, I know that we would have another opportunity of dealing with the various classes of this Bill when we come to the clause by clause consideration stage. I would, however, like to speak on certain aspects of the Bill which are not, in my humble submission, altogether wholeson's. But in doing so, I would not like to detract from the welcome this Bill deserves. It is one of those privileged Bills, privileged on account of the feet that it deals with the fourth estate and privileged also because it is twice born. As you would recall, such a Bill was brought before the House several years ago but its birth was not really complete in the sense in which birth is recognised in the caste system of India. It has come again and I think the fact that it has reappeared reflects creditably on the intentions of Government to being into being an autonomeus body regulating the conduct of the press.

I should like to draw the attention of the House to 2 brief minut: of dissent I had appended to this Bi'll. I must say in referring to it that by and large, we found that several of our suggestions were acceptable at the joint committee stage and therefore,

[Dr. L. M. Singhvi]

the area of controversy or difference of opinion has been considerably reduced. Nevertheless, there persist in this Bill certain feature, which would consider extremely objectionable and unwholesome. In particular, I would draw attention to a very anomalous inclusion and conferment of power on the Chief Justice of India who would now, under this Bill, non-inate the chairman of the Press Council who would perform several nominating functions. I do not know how the Press Commission felt advised to recommend that these nominating functions should be invested in the Chief Justice of India. I claim to know a bit of constitutional law and it appears to me that it is altogether improper, if not totally unconstitutional, to enjoin functions under a statute on the exalted office of the Chief Justice which are essentially extra-constitutional. The Constitution prescribes the tenure of office of the Chief Justice and Judges of the Supreme Court and it is under the Constitution that these judicial luminaries function. It is under the Constitution alone that certain functions can be enjoined upon them. In trying to enjoin or impose upon the office of the Chief Justice certain functions in respect of nominating the chairman of the Press Council I think Government have disregarded the very framework and the underlying spirit of the Constitution of India.

I had raised this point at the stage of the joint committee, but 1:nfortunately my objections did not prevail then. It appears that perhaps the Government had consulted the then Chief Justice of India and made sure that he would accept these numinating functions under the statute. may have consulted and may have obtained his consent. But it is obvious that no Chief Justice can bind his successors in respect of assuming these extra-constitutional functions. all, a particular Chief Justice might be inclined to take upon himself the responsibility of assisting the Government or the responsibility of nominat-

ing a person to be the chairman of the Press Council. But his successor may well turn round and say, This is none of my functions. This is not one of the functions prescribed by the Constitution. This is not one of the responsibilities and duties enjoined upon me by the Constitution. I shall not perform it'. What will then? A piece of legislation which does not even anticipate elementary occurrences like this is not a good piece of legislation. Obviously, such functions cannot be imposed or enjoined upon the Chief Justice of India and his office. I have considered it appropriate to append a minute of dissent particularly on this aspect of the matter. I have said:

"I do not know what justification there is for introducing the Chief Justice of India in the process of the composition of the Council After all, the functions of the Chief Justice are defined in the Constitution and it is neither fair nor proper to cast on that exalted office a host of extra-constitutional duties and obligations, which may not only be onerous but also embarrassing. By not delimiting in detail the categories from which the Chief Justice should exercise his powers of nomination under this enactment, the Chief Justice may well be confronted with a complex and dilemmatic administrative predicament".

How is it that the Chief Justice would be able to pick and choose persons who should fill these offices in the Press Council? What superior wisdom, knowledge or acquaintance with persons or current problems in the field of journalism could the Chief Justice claim for effecting appropriate nominations? It appears to me that so far as this aspect of this legislation is concerned it is altogether indefensible. Whatever may be said for the consideration of importing the element of impartiality into this. I think the considerations I have just pointed out,

on account of the fact that the Chief Justice cannot be the appropriate person for making these nominations, far outweigh the consideration of impartiality which should, no doubt, remain there, but which can be ensured in ways other than this.

I would also like to mention at this stage that the composition of the Council is based more on a cleavage of classes and interests than on a piuralistic and functional basis. I feel that it would have been far more in the interest of the Press Council if functional interests were better and more directly represented. It appears to me that there is a greater awareness of classes than an awareness of functions to be performed by persons.

In this context, it also appears to me that some of the expression used in this piece of legislation are not appropriate. For example, the Chairman is described as a whole-time officer. I would have envisaged a Chairman of a very high status, an eminencea, not a wholetime officer. The kind of bureaucratic limitations that appear to have operated in even devising the phraseology, indeed afflicting the provisions of the Bill with such phraseology, is evident in a host of phrases such as 'whole-time officer to be Chairman of the Press Council'

Shri C. B. Pattabhi Raman: The Joint Committee struck out the word honorary'. They wanted a salaried officer.

Dr. L. M. Singhvi: I agree that the officer should be whole-time. The person discharging this function could be a part-time person too. But to describe him as whole-time officer is really to denigrate the office and to bring it down, by sheer devaluation in the currency being used in describing him.

Shri Warior: What more appropriate term would he suggest?

Dr. L. M. Singhvi: You need not have it. It was not necessary to say 'whole-time officer'; it was not at all necessary. For example, you do not say that in other cases. In the Constitution, we prescribe the functions of a Judge. We do not say that he is a 'whole-time officer', though he is one. As a matter of fact, it is wholly superfluous, a redundant phraseology which has been imported into this statute. If that were so, we would have to call the minister a wholetime officer, as also the judges of the High Court and the Supreme Court as wholetime officers. It is wholly superflous and it might really detract from the high status that we are contemplating for the chairman of the council. Now, the power to censor third parties who are neither journalists nor concerned directly with this autonomous professional body is misplaced power, misconceived conferment of powers. Obviously we are not doing away with the Constitution because of bringing into existence a professional body of journalists such as this council. We are not supplanting courts either. Anyone else can be brought in as a third party . . (Interruptions). A proprietor could perhaps be brought in the ambit of this but I am talking of anybody, any citizen. Their rights cannot in any way be abridged or affected by the operation of this statute because this statute is after all subject to the Constitution. I also submit that the council which has been invested with powers of civil courts should not be thought of as a tribunal, even a domestic tribunal wholly supplanting the law of the land. The freedom of speech Constitution, the guranteed in our fundamental freedoms that are cnshrined in our Constitution are and must be preserved. This enactment is in order to make these freedoms more effective by making our Press more responsible and making it freer. By making it a tribunal and seeking to supplant the process of law under the law of the land, one would perhaps be weakning the freedom that we enjoy under the Constitution.

[Dr. L. M. Singhvil

Mr. Chairman, these are some the points which strike one as the most fundamental in the composition and functioning of the press council. At the same time as I said at the outset, the establishment of a body such as the press council is very much to be welcomed and reflects creditably on the earnestness and the intentions of the government to bring this into existence. It is a resurrection of this body for this body lay in debris all this time; as a matter of fact this body had been resurrected under the present government. It will have a great role to play in bringing into existence large schemes of training in responsible journals, in weeding out rellow journalism and irresponsible journalism and indecent and rulgar journals. The other day the tion. Minister said that it was necessary to bring into existence some uniform body of laws to correct or to rectify obscenity in the publications in our country. It is very difficult to define obscenity and vulgarity. There is a very real danger that in the name of suppressing obscenity sometimes you may be suppressing genuine literature as happened in the history Literatures in various countries. appears to me that in matters such as these the press council, an autonomous professional body, responsible, dynamic, living and resilient could contribute a great deal. I hope that the Press Council will rise to our expectations in this regard.

With these words, I welcome the Bill, while opposing very emphatically the provision in particularly about enjoining the Chief Justice of India to nominate the Chairman and to perform other nominating functions under this statute.

धी श्रीनारायण वास (दरभंगा): सभा-पति गहोदय, प्रेस काउंसिल बिल जो हमारे सामने उपस्थित है, उसका मैं हृदय से समर्थन करता हूं। मैं यह बतलाना चाहता हूं कि सगमग नौ दस बरस पहले प्रेस कमिशन की नियुक्ति हुई बी धौर उस ने हिन्दुस्तान की प्रेस, हिन्दस्तान के समाचार पत्नों घौर उन में काम करने वाले पत्नकारों के सम्बन्ध में हर एक पहलू से जांच पड़ताल की थी। उस प्रेस कमिशन की सब से महत्वपूर्ण सिफारिश यह थी कि जल्द से जल्द पत्रकारों के सम्बन्ध में . समाचार पत्नों के सम्बन्ध में. उन के कामों को नियंत्रित करने के लिए या खास कर हिन्द-स्तान में जो प्रैस हैं, उन की स्वतंत्रता की रक्षा करने के लिए ग्रीर पत्रकार लोग जो काम करते हैं, वे प्रपने पेशे में ऊंचे से ऊंचा भादमं रख कर काम करें, इसके लिए एक प्रेस काउंसिल की स्थापना की जाए। उसी सिफारिश के फलस्वरूप यह विधेयक हमारे सामने प्राया है । इस विधेयक को राज्य समा से स्वीकृति प्राप्त हो गई है भौर भव यह हमारी स्वीकृति के लिए हमारे सामने भाया

15:26 hrs.

[MR. SPEAKER in the Chair]

इस सदन में इस पर प्राज जो बहस हुई है उस के दौरान में बहुत से माननीय सदस्यों ने देश की वर्तमान प्रेस की जो वर्तमान प्रवस्था है, उसकी धोर सदन का ध्यान खींचा है। हम सभी जानते हैं कि हमारे देश में जब हम प्राजादी की लड़ाई लड़ रहे थे उस समय समाचारपतों ने भाजादी के भान्दोलन को भागे बढ़ाने के लिये बहुत ही प्रमुख काम किया था भौर देश में स्वतंत्रता की भावना जगाने में, स्वतंत्रता को भाष्त करने के लिए भान्दोलन करने में बहुत सहायता प्रदान की थी। तत्कालीन समाचार पत्नों ने जो योगदान इस में दिया, बह इतिहास में भमर रहेगा।

लेकिन जब हम धाजाद हो गए तब धीरे धीरे ऐसे समाचार पत्न जिन्होंने राष्ट्रीय धान्दो-लन में को धागे बढ़ाने में बहुत जबदेस्त काम किया था, लगभग मिट चुके हैं। प्रधिकतर धाज जो समाचार पत्न हमारे देश में दिखाई देते हैं ऐसे हैं जो या तो किसी व्यक्ति विशेष के समाचार पत्न हैं या कुछ कम्बाइंड के हैं या कुछ संस्थाधों के हैं जिन संस्थाधों पर कि कुछ बोड़े से लोगों का नियंत्रण है। उन

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Population in Amritsar
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संस्थाओं की श्रोर से ज्यादातर समाचारपत्न बलाये जा रहे हैं।

जब हम ने प्रपने देश में संविधान का निर्माण किया तो उस में हमने मोलिक प्रधि-कारों का, फंडेमेंटल राइटस का भी जिक किया । उस में सब से प्रमुख स्थान हमने प्रपने देश में भाषण की भाजादी या भपने भावों को प्रकाश में लाने की घाजादी को दिया। यचिप संविधान की उस धारा में हमने यह भी निश्चय किया था कि यह जो भाषण देने की स्वतंत्रता होगी या ग्रपने भावों को ब्यक्त करने की स्वतंत्रता होगी, उसका नियंत्रण हम रीजनेबल तौर पर समाज में शांति बनाये रखने की दिष्ट से या भौर कछ भी विभिन्न इष्टियों से कर सकते हैं लेकिन यह बात मही है कि जब हमने भ्रपने देश में प्रजातंत्र की स्थापना का, ऐसे प्रजातंत्र की स्थापना का निर्णय किया जिस में सामाजिक न्याय, ग्रायिक न्याय भौर राजनीतिक न्याय सर्व-साधारण को प्राप्त हो तो उस में यह बात भी तो जरूरी है कि हमारे देश में ऐसे समाचारपत हों. हमारे देश में ऐसे पत्रकार हों कि जो हमने घपने संविधान में उद्देश्य माने हैं. उन उद्देश्यों को पूरा करने में हमारे सहायक हों। यह बात भी सही है कि प्रजातन्त्र तब तक ठीक से नहीं चल सकता है जब तक कि उस में बोलने की प्राजादी न हो, लिखने की श्राजादी न हो, या संगठन करने की श्राजादी न हो । प्रजातंत्र को ठीक से चलाने के लिये स्वतंत्र विचार, निर्मीक विचार, जिस पर किसी तरह का दबाव न हो, भावश्यक है। इस लिये कहा गया है कि प्रजातंत्र की चलाने के लिये सब से जरूरी है कि हम प्रपने देश में विचार की स्वतंत्रता रक्कों, भाषण की म्बतंबता रक्खें । इस सम्बन्ध में कहा जाता है कि यह एक ऐसा विषय है कि जिस में सरकार ऐसी संस्था है जो कि धपना प्रभाव जनाने के लिये भी समाचार पत्नों पर अनुचित दवाब विभिन्न रूमों से डाल सकती है। यह एक ऐसी शक्ति है ...

स्रप्यक्ष महोदयः श्या माननीय सदस्य दो चार मिनट में खत्म कर देंगे ।

भी भोनारायण दासः मधीतो मैंने प्रारम्मही किया है ।

धम्पण महोवय : तब फिर माननीय सदस्य घ्यानाकवंण प्रस्ताय के बाद ही बोर्लेंगे ।

15:31 hrs.

CALLING ATTENTION TO MAT-TER OF URGENT PUBLIC IM-PORTANCE—contd.

Bombing on Civilian Population in Amritsar—could.

Shri S. M. Banerjee (Kanpur): Sir, I call the attention of the Minister of Defence to the bombing on the 2 and September, 1965 on civilian population in Amritsar by Pakistani planes after the announcement of cease-fire.

Also, we have got news that there are reports that even after the cease-fire Pakistan is sending some of its troops to infiltrate behind our lines and in other areas bad characters have been encouraged to infiltrate behind our lines and to loot property. I want to know what the position is about this matter also.

The Minister of Defence (Shri Y. B. Chavan); Sir, in one of the most barbarous and indiscriminate bombings, Pakistani Air Force attacked Amritsar yesterday at 4:15 p.m. Two B-57s and three F-86 Sabre jets of Pakistan Air Force raided Amritsar and dropped bombs indiscriminately in and around Chheharta which is about five miles from Amritsar. The aircraft came in at a low height and and were engaged by our arti-aircraft guns. The raid lasted minutes. Three bombs were dropped about 400 yards away from ti Khalsa College towards Chheharta in the fields injuring a woman and a child

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[Shri Y. B. Chavan]

Three and damaging crops. pombs fell right in the populated area of Chheharta known as Pratap Bazar, 400 yards from the Chheharta Gurdwara demolishing 40 houses and damaging another 35. Dead bodies so far found are 50 including women and children. The debris is being searched for more About 65 seriously bodies. cases have been admitted in the hospital. Close to this populated area of Chheharta, another six bombs fell in the fields near the railway station. This place is about 6 miles from the aerodrome. All bombs were of 1000 lbs. The planes did strafing as well, as indicated by bullet marks on the walls of various houses. There were no military objectives in the vicinity.

Shri S. M. Banerjee: This unprecedented, uncivilised and barbarous bombing by Pakistan even after the announcement of the cease-fire has given a feeling in the country that this was a calculated action and is a prelude to further violation of the ceasefire by Pakistan. I want to know whether this nefarious act of Pakistan against humanity has been brought to the notice of the United Nations, not only to the notice of the United Nations, but of the entire world, to tarnish the face of defeated Pakistan?

Shri Y. B. Chavan: Yes, Sir; we have brought this to the notice of the UNO.

Mr. Speaker: He wants to know whether other countries also have been informed.

Shri Y. B. Chavan: Others steps are also being taken.

Shri Daji (Indore): The hon. minister himself has characterised this act as barbarous. Is it true that the government has information that instructions were issued by the Pakistani Command that as a cease-fire was coming, all possible attacks and all possible infiltration should be completed swiftly? Is it also a fact that firing continued up to 5:33 this morning and might have continued a little later also? In view of this, is the government thinking of taking steps to

take up this matter as a war crime and bring to trial the Pakistani officers responsible for this, most barbarous and inhuman act, as in the case of Nuremberg trial?

Shri Y. B. Chavan: We had some information that such orders were issued by the Pakistani authorities. Naturally we had to issue instructions to our people in the field that if any attacks are made, counter-attacks should be made.

My information is that in the Lahore sector the fight continued till 3.30 this morning.

Shri Daji: What about making this as a war crime before the U.N.?

Shri Y. B. Chavan: I have given the facts

जी किशन पटनायक (सम्बलपुर) क्या प्रधान मंत्री के द्वारा सीज फायर का एलान होने के बाद सीमान्त शहरों में एन्टी एग्नरकापट गन्स भीर सिविल डिफेंस में कुछ डिलाई भ्रा गई थी। इस के बारे में क्या वास्त्रिकता है।

Shri Y. B. Chavan: It is not correct to say that there was any relaxation on the efforts of anti-aircraft guns. Anti-aircraft guns went into action yesterday. That was why, because they could not attack any military targets as such, on their way back they took the very very barbaric step of releasing their bombs on the civilian population.

भी बागड़ी (हिसार) : मध्यक्ष महोदय, पाकिस्तानी गैरइन्सानी सुन्क भीर जंगलीपन की जितनी निन्दा की जाये वह थोड़ी हैं। लेकिन यह जानते हुए कि भ्रमृतसर पर दुश्मनों का हमला हो सकता है, भीर वार बार जब उस पर दुश्मनों का हमला हुधा है तब उन्होंने उन को हटाया भीर हमला नहीं करने दिया। लेकिन कल सीच फायर के बाद हमला होने से जो मृत्य दुई हैं उन की संख्या भव तक सब हमलों से ज्यादा है। क्या इस का कारण यह नहीं है कि हम ने जंगबन्दी की जो हिटायत शी उस के साम हमारी सरकार ने यह हिटायन

भपने फौजी भफसरों को नहीं दी कि हमल का बचाव बदस्तुर रखा जाये 3.30 तक जिस के परिणामस्वरूप हमारा शहरी बचाव डीला रहा ।

Shri Y. B. Chavan: I do not think the hon. Member is assessing the situation properly. It is very incorrect.

Shri Indrajit Gupta (Calcutta South West); Sir, we read in the papers that a formal protest has been lodged by our Government at the United Nations regarding yesterday's barbarous incident. But in view of the fact that attempts are being made consistently in certain interested quarters to equate the aggressor with the victim of aggression throughout the conflict, may I know whether the Government propose to take any early steps and effective steps to publicise this, yesterday's, bombing deliberate of civilians throughout all the major capitals of the world, because this has a very vital bearing on showing the attitude of the two parties concerned towards the whole affair?

Shri Y. B. Chavan: Yes, Sir; already action has been taken in this matter.

भी बागड़ी : घध्यक्ष महोदय, मेरे सवाल का जो जबाब मंत्री महोदय ने दिया है मैं उस के बारे में ग्राप की व्यवस्था बाहता

भ्राप्यक्ष महोदय : माननीय सदस्य के सवाल का जवाब मंत्री महोदय ने दे दिया लेकिन वह खामोश बैठ रहे। उस के बाद इसरा सवाल भी हो गया । भव माननीय सदस्य खड़े होते हैं कि यह व्यवस्था का प्रश्न है। यह नहीं हो सकता है।

भी बागडी: मैं तो प्राप की व्यवस्था मांग रहा है।

ध्रध्यक्ष महोदय : ध्रव तो दूसरा सवास भी हो चुका है।

भी बागड़ी : मेरी बात तो प्राप सुन वीषिये ।

धा शक्स महोदय : वह मैं बाद में सुनुगा ।

Shri Buta Singh (Moga): Sir, I want to know whether inadequacy of antiair protection displayed on this occasion was due to gross negligence or a part of approved military objective?

Shri Y. B. Chavan: No, Sir.

भी गुलदान (मटिंडा) : क्या यह बात सच नहीं है कि हमारे जो तोपची वहां पर ये उन को डिलाई के घादेश दे विये गये वे इस के कारण शहरी भावादी पर वमवारी हई । चगर ऐसा हचा तो क्या सरकार ने विदेशी पत्नकारों को वहां ले जा कर उन को दिखलाया है कि सिविल धाबादी पर बमबारी हुई है।

Shri Y. B. Chavan: As I said, steps about publicity of this matter are being taken and the suggestion made by the hon. Member is one of them.

भी घोंकार लाल बेरवा (कोटा) प्रखबारों को देखने से मालम हमा है कि प्रमृतसर भीर जोधपुर के पन्दर दोनों जगह बमबारी हुई । जैसा ध्रमृतसर का हाल घाप ने बताया वसे जोधपुर का भी बतावें कि कहा कल रात कितने बम गिरे भीर कितना नश्सान हमा ?

Shri Y. B. Chavan: Unfortunately, Jodhpur has been a consistent target of the Pakistan Air Force throughout this hostility and there also they have certainly made very indiscriminate bombing on the civil population. As for details, I have not got the formation here; I will require notice.

बी ब्रॉकार लाल बेरवा: जैसे ब्रम्तसर में बमवर्षा हुई वैसे ही जोधपुर में भी की गयी। वहां कितना नुक्सान हथा ?

ग्रध्यक्ष महोदय : वह कहते हैं कि उस की तफसील उनके पास नहीं है।

Shri D. C. Sharma (Gurdaspur): The cease-fire was declared at 12.30 p.m. and it became effective at

[Shri D. C. Sharma]

(C.A.)

a.m. May I know if this question had been put to any student of international law as to what the obligations of Pakistan were under the international law towards carrying out the cease-fire and, if it has been done, what remedy has it suggested—whether we should go to an international court or something like that?

Shri Y. B. Chavan: I do not think it is a matter of any interpretation by any jurist in this matter. The matter was absolutely clear that the cease-fire was declared. So far as the activity is concerned, it was something which could be controlled by immediate orders. So, it was very easy for Pakistan to control the aircraft activities particularly when the aircraft was going against civil population which was against all canons of morality and warfare.

भी बागड़ी: श्रध्यक्ष महोदय इस सवाल के जवाब में दो तीन बुनियादी बातें भानी बाहिए थीं। यह ठीक है कि उनका जो शहरी श्रावादी पर हमला हुआ वह उनकी बरबरियत थीं। लेकिन उसके बारे में मंत्री महोदय का इस प्रकार का जबाब भाना चाहिए कि हमारी तरफ से सायरन ठीक समय पर बजा, हमारे हवाई जहाज बचाव के लिए गए या हमारी एंटी एयरकापट ने क्या काम किया। ऐसा जवाब भाने से जनता का मन भरत। यही भेरा व्यवस्था का सवाल है।

Shri Y. B. Chavan: I would like to make clear one or two points that he has raised. As far as the aircraft guns were concerned, they went into action and it was only because of that that some of the military targets were saved. As for aircraft going in the air to take on those bombers, the main difficulty about Amritar or any other area nearer the frontier is that these planes can sneak in at very low alltitude.

Shri Hem Barua (Gauhati): That is what they had been doing.

Shri Y. B. Chavan: Therefore, it was rather difficult to catch them on the radar and to take them on in air battle. That was the main difficulty.

Shri S. M. Banerjee: I have a submission that another point was referred to and I requested the hon. Minister to reply about reports that even after the cease-fire Pakistan is sending some of its troops to infiltrate behind our lines.

Shri Y, B. Chavan: We had anticipated, with all this cease-fire and other things, that their activities about infiltrators—will continue and we have given strict instructions to our armed forces to deal with them very firmly.

15.432 hrs.

PRESS COUNCIL BILL-contd.

Mr. Speaker: The House will resume consideration of the Press Council Bill, as passed by Rajya Sabha Shri Shree Narayan Das may continue his speech.

15.44 hrs.

[Mr. DEPUTY-SPEAKER in the Chair]

भी भी रारायण बास : अध्यक्ष महोदय
मैं यह कह रहा था कि प्रजातंत्र के सफल
संवालन के लिए स्वतंत्र और जबाब देइ
प्रेस की बहुत ही धावश्यकता है।
इसीलिए हम ने अपने संविधान में भाषण
की और लेख की स्वतंत्रता का समावेश
मौलिक प्रधिकार के क्षेत्र में किया है।

हम यह भी जानते हैं कि हमारे देश में जो समाचारपल हैं या प्रेस हैं उनका, जो हमने प्रपने संविधार के निर्माण के साथ बातावरण पैदा किया है उस बातावरण में जिस जिम्मेदारी के साथ संचालन होना चाहिए वह नहीं होता । इसके कई कारण हो सकते हैं, लेकिन मुख्य कारण यह है कि हमारे देश में जो प्रधिकांश सन्।चारप्रव हैं, जो कि सार्वजनिक मते विभिन्न सवालों पर तैयार करते हैं, उनका संचालन, नियंवण या उनकी मिल्कियत कुछ ऐसे थोड़े से लोगों के हाथ में हैं जो सचमुच में लिखने की स्वतंत्रता को खत्म कर सकते हैं।

जैसा कि कई माननीय सदस्यों ने कहा कि अखबार चलते हैं, लेकिन उनके जो सम्पादक हैं वे समाचारपत्न के संचालन में उतने स्वतंत्र नहीं हैं जितने कि होने चाहिए । ग्रीर ऐसे भी समाचारपत्र हमारे देश में हैं, जो सार्ब-जनिक मत का निर्माण करने के बजाय उसकी ब्रेढंग पर ले जाया करते हैं। चर्चाकी गयी है कि हमारे देश में जिसको ग्रंगेजी में कहते हैं "यला प्रेस" वह भद्दे डांग से जा स्वतंत्रता हमने ग्रपने संविधान में समाचारपत्नीं की दी है उसका दुरुपयांग करते हैं। इस बात को जहां तक कान्त से रोका जा सकता है उस के लिए कानूनों का निर्माण किया गया है। लेकिन कुछ समाचारपत्न कानुन से बच कर कान्न की मंशा की प्रवहेलना करते पाए गए । इसलिए समझा गया कि ऐसे लोगों पर नियंत्रण रखने के लिए एक ऐसी संस्था का निर्माण किया जाए जो कि पत्नकारों द्वारा संचालित हो, जिसके जरिए ऊंचे ग्रादर्श को कायम रखाने में सहायता मिले।

यह भी कहा जाता है पत्रकारों की कोई ऐसी संस्था बनायी जाए जिसके जिम्मे यह काम किया जाए कि यदि कोई समाचारपत्र ऊंचे भादर्श से काम न करेतो वह उसके काम की विवेचना करे, भीर यह संस्था पत्रकारों की ही हो ।

इसलिए यह भावश्यकता मालूम हुई कि प्रेस काउंसिल नाम की एक संस्था बनायी जाए । इस संस्था के जिम्मे भौर कामों के साथ कुछ ऐसे काम सौंप जाएं कि जो पलकार 1451 (Ai) LS—8. हैं, बाहे वे विकाग जरनितस्ट हों या दूसरे तरह के पत्नकार हों, यदि उनके लिखने से कोई विशेष परिस्थिति पैदा हो तो वह संस्था उस काम की जांच करे।

इस सम्बन्ध में मैं एक बात कहना चाहता हुं, जिसको हमारे माननीय सदस्य श्री सिषवी साहब ने भी कहा है। यह बात जरूरी है कि प्रेस काउंसिल जैसी संस्था का निर्माण करने के लिए उसके सदस्यों को नामजद करने बाली ऐसी कमेटी या ऐसे व्यक्ति होने चाहिए जिन पर किसी प्रकार के पक्षपात का सन्देह न हो सके। लेकिन सिंघवी साहब ने यह प्रश्न उठाया है कि चीफ जस्टिस न्याय विभाग में ही काम करते हैं। हो सकता है कि जो धाज के चीफ जस्टिस हैं उन्होंने यह कब्ल कर लिया हो कि जो काम उनको इस विधेयक द्वारा दिया जा रहा है उसको वह करेंगे भीर हो सकता है कि वर्तमान चीफ जस्टिस उसको कर सकें। लेकिन धगर दूसरे चीफ जस्टिस जो इन के बाद भाते हैं, यदि वह इस काम को करने से इन्कार कर दें तो हमारा यह कानून इनफक्चूबस हो जाएगा हम समझते हैं कि इसके लिए कोई दूसरा उपाय सोचा जाना बाहिए कि जिससे चीफ जस्टिस के इस काम को किसी दूसरे के जरिए कराया जा सके।

दूसरी बात इसके सम्बन्ध में हमारे माननीय मिल श्री रचुनाथ सिंह ने उठायी। मैं समझता हूं कि यदि इस संस्था का निर्माण चुनाव के जरिए होगा तो ठीक नहीं होगा। हम इस को एक सैमी जुडीशियल संस्था बनाने जा रहे हैं। जो पलकार काम करते हैं उनके काम के बारे में जब कोई शिकायत झावेगी तो उसकी जांब, उसकी छानबीन यह संस्था करेगी और उस पर झपना निर्णय देगी। झगर यह चुने हुए लोगों की संस्था होगी, चुने हुए लोगों के ऊपर कैसा दबाब पड़ता है, कैसा एक प्रैशर पड़ता है जिसमें वह झपने कर्तव्य का पालन ठीक तरीक़ से नहीं कर सकते हैं। इसलिए यह जो एक तरीक़ से स्थाय करने बाशी संस्था बनने जा रही है

[भी श्रीनारायण दास]

Press

इस को मैं समझता हूं कि जरा चुनाव से **घसग रखा** जाय । जो इस में विधान किया गया है कि उन को एक कमेटी के जरिए नामजद किया जायेगा वह कमेटी भी ऐसी संस्याधों. ऐसे संगठनों की सिफारिक से जो नाम भायेंगे उन नामों को ख्याल में रख कर नामजद करेगी ।

एक विशेष बात जिसकी चीर मैं च्यान दिलाना बाहता हूं उस पर जब क्लाज बाई क्लाज जिस्कशन होगा तब मैं बिस्तार से उस पर बोल्ंगा लेकिन इस ग्रवसर पर मैं केवल इतना कह दूं कि जिन पत्रकारों के खिलाफ़ कोई निन्दा का प्रस्ताव यह प्रैस कॉसिल करेगी. ऐसे पत्रकार धगर इस संस्था के सबस्य रहेंगे तो उन को उस से हट जाना पंडेगा। मैं समझता हं कि कोई ऐसा पत्रकार जिसके खिलाफ़ शिकायत हो भौर जांच करने के बाद धगर वह शिकायत ठीक ठहरे या प्रैस कौंसिल उन की निन्दा करे तो ऐसे लोगों को इस संस्था का मैम्बर पांच वर्ष तक कम से कम नहीं होने देना चाहिए। ग्रागे के वास्ते धगर ऐसे पत्नकारों के नाम प्राने की गंजाइश मभी हो तो मैं समझता हं कि उस को भी रोकने की कोशिश करनी चाहिए।

ध्यव इस के बाद जो यह विधेयक है उस में प्रैस कौंसिल जो हम बनाने जा रहे हैं उस प्रैस कौंसिल के बहुत से काम दिये गये है। मुख्य उद्देश्य तो उसका यह है कि प्रैस की स्वतंत्रता की रक्षा करे धौर प्रैस के संचालन में किसी प्रकार का दबाब बाहर से न धाने दे लेकिन मैं समझता हूं कि इसमें इस बात का समावेश नहीं किया गया है। कहा गया है कि वह प्रैस की स्वतंत्रता की रक्षा करेगी। मैं समझता हुं कि इस संस्था का यह भी काम होना चाहिए कि जो हमारे देश में प्रैस हैं. समाचारपत हैं वे ऐसे समाचारों को जोकि सस्य हों भीर जो कि भीवजैक्टिव हों ऐसे समाचारों को देना चाहिए । ऐसा विधान

उन के भ्रधिकार में जोडना चाहिए । मैं भीर ज्यादा समय नहीं लेना चाहता। क्लाज वाई विलाज हिस्कशन पर जब संशोधन पेश होंगे और जिसके लिए कि मैंने अमेंडमेंटस का नोटिस भी दिया है उस समय मैं विस्तार से इस पर कहंगा । मैं इस धवसर पर धौर ग्रधिक न कहते हुए इस विधेयक का समयंन करता हं भीर आशा करता हं कि जब यह विधेयक पास होगा तो हमारे देश में यह जो पत्रकारिता का काम चल रहा है यह ऊंचे भादर्भ के साथ चलेगा भीर एक ऐसी शद व पवित्र पत्रकारिता का यहां प्रचार होगा जिससे हमारा प्रजातंत्र दिन पर दिन मजबत बनेगा भौर प्रजातंत्र में हम ने भपने सामने ऊंचे से ऊंचे घादर्श रखे हैं उन घादशों की पूर्ति करने में हमारे पत्रकार सहायक होंगे।

भी ज्वा० प्र० ज्योतिवी (सागर) : उपाष्ट्रयक्ष महोदय मझे पता नहीं कि डांडेकर जी की पुज्य माता जी ने कभी बचपन में डांडेकर जी को डाइनिंग टेबल पर शोरबा डाल कर ग्रपन कमीज खराब कर लेने पर डांटा या नहीं भीर भगर डांटा था तो उन्होंने उस के विरुद्ध घपनी धर्पाल की थी या नहीं। मैं समझता हं कि यह जो समिति बनाई जा रही है यह एक परिवार की कमेटी के समान है। जरनिलस्ट्स का भी एक परियार है जो कि इस देश में काम कर रहे हैं तो ग्रब उनके लिए उस परिवार के कुछ बुज्गों को नामजद किया जाय वह बैठे एक जगह भौर यह बुजुगं देखों कि कोई पत्रकार भ्रपनी कमीज गंदी कर लेता है.....

एक माननीय सबस्य : इसके ता यह माने हए कि कोई जवान पत्नकार ग्रायेगा ही नहीं बडढे ही फा पायेंगे ?

श्री ज्या । प्रः ज्योतिश्री : वह प्रादमी जो प्रपनी कमीज गन्दी कर लेता है यह दाढी भी बढ़ा ले बढ़ा भी चाहे हो गया हो तो भी चंकि वह प्रपनी कमीज को गन्दी कर

लेता है इसलिए वह भी छोटा है भीर उस का मन छोटा है । इसलिए कोई भादमी चाहे उस ने 50 वर्ष इस जरनलियम में काम किया हो लेकिन ग्रगर वह जनश्लिश्म के जो कनवेंशंस हैं जो सिद्धांत हैं जो उसके भादमं हैं, उनकी कसीटी पर ग्रगर उस की बात ठीक नहीं उतरती है तो मैं कहता हूं कि वह बढा होकर भी वचकाना है भीर बच्चा है भौर उस को तम्बीह की जानी चाहिए। ध्रगर हम इस तरह की कमेटी बना दें जिसमें उस बानदान के बादमी बैठें, खानदान के बजगं बात करें, विचार करे, 25-26 मादमी, समझदार बजर्ग घादमी बैठें तो मै समझता हं कि वह जरूर ठीक तरह से विचार कर सकेंगे भीर मैं सरअता हं कि वह जरूर एक कसौटीदे सके हिस देश को जिस कसौदी के प्राधार पर कि जरनलिस्ट्स के कामों को नापा जा सकेगा ग्रीर सोचा जा सकेगा । जाहिर है कि प्रगर किसी बच्चे ने कहीं कोई ग़लती की है तो उस बच्चे की तम्बीह की जानी चाहिए धीर उस की डांट इपट की जानी चाहिए। मैं समझता हं कि इस में कोई ग्रपील का ग्रधिकार दिया जाय ऐसी बात नहीं है। जिस तरह से एक मां धपने बच्चे को जबकि वह प्रपना कपड़। खराब कर लेता है तो वह उसको डांट सकता है, मेरी मां मझे बचपन में डांटा करती बी तो उस पर हम ग्रपील का मधिकार नहीं मांग सकते हैं। कहीं ग्रयर बाप ने वचपन में किसी गलती पर कान हमारे गरम कर दिये हों तो उसके विरुद्ध हम धपील तो नहीं करते ? डांडेकर साहब ने भी हो या नहीं यह तो वही बेहतर जानें लेकिन कम से कम मैंने कभी उसके लिए घपील नहीं की । मैं समझता हं कि किसी भी भाई ने प्रपने पिता घववा मां के खिलाफ़ जोकि दरमसल प्रपन बच्चे की बहबुदी की दुरिट से बचपन में डांट डपट की होनी कभी कोई धपील नहीं की होगी । कभी किसी मजिस्टेट के यहां उसके विरुद्ध उन्होंने प्रपील नहीं की होगी। इसलिए मैं समझता हं कि यह जो मजिस्टैट की नियक्ति

की बात है वह स्वीकार नहीं की जानी चाहिए भीर यह एक सलत दिश्टकोण है। डांडेकर जी ने यह जो मजिस्ट्रेट्स की इस बिस के सम्बन्ध में चर्चा की है वह भनावश्यक है भीर इस तरह की कोई व्यवस्था इस किस में करने की कोई गावध्यकता नहीं है। मेरे मित्र श्री डांडेकर ने प्रजातंत्र की धौर चुनाकों की भी बात की भीर उन्होंने भारीय किया कि यह क्या बात है भीर यह क्या होंग है कि इस तरह से नामजद घादमी उस कमेटी में जाकर बैठें ? हम लोग जोकि यहां पर चने हुए घादमी श्राये हैं तो इस समिति में भी चुनाव के ऊपर घादमी बैठा लिये। इस तरह की बात कहने से जाहिर तो यही होता है जैसे जनतंत्र धीर चुनाव में बड़ी एक धास्था रखते हैं भीर नामजदगी के स्थान पर जब वह चनाव की वकालत करते हैं तो धवती और पर एक घबराहट पैदा होती है कि उन्होंने लोकतंत्र धीर चनाव की बात कह कर एक बढ़ी भारी बात कह दी । लेकिन घगर हम जरा ठंडे दिमाग से विचार करेतो उसमें हमारे क्रिए कोई इस तरह से घवडा जाने की बात नहीं है। मैं उस के लिए यह कहना चाहता हं कि हम एक जरिस्ट, एक ग्रदालत बैठाते हैं. एक जज बैठाते हैं भीर करल का एक मकदमा उस के सामने सनवाई के लिए बाता है बौर वह जरिस्ट उस पर गम्भीरतापूर्वक विचार करता है कि अमुक आदमी ने करल किया है ग्रयवा नहीं। इस पर श्रम को विचार करना है कि वया वह जुरिस्ट हमें चुनाव की प्रणाली से वहां बिठाते हैं ? हम सोचते हैं कि कीन सं ऐक्सपटंग है इस बस्ती के कीन से पेसे प्रतिरिठत प्रादमी हैं जोकि एक ठंडे दिमास से सही फैसला ले सकते हैं । एक व्यक्ति जिसे कि हम ने इस काम के लिए कुर्सी पर बैठाया हे जरा हम गम्भी ग्लापूर्वक भीर ठंडे दिमास से गौर करें कि क्या उस किम्मैदारी के पद के लिए चुनाद हमें कराना प्रपेक्षित 🖁 ? इसलिए हर जगह चनाव, चनाव की ग्ट लगाना उचित नहीं है । वैसे जहां तक चुनाब के निदात की बात है यकीनन चनाव एक

[श्रीज्वा० प्र०ज्योतिषी]

सही बात है और हम चुनावों को पसन्द भी करते हैं क्योंकि चुनाव हमारे प्रजातंत्री व्यवस्था में एक बड़ा महत्य रखते हैं लेकिन हर क्षेत्र में चुनाव श्रवश्य हों यह कोई श्रावश्यक तो नहीं है। भ्रव सर्विसेज में क्या हम चुनाव के श्राधार पर भर्ती कर रहे हैं? कोई कमिशन बनाना होता है तो हम ऐक्सपट्स को वहां बैठा देते हैं भीर इसी तरह से हम यहां पर जरनिलस्ट्स के परिवार में से ऐक्सपट्स की टोली को हम बिठाना चाहते हैं। मुझे तो कोई ऐसा नहीं सगता है कि हम इस से प्रजातंत्री प्रणाली पर कोई बड़ा प्राधात कर रहे हैं।

एक चीज को हमें भीर दुक्स्त करना है। यह बात सच है कि इस देश में जरनलिज्म का स्तर बहुत भ्रच्छा रहा है। इस देश का राजनीतिक दृष्टिकोण ही नहीं भ्रपित इस देश में जो स्वाधीनता की ग्राग भड़कायी बी उसका शंखनाद करने में इस देश के पत्रकारों ने बड़ा मुल्यवान सहयोग दिया है । मैं देखता हं भीर जैसा कि हमारे भाई ग्राल्वा साहब ने एक उसका इतिहास पेश किया श्रीर मैं भी उसे मानता हं कि इस देश के जरनलिज्म का इतिहास इस देश की कुर्वानी का इतिहास है। इसी जरनलिज्म के क्षेत्र में तिलक, महात्मा नांधी भीर सी० वाई चिन्तामणि जैसे महा-पुरुष रहे हैं। प्रताप के स्वनाम धन्य सम्पादक श्री गणेश शंकर विद्यार्थी जैसे महापुरुष इस जरनलिज्म के काम में रहे हैं जिन्होंने कि इस देश को भपनी एक विचारधारा दी, भपनी जिंदगी दो भीर सपना खन दिया। लेकिन इन दिनों क्या हुआ है उस चीज की तरफ़ मैं ग्रभी ध्यान देना चाहता हं। मैं यह नहीं मानता कि जरनलिज्म बचकाना है। यह हो सकता है कि हमारे जरनलिस्ट्स में से कुछ बचकाना हों। यह निश्चित बात है कि भाभी श्रभी वह अंडे में से निकले हैं। एक ग़लत क्याल ले कर निकले हैं। पत्नकारिता के सम्बन्ध में कुछ लोगों को यह ख्याल प्राया है कि इस पत्रकारिता की बदौलत प्रधिक

पैसा पैदा किया जा सकता है भीर कुछ लोगों ने पत्रकारित। का धंधा पैसा पैदा करने की नीयत से भ्रपनाया है । पूजीपितयों ने देखा कि जहां हम एक मिल नयी खोल कर पैसा कमा सकते हैं वहां इस पत्रकारिता के धंधे से भी पैसा खुब पैदा कर सकते हैं। एक श्रखबार चला कर हम ग्रखाबारों की एक चेन तैयार करके काफ़ी पैसा पैदा कर सकते हैं। इस देश को हम इस तरह से एक गति देसकते हैं। हम भ्रपने दिमाग़ के मुद्राफ़िक भ्रपने दृदय के मुद्राफ़िक इस देश की राजनीति को एक मोड़ दे सकते हैं यह चीज उनके श्वाल में प्रायी है। यह दिमागु में उनके ग्राया कि इस तरह से वे ग्रपनी विचारधारा को इस देश की नसों में इंजीवट करने में कामयाब हो सकेंगें । उन्होंने जगह जगह भ्रसाबार निकाले भ्रष्टाचार को दबाने के लिये, एक ध्रखबार चला भ्रष्टाचार को करने के लिए, एक इधर, उधर रंग बिरंगे मखबार चले, पीले, काले, विभिन्न रंगों के ग्रखबार चले। यह दुर्भाग्य की स्थिति है भीर निश्चय ही ऐसे प्रख्बारों पर नियंत्रण करना चाहिए। यह निश्चित रूप से जरनलियम की नीति है एक बड़े तबक़े की, तो यह ऐसी चीजें हैं जिनको कि हमें खत्म करना है। श्री खाडिलकर ने शंग्रेजी प्रखाबारों की तारीफ़ की भीर कहा कि ब्राप्रेजी अखबार बहुत बच्छे हैं। मैं मानता हूं कि बहुत से भंग्रेजी पत्र भच्छे हैं। माननीय मदस्य ने वर्नेकुलर पेपर्ज के बारे में कहा कि उन में उतनी भ्रच्छ।ई नहीं है। सीभाग्य से मुझे वर्नेकुलर पेपर्ज में काम करने का मोका मिला है। 16 hrs.

उपाध्यक्त महोदय : क्या माननीय सदस्य दो तीन मिनट में खत्म कर देंगे, या बह भीर समय चाहते हैं ?

भी.ज्या० प्र० ज्योसियी : मैं कुछ भीर समय जाहुंगा ।

उपाप्यक्त महोदय : तो फिर वह भगने दिन भपना भाषण जारी रखें। 16.01 hrs.

CIRCULAR RAILWAY IN CALCUTTA*

Shri Indrajit Gupta (Calcutta South-West): Mr. Deputy-Speaker, I had asked for this half hour discussion on the basis of the most unsatisfactory and evasive replies which had been given by the Ministers in reply to the questions asked here on the 10th of this month. I am very sorry to find that the Minister himself is not present here, today.

The Deputy Minister in the Ministry of Rallways (Shri Sham Nath): Sir, he is just coming; he is in the other House.

Shri Indrajit Gupta: The burden of my contention is that on the basis of these replies which we have listened to the other day and which are part of the record of this Parliament, it is quite obvious that an attempt is being made again to shelve this whole question of a circular railway Calcutta indefinitely. I am charging that this is a deliberate attempt bypass this whole question and adopt delaying tactics all without having the over again courage to say openly that for some reason or other-I do not know what-Government seems to be opposed to this whole idea of a circular railway which is now the unanimous demand of the entire people of Bengal, of all political parties as embodied in unanimous resolution adopted by the State Legislative Assembly on March this year.

The urgency of this problem, the need for a circular railway in Calcutta is not capable of being seriously disputed now by anybody, but an attempt is being made by the Railway Ministry to minimise it. I hope this discussion will at least help to throw some light on the mystery behind this. What are the forces and factors operating behind the scenes and in whose vested interests is an attempt

being made once again to hold up this whole project?

The other day, the Minister and his Deputy told us that once again this whole matter is going to be referred to a committee which is going to go into this whole question and study it in conjunction with similar traffic problems of Madras, Bombay and so onother cities as well. An impression was sought to be given that there is still much to be said on both sides of the question, a circular railway alternative means other than a circular railway have yet to be properly assessed and, therefore, there is need for still another committee.

I would just point out that this is a thoroughly lame excuse, for simple reason that this matter has been investigated and studied years together and on more than one occasion. I hope the Deputy Minister knows that in 1947 under the chairmanship of Sir Padamji Ginwala, the Tarminal Facilities Committee had already made a thorough investigation of this question and recommended that a circular railway is a must for Calcutta. Again in 1953, the Government of India set up a Committee whose chairman was the last Sir S. N. Roy which investigated this whole question again, and again recommended with slight modifications from the Ginwala Committee's report that a circular railway was not only necessary but feasible, and outlined a detailed plan of how to construct it, because, as you know, a circular railway for Calcutta really amounts to nothing more than an extension of certain existing suburban lines which are already there in the northern and southern parts of the city and require only to be extended and completed so that the circle round Calcutta might be complete.

Again in 1956, the Railway Ministry and the Railway Board themselves appointed a committee of which, Shri Sarangapani, considered

^{*}Half-An-Hour Discussion.

[Indrajit Gupta]

to be one of the most eminent railway engineers, was the Chairman.

That committee again held in favour of a circular railway and worked out the details also and estimated in 1956 that the cost would work out to about Rs. 7 crores. In recent times we had been told by the Government that the cost was estimated to be Rs. 50 crores. I do not know how Mr. Sarangapany's estimate of Rs. 7 crores turned so quickly into Rs. 50 crores. Anyway there is that report on record. Again from 1963 onwards the Calcutta Metropolitan Planning organisation known as the CMPO has been conducting studies into this very same question and they also have given their sug-Nobody has ever disputed gestions. the need for a circular railway and no one has ever seriously suggested that there is any other possible alin the near future. Every and then we hear, sometimes from the hon. Minister himself, that he is considering the possibility of an underground tube railway or elevated railway like the mono rails he has seen in Japan. If I may say so, all this is talking about castles in the air because an estimate was made by French experts who were brought by Dr. B. C. Roy several years ago and a considerable amount of money was spent on those experts also on this question of an underground tube railway for Calcutta. These French experts had also estimated that an unwould cost derground tube railway not less than Rs. 400 crores. Technically as an engineering project, may be an underground railway is possible; I do not know. The cost is prohibitive. It is known. It does not require any further studies. If further experts from the World Bank or the Ford Foundation are to be brought here by spending several lakhs of rupees, that will be only to confirm this fact. The fact of the matter is that the cheapest and most feasible and most realisable scheme at the moment can only be a circular railway because as I have already said the existing suburban tracks of

the eastern railway and the cutta port commissioner's own railway are already there, both in the northern and southern parts of the city. All that is required by proper planning is the extension of these tracks to complete the circle around of course with electrificathe city, tion. This can be done. Everybody has said, all these committees which I have mentioned have said that this could be done within a reasonable period of time and at a much smaller cost than any other possible alternative project. Despite that we were told again the other day that there must be another committee. I think the Minister said that it has something to do with the Planning Commission. I do not know whether it is the direct concern of his Ministry or the Planning Commission. Anyway the matter has been relegated again to a committee.

Now, I have referred to the resolution of the West Bengal Assembly of the 26th March, 1965. I have no time to go into the various observations which were made by members belonging to different parties. your permission, I will just quote one or two relevant remarks from the speech of the Minister of Finance of the West Bengal Government, Shri Saila Kumar Mukherjee winding up this debate in the House. He pointed out that the total number of transit passengers from the suburbs who Calcutta every day was entered Of these about three laths 7,37,915. disembarked from the trains at the two railway station; that are there, Howrah and Sealdah. The traffic problem of the city,-I think it is very well known to Shri S. K. Patil and I do not mean to elaborate reached almost breaking point and it has become so acute that any further burden and strain on the road system in Calcutta will lead to a complete and utter chaos. breakdown Minister said:

"The Railway Officials here who have been associated with the

preparation of the Circular Railway project feels that the scheme is technically possible and wanted to give an estimate after a detailed survey for which they wanted a sum of Rs. 3.5 lakhs."

For carrying out the survey, the Wes: Bengal Government has agreed to bear the cost of the project survey by the Railway Board officials. Mr. Mukherjee then goes on to say:

"I have written to Shri Patil requesting him to ask the Railway officials to take up the survey immediately so that the scheme could be included in the Fourth P.an. In view of the great importance of the scheme, Government of West Bengal have also agreed to pay the amount which will be required for the project survey as it is so vital not only to the problems of Calcutta but to the entire West Bengal, I have also pointed out both to Shri S.K. Patil, Minister for Railways, and to Dr. Ram Subhag Singh, Minister of State, that the Circular Railway would primarily be the facility for the suburban population who are now coming from outside and get down at the Howrah and Sealdah Railway Stations.... I have also pointed out that the number of commuted traffic of daily passengers which is coming from outside has been increasing with the introduction of electric railways and the situation will get completely out of hand if the Circular Railway project for Greater Calcutta is not implemented forthwith....I may also mention that the cost as at present estimated for an underground railway is approximately Rs. 10 crores per mile, whereas according to the Railway estimates, the cost of the circular railway would be only Rs. 2 crores per mile."

Then this unanimous resolution was adopted, and it reads as follows:

"That with a view to-

 remove the acute traffic problem of the city of Calcutta,

- particularly during the peak hours, created by the heavy influx of commuted traffic at Howrah and Sealdah Stations:
- (ii) minimise the risks of accidents to tramwaye and bus passengers; and
- (iii) relieve the present hazardous and intolerable crowding in the city's buses and trams;

This Assembly is of the opinion that the proposal for a Circular Railway for Calcutta, which can effectively and immediately meet this problem should be taken up by the West Bengal Government with the Union Government forthwith for its early implementation."

After that, a deputation came on behalf of the State Government and had discussions and 50 on, and now, the other day, when the questions were asked, we found that the whole mater is being relegated to some nebulous committee which has not been set up and whose terms of reference even are not known.

All that I want to say is that primarily this is a burning problem for the ordinary citizen, for the middle-class and the lower middle-class people, the office employees, the workers and all working people in Calcutta. They are vitally interested in this. Who is not interested in it? Who is opposing it? Whose interests can possibly stand in the way? Whose pressure is leading to this continual reluctance and re-reat on the part of the Ministry?

I would say that first of all it is the businessmen. In Chitpur which, as you know, is in the north of Calcutta, where there is the railway yard, these businessmen are there and along the whole of Strand Road which leads from Howrah station to the Dalhousie Square. From time immemorial, these big businessmen, business firms, have got their godowns and goods stores,

[Shri Indrajit Gupta]

where they keep all their commodities which are kept for loading and unloading purposes, and because the construction of this circular railway may cause a little inconvenience to them, some godowns may have to be shifted from their sidings and some arrangements will have to be made, these people have looked with disfavour upon the scheme of circular railway. That is purely for their own narrow, selfish interests.

Secondly, there is the Calcutta Port Commissioners who, just because a part of the Port Commissioner's railway track will have to be employed for completing this circular railway, have always been taking up an obstruc.ive attitude that it will cause a lot of inconvenience and trouble to them. As you know, a very large number of members of the Calcutta Port Trust are also precisely these big Jusinessmen.

Thirdly, another explanation I can think of is that a circular railway could be built by our own Indian experts. Our own Indian railway engineers and experts are perfectly capable and experienced enough to construct this circular railway. But if a monorail or an underground, tube railway must be built, we will have to run to the World Bank and the Ford Foundation to get foreign experts on huge salaries and import all the machinery and equipment and material from abroad.

Therefore, I wan: to charge the Minister with continually reviving this idea, over and over again, of some alternative to the circular railway because he wants to please these people like the Ford Foundation and the World Bank. Without their help, all these newfangled schemes, which will cost a tremendous amount, cannot be constructed, whereas a circular railway can easily be done by our people with the existing resources.

In conclusion, I would say, the minister knows that Calcutta cannot

be called merely the capital of State. It is a national metropolis both in the composition of its population, its importance in the field of commerce and industry and everything This kind of step-motherly treatment is being given to it continuously and a discrimination is being made in the matter of transport between Calcutta and cities like Madras and Bombay, which have had suburban electric trains right into the heart of the city where the offices and commercial centres are situated, for years. But Calcutta has been deprived of this facility consistently.

The minister knows that the West Bengal Government has produced a brochure, which they must have studied, in which all these points have been brought out very clearly. They have said both Bombay and Madras have been provided with railway facilities to carry the commuted traffic and I believe even Delhi is going to have a ring railway. Calcutta is the only city which is deprived this. If for any reason the government has really made up its mind that it is not going to go in for a circular railway in the near future, in the fourth plan, let them come out and say so clearly.

Sir, I will conclude by quoting one paragraph from a leading editorial of the Calcutta Statesman, which is I think quite a responsible paper. After quoting the statement of Mr. S. K. Patil in Calcutta in which he said that the circular railway "has to come", the Statesman says:

"That this retreat from his position of the previous month was no accident seemed confirmed on Friday, when in Calcutta the new Chairman of the Railway Board, Mr. Kripal Singh, called the project a "sensitive question" and refused to go beyond Mr. Patil's remarks. No wonder the State Government talks of "a strange difference" in New Delhi; the wonder is it does not use stronger language. Mr. Patil needs to be firmly reminded that the World Bank called neglect of Calcutta the major blot on the nation's Third Plan, let along the Fourth. Instead of heeding this warning, the Centre seems to be giving the city the same run-around it gave the country over the small car project."

I do not wish to say anything more and I hope the minister will state clearly what the position is.

Shri H. N. Mukerjee (Calcutta Central); Mr. Patil has been prolific of promises. I remember having said in this House that there would either be a circular railway or underground railway, which latter he preferred for whatever may be the reasons. He has been prolific of promises, which he has never performed. I have seen statements in the press suggesting that the railway ministry is intending to wash its hands of this matter by pointing out the civic authorities of the Calcutta area should undertake circular railway or whatever they wish for. I want to have a categorical statement from the minister and no beating about the bush, as to what exactly is their intention, whether they are going to perform the promise given repeatedly regarding the circular railway.

Shri S. M. Banerjee (Kanpur): Is the minister aware that recently after a ghastly accident in Calcutta there is a restriction that more than 40 or 50 people-I do not remember the exact number-cannot travel in the buses? Otherwise, they used to travel hanging in the buses. There is a restriction now that anybody travelling beyond that number will be prosecuted and fined Rs. 150. I think a similar restriction is being brought on the travel in tram cars Under these circumstances, when the population of Calcutta has increased, I want to know whether the Calcutta will have this circular railway in the fourth plan and if not in the fourth plan, whether the work will start in the fifth plan.

Shri B. K. Das (Contai); I find that from time to time so many committees have been formed, one by the Government of India, one by the Railway Board and also others. Why is it that the Planning Commission is forming another Committee and the hon. Minister told the other day that it is their responsibility and they have undertaken to do it? May I know whether this will be the final committee or any other committee will come about for a final say in the matter?

Dr. Ranen Sen (Calcutta East): Sir, nearly six months back, in the course of a discussion with regard to this circular railway in Calcutta, the hon. Railway Minister stated that it is a question of money. He also stated that there will be a loss of nearly Rs. 5 crores every year running this circular railway. I want to know whether, in view of the fact that Calcutta has become the centre of the eastern States where in the coming five years, according to the kalculation of the Calcutta Metropolitan Organisation, there will be nearly double the number of people coming to Calcutta, the Minister thinks it proper or not to spend a little sum of money for the development of Calcutta transport in the farm of providing this Calcutta circular rallway so that the congestion at least within the coming two or three years will be lessened and the life in Calcutta will become a little easy?

Shri Mohammad Elias (Howrah):
Sir, we know that another assurance will be given just now by the hon. Railway Minister. I only want to know for how long these vague assurances will be given to the suffering people of Calcutta and when actually the Government will take a decision to build the circular railway. I want to know the exact time by which this circular railway will be built.

Shrimati Renuka Ray (Malda): In view of the assurance given by h: hon. Minister earlier and also in view of the remarks of the World Bank regarding the special position Calcutta as apart from the position of other metropolitan cities which not have the same kind of crowding, I want to know specifically whether the assurance that Fourth Plan will contain the circular railway is going to take place or not or whether any other committees are going to be set up about it since so many committees have already reported on this?

Shri C. K. Bhattacharyya (Rai ganj): I want to know from the hon. Minister whether his attention has been drawn to a recent announcement by Calcutta citizens led by the Mayor of Calcutta that because of the transport difficulty major trains should not be allowed to come to the main station but they should be halted on the way and passengers got down and diverted from there—they have suggested Dakshineswar—to the different parts of the city?

भी प्रिय पुष्त (किटहार): रेलवे मंत्री
ने विभिन्न समयों पर विभिन्न प्लीख पर
इस चीज को टाला है। मैं जानना चाहता हूं,
हिन्दुस्तान की जनता जानना चाहती है, कि
वहां पर सर्जुलर रेलवे की जरूरत है या नहीं।
भगर हैती उस को बनाने में क्या दिक्कत है।
कितनी नई रेल की पटरी जोड़नी पड़ेंगी,
भीर भगर पोर्ट किमश्नर से इजाजत लेने
में रुपया देना पड़ता है किराये के तौर पर
तो वैस्ट बंगाल गवनंमेंट के द्वारा पब्लिक
से पंसा लेने का क्या इन्तजाम हो सकता है।
इन सारी चीजों को वेखते हुए भ्रानरेवल
भिनस्टर साहब क्या सुझाव देना नहीं हैं।

Shri Dinen Bhattacharya (Serampore): As it has been amply stated here by Shri Indrajit Gupta and others, that during the peak hour: Calcutta becomes horrible and it becomes impossible to travel from one part of the city to the other, may I know whether in the meantime, so long as the circular railway is not coming up, so long as the scheme is not finalised, the Government has got any alternative plan for lessening the congestion and traffic difficiculties in Calcutta?

The Minister of Railways (Shri S. K. Patil): Mr. Deputy-Speaker, Sir, I do not know how to deal adequately with such a vast and complex subject as a circular railway for Calcutta in such a short time.

श्री हुकम बन्द कछ्याय (देवास) : मेरा व्यवस्था का सवाल है । यह इतने महस्व का विषय है जिस का ठिकाना नहीं है । मैंने देखा है कि कांग्रेस की मोर से हमेशा हमारी चर्चा को टाला जाता है । किसी भी विरोधी सदस्य की चर्चा को टाला जाता है । माप देखिये कि हमारी मोर के दस सदस्य बैठे हुए हैं जब कि कांग्रेस के केवल 12 सदस्य बैठे हैं । क्या मंत्री महोवय के भाषण को सुनने के लिये पचास सदस्यों की भी मावश्यकता नहीं है ।

Shri S. K. Patil: I can assure you, Mr. Deputy-Speaker, and my hon. friends, Shri Indrajit Gupta and everybody, that there is nothing like any prevarication or any avoidance of responsibility so far as the Minister is concerned. I have been a transport man all my life-time, even before I became a Member of this hon, House. Therefore I know what transport means to a city, specially to a city like Calcutta, which is the biggest city of this country. Therefore, you need not convert me or convince me of the necessity of something which has got to be done promptly and immediately.

But I can tell you some of the difficulties which are not mine. I have not created them; but they are inherent in the situation. They have got to be met with—there is no denying it. It is as to how to expedite it with the cooperation of every agency that is available to us.

Some of the facts have got .o be remembered. It was only in October 1964 that the West Bengal Governsponsored the scheme Calcutta circular railway as proposed by the Calcutta metropolitan organisation and the need for undertaking an engineering survey and commencing the scheme with phase I as a Fourth Plan scheme. It was not even full year. The financial implications of the Calcutta circular scheme were worked out by the Railway Board and it was found that the scheme would not even cover direct working expenses of about Rs. 1 crore and the scheme will cause an annual loss of about Rs. 4.37 crores. It was also found that the scheme of Calcutta circular railway, which was in effect for an elevated railway. roughly costing about Rs. 50 crores cannot be accommodated within new tentative financial allocation of lines made in the Fourth Plan which is of the order of all told about Rs. 60 crores.

The scheme of Calcutta elevated railway was also discussed by the Railway Board with the Member (A.&T.), Planning Commission, who was advised that the responsibility for taking up the Calcutta elevated railway should not be that of the Railways but of an independent authority which may also be responsible for buses as well as other internal transportation of Calcutta. They said that at the instance of the Railway Board the Planning Commission agreed in April 1965, some six months ago, to the setting up of a committee of experts to examine the transport problem, and its solution, of the metropolitan city of Calcutta. This committee would later on make a similar examination of the cities of Bombay, Delhi, Madras etc. That will be later on; after Calcutta. Calcutta is priority number one. This committee will inter alia examine the need, feasibility and financial implications of the elevated railway or any other system or means of mass transit to meet requirement of traffic in the city of Calcutta. The Planning Commission

have advised the West Bengal Government in August, 1965 that the proposal for the study team on metropolitan transportation to be constituted by the Committee on Plan Projects has been decided upon.

Then, the transport problems of Calcutta, it will be appreciated, are closely linked with the present and future use of land in the metropolitan area. I do not go into other details but I can point out that it is not solely the responsibility of the Railways. The Railways come in because the Railways have got the technical know-how of how to build railways. We have yet to think as to what would be the administration which would be necessary for the purpose wherein the Calcutta Corporation, the West Bengal Government and the Government of India-all three-have got to combine and come together. I do not know what ultimately will be the modus operandi that will be suggested. surely these are the matters to taken into account.

Shri Priya Gupta: How long will it take?

Shri S. K. Patil; As to how long it will take, etc., it is beyond me to say. If anything is to be done for expediting it by me, they can rest assured that I will be even more eager than themselves to see that it must done. I can see the transport problem of Calcutta. I can even say, in terms more emphatical than the Members who have spoken on that subject. that it is really something which has got to be set right immediately. It is generally said that because there are some railway lines, the circular railway is a very easy one. It is not so. Although it is difficult, it has got to be done. I am not merely putting it in a negative way or anything of that kind. It has got to be done. Technically the elevation of track is involved at many points. It is a congested city through which the circular railway has got to be taken. All those things are really technical; there is

[Shri S. K. Patil]

the engineering problem and all that. But the problems are not insurmountable. I am not suggesting that.

Instances were given that we are giving step-motherly treatment to Calcutta. I can assure my friend that at least in my own behaviour I have not made this distinction at all as to Calcutta should not get anything. I say, Calcutta must get the highest priority because of its population—it is the largest. It is not because of any other reason.

What he described about Bombay was done ages ago so many years ago —that is also the D.C. traction. In order to get A.C., it is very difficult. Money has to be found for it. We are not thinking about it unless other problems are settled.

So far as Delhi is concerned, what is being done is not the ring railway or any other railway. It is for the passage of the goods traffic because there is so much congestion. . . .

Shri Priya Gupta: It was subsequently said in this House that it would be the ring railway for passenger traffic.

Shri S. K. Patil: I do not yield. It is for the goods passage.

Shri Priya Gupta: That is not the way of talking. . . .

Mr. Deputy-Speaker: Order, order.

Shri S. K. Patil: I do not learn from my hon. friend. The hon. Member was connected with Railways for some time and, therefore, he can bring all his vast experience to bear upon any problem concerning the Railways. But we are thinking of the circular railway and not the railway to which the hon. Member is associated with.

Shri Priya Gupta: You are wrong. You have given a commitment to the House.

Shri S. K. Patil: We want to expedite these things that something must be done promptly. But the complete picture of it must be before our eyes. That complete picture has not come It is not only the financial aspect. There is the technical aspect and also the administrative aspect along with many other aspects. But these the three main aspects. There is the financial aspect as to what it would cost ultimately, what will be the fares and if there is any gap-and the gap is bound to be there-how it has got to be met. As it is estimated, it would cost Rs. 4.37 crores. But I am afraid it will be even more. Surely, it will have to be more and the amounts will have to be found. I am not suggesting it in order to frighten the Members that this could not be done. But I am saying this in order to bring home how great this problem is and it has got to be tackled as such.

This problem was considered by the Planning Commission. What we are planning now is that instead of appointing committees later on the work should straightway begin and should begin with the city of Calcutta. Therefore, a Study Team on Metropolitan Transport is to be appointed immediately. I am making the announcement just now because. think, I must commit myself to something immediately so that the work may start, the ball may start rolling, and we should do it as expeditiously as possible. The Study Team will have Shri P. H. Sarma, former General Manager, Northern Railway and Member, Railway Rates Tribunal as its leader as he has got the technical know-how on the spot. The Study

Team will include the following mem bers:

- . Additional Consulting Engineer, Ministry I. Shri Govardhan Lal
- 2. Shri K.A. Khan
- 3. Shri K.L. Luthra
- 4. Dr. V.G. Bhatia .
- 5. Shri B.G. Fernandes

neer and a financial expert.

Three more members are expected to be appointed to the Study Team-

a highway specialist, a railway engi-

- of Transport.
- General Manager, India Tourism Corpora-tion, Ministry of Transport.
 - Director, Transport Division, Commussion.
- Director, Transport Research, of Transport.
- Town and Country Planner, Town and Planning Organisation, Mini-Country Planning

The business of this Study Team is to give us a complete picture as to how it will ultimately emerge. Then we have to sit together and out whether it will cost Rs. 45 or 50 crores-it will be round about Rs. 50 crores-and how the money has to be found. The question is asked; how is it that it is not included in Fourth Plan. The tentative provision in the Plan for the new lines is Rs. 60 crores for the whole of India. Therefore, the money cannot come out of this; we may get a little out of it but the whole work cannot be finished; it will take a little more time. Therefore, the West Bengal Government, the Calcutta Corporation and Government of India have to pool their resources together in order to do it. I can assure this House, the Mover and everybody else that, to the extent to which it is possible for the Railway Minister to bring his pressure on this to get the work done as expeditiously as possible, they would not find me wanting at any time whatsoever. I am not evading What I am persuading is to see that this is not the normal work of the Railways. This is not something which the Railways could take within their own budget and complete This is something out of the way. howsoever necessary it might be. Therefore, they have got to beer with this, although it has got to be done. I have discussed this matter with the 1451 (Ai) LS-10.

late Chief Minister of West Bengal, Dr. B. C. Roy, time and again for the last four or five years. We had really put our heads together to see how this problem could be solved. Even with the present Chief Minister, I have been discussing the matter time and again. It was with his concurrence that a few months back I came to the decision that, for a technical thing, appreciation of the whole project should be done immediately. I suggested that it might be taken up with the Ford Foundation. But ultimately thought that the Planning Commission, which is a continuous body should take it or it should be referred to a Committee under the aegis of the Planning Commission so that the continuity is maintained. That is why, Mr. Deputy-Speaker, I have come with the suggestion that a Committee can be appointed, which can working immediately. A complete picture will emerge as a result of the work of the Committee. All these agencies will put their heads together and find out as to how the provision can be made in the Fourth There are also other methods of doing. This can be a normal thing in the Plan if it can be put in the Plan. Even the West Bengal Government would not be prepared to put it in the Plan. Their Plan is not so big that a sum of Rs. 50 crores can come out of that Plan. Therefore, something has got to be done. If there is any idea or misapprehension in this House that the Railway Ministry or the Railway Minister is avoiding the responsibility: I want to clear it; I do not want to avoid it because it will be dangerous [Shri S. K. Patil]

to avoid it. As years go by, the expenses also will grow. Besides this, the traffic problem will become more and more acute day by day. It is not the question of railway alone; the whole transportation system minus perhaps the tram with which we are not concerned today, has to be taken into consideration-roads, highways and everything-because they must so synchronise that, as a result that, a most efficient transport system should emerge in Calcutta. To that extent my Ministry will spare no efforts to do it. That is why we shall start under the good auspices. That is all I have to say on this proposition.

Mr. Deputy-Speaker: The discussion is over.

Shri Indrajit Gupta: No reply?

Mr. Deputy-Speaker: That is not allowed.

Shri Indrajit Gupta: I shall just ask one question.

A Committee has been set up to go into the three questions of administrative, technical and financial problems. It is quite understandable that this is for working out the implications. Can I take it that, as a matter of principle or policy, it has been finally

settled pakka that the circular railway will come and that it is only a question of working out the detailed implications. That is not quite clear to me. Or may this thing be scrapped later on and thrown away?

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Shri S. K. Patil: To the extent I can understand the easiest thing is this. I once talked about underground railway also, but I know that that will take many more years. Therefore, the question is what can be immediately done. There is no doubt about it that the committee will go into the whole complex problem of transportation of which the main and the most important is the circular railway. That has to be done. I have also said, because the technical people have been telling me, that it is not a question of the rails which are already there, but in many places they have got to be elevated in order that the other transport systems would suffer. I am not a technical expert to say anything beyond that. Barring that I think that I do stand committed that the beginning has got to be made.

16.41 hrs.

The Lok Sabha then adjourned till Ten of the Clock on Friday, September, 24, 1965/Asvina 2, 1887 (Saka).